सारे कार्यालयों में मजदूर भी गड़बड़ी करते हैं। ठीक है, करते होंगे, हम उस के खिलाफ लड़ते हैं ;.. (व्यवधान)... बिल तो ठीक है। मैं बिल का समर्थन करता हूं लेकिन बिल का समर्थन करते हुए कुछ बातें कह रहा हूं जो हो रही हैं और जो नहीं होनी चाहिएं। बिल का समर्थन तो हम सब लोग करेंगे : यह आप दिलवाइए, पैसा बकाया नहीं रहना चाहिए। कहीं भ्रष्टाचार हो तो उस को रोका जाना चाहिए। और आगे और भी इस तरह की स्थिति या परिस्थिति आवे, बातें उठें तो उन के ऊपर सरकार को ध्यान दे कर उस का हल निकालना चाहिए। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं। बिल ठीक है, लेकिन फिर मेरा सन्देह है जो और बिलों के सम्बन्ध में होता है कि इस को आप कार्यान्वित कर पाएंगे या नहीं। इम्प्लीमेंटेशन पर जोर दिलवाइए। अगर इम्प्लीमेंट होगा तो जिन के लिए बिल बना रहे हैं उन को बहुत फायदा होगा और उस मे हम आप को सहयोग देने के लिए तैयार हैं। इन्हीं शब्दों के साथ मैं इसका समर्थन करता हूं।

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Mr. Chairman, this is a very simple and non-controversial Bill. What is applicable to pensioned Government servants is made applicable to the Government servants who would be earning provident fund. I do not think many points have been raised in the debate which need a reply. Shri Sarjoo Pandey made mention of some High Court decision. I could not really follow what it was. I will certainly look into it and if there is anything needed, it will be done.

SHRI S. M. BANERJEE (Kanpur): The question was whether the provident fund organisation should be treated as an industry and the opinion was that it is an industry.

SHRI C. SUBRAMANIAM: I shall look into it. I would request the House to accept this Bill.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Provident Funds Act, 1925, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Since there are no amendments, I will put all the clauses together. The question is:

"That clauses 2, 3 and 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and 1, the Enacting Formula and the Title were added to the Bill.

SHRI C. SUBRAMANIAM: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

13.09 hrs.

MOTION RE: NEW PROGRAMME FOR ECONOMIC PROGRESS

MR. CHAIRMAN: We will now take up item No. 13.

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to move:

"That this House takes note of the New Programme for Economic Progress announced by the Prime Minister on the 1st July, 1975 and laid on the Table of the House on the 28th July, 1975."

[Shri C. Subramaniam]

Subsequent to that, yesterday I have laid on the Table of the House "The Current Economic Situation—a Review". As a matter of fact, these two will have to be looked into as one package, because it is not as if the governmental activity either at the Centre or at the State level is confined to this 20-point programme. We have the totality of activities in all the sectors which we discussed during the budget debate.

But this 20-point programme is for the purpose of identifying the priority areas in the context of the emergency and to have implementation on a time-bound basis within the next six months only. For example, my Health colleague naturally has a grievance that family planning has not been mentioned, not that the family planning does not have any importance. On the other hand, this has got to be a continuing programme, and certainly we cannot say that within six months or one year we are going to achieve the results which we want to achieve in family planning. But still I do agree that it is a very important thing, and I am sure, during the debate, my Health colleague will deal with it. Therefore, I would like to request the House to take a total view of the economy and in that total view of the economy, how we would be able to implement this 20-point programme in a more intensified manner with greater commitment and with greater devotion to this aspect.

Before we go into the consideration of this programme, naturally a question arises, why this 20-point programme now, were we not aware of the priorities which are required for these items earlier than the emergency? This is a question which naturally anybody would put. Mr. Chairman, in this context, we have to look into the events, the happenings during the last 3-4 years. For any nation to make progress, in my view, two things are very important. One is a sense of national confidence and secondly a national discipline in all our activities. As far as self-confidence is concerned, naturally, the self-confidence is achieved only by achievements. It is not as if we are lacking in achievements. Take, for example, the 1971 crisis, the Bangla Desh refugees. Ten million people migrated from one country to another. I don't think there is any parallel in history where such a large number of people, who were uprooted from one area coming to another area, were given shelter, taken care during summer, rainy season and winter and were sent back as they came, perhaps in a better state of health.

Then we had the Pakistan conflict. All this in 1971 gave us self-confidence, restored the self-respect of the nation also, and it is an achievement about which any nation can be proud.

Tren I will come to how this confidence got eroded. Then we had a nuclear explosion. This is also an achievement about which any country can boast of, and our respect in the world for our scientific and technological achievement went sky-high even though some people murmurred about it, that we had a nuclear explosion and asked where it was going to stop, in spite of the fact that we had given repeated assurances, we are committed to, we have been committed to and we will be committed to only peaceful uses of nuclear explosion and no other purpose. Then we had a space programme—a satellite. That is another scientific achievement. Then there is an achievement regarding the discovery of oil in Bombay High and more than that, the way in which we dealt with the inflationary situation in the country. But, in spite of this, a systematic approach, if I may say so, was made by the Opposition to deride our

achievements, to degrade our achievements, they eroded whatever self-confidence had been built.

Even, take for example, our satellite. They said, oh this is only a Russian achievement and the Indian scientists have nothing to do with it. There were cartoons about it; there were articles about it. I had gone and seen how all this had been built up by our scientists, particularly young scientists. But, in spite of that, there was a systematic campaign and in the same way, with regard to every achievement, the Opposition—when I say the Opposition, I say those who really opposed it, not those who supported us—wanted to see that these achievements were belittled; because they thought any achievement of the nation, was not the achievement of the Prime Minister or even the achievement of the Government, and was an obstacle to their political ambitions. This was, unfortunately, the attitude which some of the opposition parties took. And that is why, the confidence of the nation was being eroded and in the same way the discipline, which is absolutely necessary for any nation to go forward, was, systematically, if I may say so, attacked at every point. I am sorry to say this. From the functioning of this Parliament, going over to educational institutions or the functioning of the Government administration or afterwards it went in the name of total revolution, appealling to the army not to obey orders or the Police to rebel, for the industrial workers to strike, so much so they systematically built up opposition and obstacle to the various programmes, and in that process, making the people feel perhaps we, as a nation, are not capable of achieving anything. And therefore perhaps we are condemned forever to the poverty and to the miserable life to which we have become accustomed in the long course of history.

Fortunately, the declaration of the emergency has brought about a completely new situation. This is accepted by even the most violent opponents of the declaration of emergency. And it is in this context, we, as a nation, will have to find not only opportunities to accept these challenges as opportunities and try to achieve things so much so this confidence will be rebuilt, self-confidence of the nation will be rebuilt. There would be discipline not only during the emergency as a temporary measure, but this will become part of our national life and this is what we want to achieve as a result of this emergency. It is in this context that we have to look into the various programmes.

I mentioned about the inflationary situation that prevailed in the country. As a matter of fact, this was a world phenomenon and with very hard, if I may say so, and some harsh measures also, we tried to contain the inflation; and we had achieved the results, which no other country, I am prepared to say, in the world has achieved so far. I would like to give some figures; taking April 1974 and taking the world as a whole,—Of course, the socialist block does not come into the picture, because it is completely a different sytem altogether—In April 1974, the inflation was running annually at 14 6 per cent; in April 1975, the figure was 14.4 per cent. If you take the developed area alone, in April 1974, the inflation was running at the level of 12.3 per cent per annum and in April 1975, it came down to 11.8 per cent. If you take the less developed area, it was 29.4 per cent in April 1974 and in April 1975, it came down to 26.8 per cent, all the developed countries taken together.

As against this, India's achievement was 30.1 per cent in April, 1974 and 6.5 per cent in April, 1975. The trend has continued and, as on 12th July, it is minus 2.1 per cent. If anybody

[Shri C. Subramaniam]

should say that this Government has nothing to speak of about its achievements, certainly, as far as I could see in all the international conferences and in a recent Conference which I had attended, India was cited as an example for containing inflation. But we are aware that we cannot be complacent about it because this is a danger which may erupt at any time. The hon. Members might be aware that after reaching 6.5 per cent, after April, 1975 and during May and early part of June, there was again a rising tendency. That is why we had again to review the situation and had to tighten up various measures with regard to the credit policy, the financial discipline, which the Central Government and the State Governments had to adopt so that there might not be deficit financing and there might not be again loosening of the credit system leading to inflation. The trend was reversed. We have now reached minus 2.1 per cent.

Now, if you take into account the post-Emergency situation which is developing, I am sure, the week ending 26th would give a better picture. But what is important is that we have arrested the inflationary situation and, compared to various other countries, we can be really proud of this and this should give us some confidence that we are capable of managing our huge country. It is not a small country. For example, any country which could be compared with our country's achievement would be Singapore where it was 13.9 per cent in April, 1974 and it came down to 3 per cent in April, 1975. But Singapore is a city, a small area with a very well developed economy there. But it is a completely different situation in a large country like India. If you look to other countries, very few countries have brought down the inflationary level, as a matter of fact, between 1974 and 1975. When I looked at many of the very well developed countries, I found it had been on the increase. Take, for example, the United States of America. It was 10.1 per cent in April, 1974 and 10.3 per cent in April, 1975, only a marginal increase. In United Kingdom, it was 15.2 per cent in April, 1974 and 21.7 per cent in April, 1974. I am told, there it is running now at the rate of about 40 to 45 per cent. In Yugoslavia, it was 19 per cent in April, 1974 and 23.9 per cent in April, 1975.

If you come to developing countries, in Argentina, it was 12.9 per cent in April, 1974 and 68.5 per cent in April, 1975. In Brazil, it was 25.2 per cent in April, 1974 and 31.5 per cent in April, 1975. Then, you take Chile—I do not know how they survive there—it was 747 per cent in April, 1974 and it was brought down to 371 8 per cent in April, 1975. In Israil, it was 36.3 per cent in April, 1974 and 42.6 per cent in April, 1975. This is how the world picture stands.

As I emphasized at the time of the Budget, this situation has been brought about by monetary and fiscal control, by reducing the money supply and thereby reducing the demand. But, certainly, this cannot be a permanent solution.

The permanent solution lies in greater production and with production being available to the large masses of the people at reasonable prices. That is why I thought I would place before this House and the country the current economic situation, and how it has been like this year. Naturally we attach great importance to agricultural production because that not only provides the foodgrains and other food articles required by the community, but it is agriculture which produces an impact on the raw materials required for our industries also. Therefore, from the point of view of agriculture, fortunately we have had more than the normal monsoon—though certainly I don't

claim that emergency has brought it about. Till now, it has behaved very well and the prospects are that (as forecast by our experts) this year it is going to be a fairly good monsoon and it is the monsoon which provides the basic water requirement for agricultural production.

In addition to that, another factor which gives us confidence and encouragement is the availability of good seeds this year. Because of the measures we took last year in combining the Seeds Farms Corporation and the National Seeds Corporation this situation has been mainly brought about; but it is not only the combination but the man,—the fact that we have been able to find a man to take charge of the organisation. If today the Bharat Heavy Electricals is able to stand comparision with any other, not only in India but anywhere in the world, it is only because we were able to find a man to take the leadership of it. In the same way we have found a man who has the expertise and who can give leadership in the field of seed production and management of seed farms, Shri D. P. Singh, who was Vice-Chancellor of the Pant Nagar University, and within six months we could see it.

Therefore, the availability of good seeds is another factor which gives us confidence and this year the production could increase significantly.

The third factor is fertilisers. We definitely have enough stocks of fertilisers and if these could be used effectively, this also could give us very good results. It is for that purpose that we have brought down the prices of fertilisers.

Therefore, taking all these factors into consideration, there is now a certain amount of confidence that our production during the Kharif season will reach the targetted figure of 60 to 70 million tons and our effort should be that during the Rabi season these factors are further improved upon so that we can get round about 45 million tons which was estimated for the year. If we can reach a target of 110 to 115 million tons, that should be a good enough figure to give us confidence.

But one lesson which we have got to learn is that is the food situation deteriorates, the entire situation gets effected. We will not be able to answer anybody if he is hungry. We cannot say "look at our achievements in the satellite and unclear fields and in other areas". This will make no meaning to him if a man is hungry. Therefore, food is all-important and if we are safe on the food front, we can take risk on any other front; but if we are not good enough on the food front, whatever may be the other successes, it unfortunately does not make any meaning at all. That is why, during this year and last year also, we did not want to take any risks and we are having sufficiently significant quantities of food imports during these two years. My only apprehension is that we should not get into the habit of relying on imported food-grains. We paid very dearly during our PL 480 days—the days of our reliance on imported foodgrains, may be on concessional terms or even on commercial terms.

Our effort will have to be to see that, on the food front, we become self-sufficient and self-reliant, and there are signs now that it would be possible for us to reach the stage of self-sufficiency. If we are importing today, in spite of the brighter prospects, perhaps, this would enable us to build up a buffer stock which is absolutely necessary to manage the situation. For a country like ours, as a matter of fact, a 25-million buffer stock would be the best. But the minimum which would be required to manage the situation, particularly a situation of two continuous droughts, would be 12 million tonns of buffer stock. This,

[Shri C. Subramaniam]

we should try to build up. So, on the agricultural front, fortunately, the prospects are good.

In the same way on the industrial side—I am sure my colleague, the Industries Minister, would be intervening in this debate giving the figures—our estimate today, taking into account the availability of power which was in short supply last year, taking into account the various raw materials which were in short supply last year but the supply of which fortunately, this year is comparatively better, taking into account the imports of raw materials we have provided for and the foreign exchange we have provided for, taking all these into account, is that the industrial prospects should be much better than last year.

In addition to that, as I have already stated, the Emergency has provided the discipline. The excellent and the magnificent way in which the working population has responded to the Emergency is, in my view, the most encouraging factor today. It is not because of any fear. The millions of workers need not fear about Emergency of MISA or any such thing. Which Government can afford to put millions of people under detention? It is a very healthy reaction to this Emergency because they feel that, qualitatively, there is going to be a change in the direction of our economy, that more and more poorer sections of the people and the vulnerable sections of the people are going to get a better deal. Therefore, with these combinations, it should be possible for us to reach at least five to six per cent increase in industrial production during this year. This would mean, taking into account the agricultural prospects, at least five to six per cent increase in the total GNP which is the target we have been aiming for quite a number of years. Perhaps it is left to us to achieve this only by a declaration of Emergency. But what is important is that this should become a normal growth for us. This alone would take us forward to eradicate poverty.

I was mentioning about the industrial relations and the response from the workers. I think, this is the opportunity now to institutionalise workers' participation in a meaningful way. Till now, workers' participation meant only having a director elected to the Board of Directors. In my view, it had absoultely no meaning whatsoever. That is no participation at all. That is why, in the 20-point programme, this participation of the workers in the industrial production programmes is given a prominent place, and I hope that particularly my friends who are acquainted with this area will be able to help us to evolve this new system, the new institutional set-up, for workers' participation. We have various models the Yugoslavian model of self-management programme and the other models. But we have to svolve a system which would suit our own genius and our own conditions. This is what is important. It is not as if we do not have ideas. But what is important is that we should try to identify the various alternatives available. Perhaps, quite a few alternatives may have to be applied in the various areas; perhaps, one system cannot be applied to all the industries. We may have two or three alternatives and have some experience of working these alternatives, so that we may evolve our own system of workers' participation. What is important is that the worker should have a stake in the better working of the industry or organisation. Now, what has been our approach to bonus? We started with 4½ per cent bonus and then we increased it to 8-1/3 per cent; whether there is profit or not, whether there is production or not, this 8-1/3 per cent bonus is to be given. That is alright. But, that does not provide a stake in the better performance of the industry so far as the worker is concerned because he gets his wage—bonus is

considered to be a deferred wage. Therefore, the existing bonus system does not provide the answer. We should have something else for this purpose. This is where leaders like Shri Stephen, Shri Indrajit Gupta and others will have to give us the various alternatives and some ideas, so that we may go forward with these various alternatives so far as workers' participation is concerned.

It is only on that basis that we will be able to make a surer foundation for our industrial development, whether it be in the public sector or private sector. If we have no faith in the private sector, let us leave it aside for the present, but can have it at least in the public sector so that there would be no conflicts and confrontations in the public sector? How to achieve it? This is the time, in my view, to think on these lines and bring about a new situation. It is on this basis that we look forward to a brighter future.

The other aspect is, it is not mere production which is important. What we produce also is important and for whose benefit we are doing, that is much more important in my view. That is why, we could have a general production level of even ten per cent, but that production may not have any meaning to the large masses of people and, therefore, we will have to identify these areas also, where we have to have greater emphasis. Even if some industries have come about in the past which have no meaning, we cannot interfere with that because it has its employment problem linked to that, but at least in the future we should have our priorities properly fixed so that industries which have meaning with regard to mass consumption goods will have to be given priority. It is not that merely production is important; we have learnt a bitter lesson in a hard way that the distribution also is as important as the production system. Without the distribution system, even with production, we may run into scarcities. Even with 110 million tonnes of production, we could have scarcity and famine conditions existing in some parts of the country. A public distribution is also a must. These are the things which are highlighted in the 20-point programme. Naturally in this process, the emphasis has been laid that while the national production increases, the GNP increases, the major sharer in the benefits arising hereafter should be the lower sections of the people, those who are living under poverty conditions today. And, therefore, our production system and our distribution system will have to cater to the needs of those who are living under sub-standard conditions today, so much so that continuously the benefits accrue to these sections rather than the benefits go to the already affluent section. This is what we have to keep in mind and as a matter of fact, this is one of the basic stategies which have been identified in this 20-point programme that more and more we should take care of the less affluent and proverty-striken section of the people.

These are the various aspects which will have to be kept in mind while discussing the 20-point economic programme. I do not want to make a major speech at this juncture; if necessary, certainly I will have to make a reply. Some more points, I am sure, I will have to make in reply to the many points of the hon. Members. But I would like the hon. Members, while approaching this motion and the emergency and the economic programme, to keep in mind the broad perspective which I have tried to lay before the House.

With these words, I beg to move the Motion for the consideration of the House.

MR. CHAIRMAN: Motion moved:

"That this House takes note of the New Programme for Economic Progress announced by the Prime Minis-

[Mr. Chairman]

ter on the 1st July, 1975 and laid on the Table of the House on the 28th July, 1975."

Some hon. Members have given notices of amendments; they may move them if they wish to do so.

SHRI M. KATHAMUTHU (Negapattinam): I beg to move:

That at the end of the motion, the following be added, namely:—

"and calls upon the Government to take immediate steps to rectify the defects of Tamil Nadu Land Reforms (Fixation of Celling on Land) Act, arising out of non-compliance of the Central guidelines in regard to ceiling; Family Definition and other provisions".'(1)

SHRI LILADHAR KOTOKI (Nowgong): I beg to move:

That at the end of the motion, the following be added, namely:—

"and approves of the same and urges upon all concerned to take effective and expeditious steps for its implementation".' (3)

SHRI S. M. BANERJEE (Kanpur): I beg to move:

That at the end of the motion, the following be added, namely:—

"and calls upon the Government to associate the progressive political parties, Trade Unions, Kisan Sabhas, Social, Youth and Women's Organizations at all levels to make the programme a success".'(4)

SHRI M. KATHAMUTHU: I beg to move:

That at the end of the motion, the following be added, namely:—

"and further recommends enactment of a comprehensive legislation for the Protection of Agricultural Workers on the line of Kerala Agricultural Workers' Act".'(5)

SHRI RAMAVATAR SHASTRI (Patna): I beg to move:

That at the end of the motion, the following be added, namely:—

"and further recommends—

(1) nationalisation of all the 75 monopoly Houses in the Country,

(2) nationalisation of Sugar, Textile and Drug industries, and

(3) provision of special economic assistance for the development of the backward States in the country; and

Calls upon the Government to take immediate steps to weed out such elements in the Government who are lukewarm to the policy announced by the Prime Minister, are not committed to the 20 point economic programme and are having any link with R.S.S. Anand Marg. Jamate-Islami and such other organisations and indrividuals".' (6)

SHRI INDRAJIT GUPTA (Alipore): I beg to move:

That at the end of the motion, the following be added, namely:—

"and further recommends that the said programme be extended to include:

(1) Nationalisation of the sugar, textile, automobile and jute industries;

(2) Implementation of the Hathi Committee's recommendations regarding the drugs and pharmaceutical industry;

(3) Setting up of popular committees with statutory pow-

ers to implement land reforms and other measures; and

(4) Improvement and expansion of public transport services in all major cities and towns".'(7)

SHRI RAJDEO SINGH (Jaunpur): I beg to move:

'That at the end of the motion, the following be added, namely:—

"and calls upon the Government to adopt an accelerated programme for the Development of economically backward regions in the country in general and 15 Eastern districts of U.P. in particular".'(8)

श्री भोगेन्द्र झा (जयनगर) सभापति जी, अभी जो यह आर्थिक कार्यक्रम की 21 बिन्दु की सूची प्रधान मन्त्री जी ने देश के सामने रखी है, जहां तक इस सूची का सवाल है, दो बातें इस में समझ लेने की है। इस में कोई मौलिक परिवर्तन हमारे ढांचे में नहीं होने जा रहा है। वह परिवर्तन, जिस के आधार पर हम इस अर्थ नीति के लिए, अपनी अर्थ-व्यवस्था के लिए लगातार प्रगति के रास्ते पर जाने का आधार खड़ा कर सकें, वैसी बुनियाद इस के लागू होने से कायम करना आसान नहीं है।

13.41 hrs.

[श्री सा० एस० स्टीफन पीठासीन हुए]

यह हम सब समझते हैं कि देश में जो मुख्य बीमारी है वह यह है कि कम विकसित हालत में हमारे उद्योग हैं और देश का पिछड़ापन अभी दूर नहीं हुआ है। ऐसी हालत में देश में इजारेदारी ने देश के अर्थतन्त्र पर जिस हद तक आधिपत्य कर लिया है, उस में जब तक इजारेदारों के पूंजी पर आधिपत्य को तोड़ा नहीं जाएगा, तब तक अर्थ-तन्त्र के विकास के लिए और छोटे और मझोले उद्योगों के विकास के लिए रास्ता प्रशस्त नहीं होगा, रास्ता साफ नहीं होगा। इस 21 सूत्री कार्यक्रम में इजारेदारों का पूंजी पर जो शिकंजा है और हमारी अर्थ नीति पर और अर्थ व्यवस्था पर जो उन का शिकंजा है, उस को पूरी तरह अछूता छोड़ दिया गया है और उस के आधार पर कोई चोट नहीं की गई है। इस माइने में, सभापति जी, हमारे देश के जनगण के लिए, जनवादी शक्तियों के लिए, वित्त मन्त्री जी ने जो आशा जाहिर की है विकास के लिए कि वह विकास एक टिकाऊ आधार पर हो, उस में स्थायित्व कैसे आ सकेगा और भरोसा कैसे होगा कि 6 या 8 या 10 प्रतिशत सालाना की वृद्धि होगी। इस आधार पर हम बढ़ेंगे ही, यह कहने का साहस इस 21 सूत्री कार्यक्रम के आधार पर नहीं किया जा सकता है।

हम सभी जानते हैं इस बात को और कुछ लोगों ने कहा है कि राष्ट्रीयकरण हो, जो केवल सैद्धांतिक मामला है, बहुत व्यवहारिक नहीं है। 103 कपड़ा मिलों को, जिनको कई वर्षों से उनके मालिकों ने बीमार कारखाने कह कर लाश बना कर छोड़ दिया था, बड़े ही हिचकिचाहट के साथ देश के सभी मजदूर आन्दोलनों और उत्पादन की आवश्यकता के दबाव में आ कर, सरकार ने अपने हाथ में लिया और हम ने देखा कि जब वे 103 कारखाने अपने हाथों में बेकार लाशें मान कर और यह जान कर कि उनमें घाटा होगा, सरकार को दे दिये क्योंकि वे मालिक जो कि प्राइवेट सेक्टर के बहुत ही सफल होने का दावा करते हैं, उन्होंने उनको मुर्दा बना कर छोड़ दिया था और यह सोचा था कि ये मिलें नहीं चलेंगी, लेकिन पहले ही साल से बहुत बड़ा घाटा नहीं हुआ बल्कि ढाई करोड़ रुपये का मुनाफा हुआ। शायद यह लोग आशा करते थे कि ऐसा कार्यक्रम हम बनाने जा रहे हैं जिसमें हर देश को

[श्री भोगेन्द्र झा]

कपड़ा दे सकें और सरकारी वितरण प्रणाली की मदद के लिए देश को कपड़ा दे सकें, तो प्राथमिकता इस बात को दी जानी चाहिए थी कि बाकी जो कपड़ा मिलें हैं, जब हम ने नेशनल टैक्सटाइल कार्पोरेशन की स्थापना कर ली है और एक ढांचा कायम हो गया है और 103 मिलों की लाशों को ले लिया है, उनको भी लेकर कपड़ा बनाया जाता। अन्न और वस्त्र का मामला है। तो वस्त्र के मामले में देश की आवश्यकता के मुताबिक वस्त्र बनाया जाये और योजनाबद्ध तरीके से उसको बनाया जाये।

सभापति जी, जब 103 मिलों मे कपडे का उत्पादन होने लगा तो बाजार में कपड़ा कम आया और प्राइवेट सेक्टर में जो तीन-चौथाई मिलें रह गई थीं, उन मिलों ने अपना उत्पादन घटा दिया। पिछले सत्र में मैंने इस सवाल को उठाया था, तो मुझे जवाब मिला था कि उत्पादन मे कमी आई है और इसके लिए टैक्सटाइल कमिश्नर जांच कर रहे हैं कि किन कारणों से कमी आई है। कारण सभी जानते हैं कि इजारेदार पूंजीपति मुनाफा उठाना चाहते हैं और मुनाफा उत्पादन कर के नहीं बल्कि उत्पादन घटाओ और मुनाफा बढ़ाओ, यह उनकी नीति रही है। कीमत को बढ़ा कर और उत्पादन को घटा कर, ये मुनाफा बढ़ाते रहे हैं क्योंकि देश की क्रय शक्ति बहुत तेजी से नही बढ़ रही है। बेकारी की हालत में, गांवों की गरीबी की हालत मे क्रय शक्ति नहीं बढ़ रही है। पैदावार को घटा कर और चीजों की कीमतों को बढ़ा कर यह मुनाफा बढ़ा रहे हैं। इसलिए जब 103 कपड़ा मिलों का उत्पादन, जो पहले बन्द था, चालू हो गया, तो बाकी मिलों में इन्होंने उत्पादन घटा दिया। जहां तीन शिफ्टें थी, वहां दो शिफ्टें हो गईं और जहां दो शिफ्टें थीं, वहां एक शिफ्ट रह गई। ऐसा इन्होंने बहुत जगहों पर किया है। टैक्सटाइल कमिश्नर की अभी तक रिपोर्ट नहीं आई है। वे जो कारणों का पता लगाने के लिये गये, तो कारण तो सारा देश जानता है और मुनाफा ही एक मात्र कारण है और कोई दूसरा कारण नहीं है। इसलिए देश की कपड़े की आवश्यकता को देखते हुए और हाइड्रो-जिनीटी पैदा हो गई थी, उसको ध्यान में रखते हुए, आवश्यकता इस बात की थी कि सरकार सारी कपड़ा मिलों को अपने हाथ में ले लेती।

इसी के साथ चीनी मिलों का सवाल है। पिछले साल हम ने चीनी विदेशों को भेजी है और विदेशी मुद्रा अर्जित की है जिसकी बहुत बडी आवश्यकता है। वर्षों से इस बात के लिए मांग चल रही है। उत्तर प्रदेश की सरकार ने, बिहार की विधान सभा ने और यू० पी० की विधान सभा ने भी, देश के जनवादी आन्दोलन ने और खुद कई राज्यों की कांग्रेस कमेटियो ने यह माग की थी कि चीनी मिलो का राष्ट्रीयकरण किया जाये। उत्तर प्रदेश के लगभग सभी दलो ने और सरकारी दल के लोगो ने मांग की थी कि राष्ट्रीयकरण किया जाये। उसकी जांच हुई और जांच के बाद सरकार यह दोहरी नीति चला रही है कि 70 प्रतिशत चीनी नियंत्रित मूल्यों पर बिकेगी और बाकी 30 फीसदी चीनी की कीमत सरकार तय नही करेगी और वह चीनी आजाद रहेगी बाजार में। इस का नतीजा यह रहा है और खास कर आपत्तिकालीन स्थिति के घोषणा से पहले तक कि वह 70 प्रतिशत चीनी दिक्कत से मिल पाती थी खास कर देश के बड़े शहरों में और शहरो और देहातों की आम जनता को और 30 प्रतिशत चीनी हर जगह मिलती है। इस तरह से आप देखें कि 70 प्रतिशत से अधिक 30 प्रतिशत चीनी हो गई। क्यों हो गई? इसलिए कि चीनी की एक ही किस्म है। वह लाल, पीली या नीली नहीं है। इसलिए कि मिल-मालिक इस 70 प्रतिशत

चीनी को 30 प्रतिशत में थोक व्यापारियों को बेच देते हैं और इसको आप काला बाजार नहीं कह सकते। खुले बाजार के नाम पर चीनी की चोर-बाजारी होती है और यह आप की छत्र-छाया में होता है और आपकी नीति के संरक्षण में यह चोर-बाजारी चलती है।

दूसरी तरफ आप देखें कि पचासों करोड़ रुपया किसानों का चीनी मिल-मालिकों पर बकाया पड़ा है। सभी राज्यों का रोड सेस का बकाया मिलों ने रख लिया है। सड़कें चलने लायक नहीं हैं। सड़कों के लिए 10, 12 और 15 साल से खास कर बिहार में मिल-मालिकों ने पैसा नहीं दिया है। वह रुपया रखे हुए हैं। ऐसी स्थिति में बैंकों से रुपया ले कर और दूसरी सरकारी समितियों से रुपया ले कर मिल स्टाक रखने के काम में उसको लाते हैं। ऐसी स्थिति में आर्थिक नीति की सुदृढ़ता के लिए चीनी का राष्ट्रीयकरण होना चाहिए लेकिन आप के 21 सूत्री कार्यक्रम में उसको छुआ नहीं गया है।

वैसी ही स्थिति जूट की भी है। आप जानते हैं कि विदेशी मुद्रा अर्जित करने के लिए जूट का बहुत बड़ा हाथ है। पिछले साल जूट मिलों के मालिकों ने जूट पैदा होने के वक्त में बाजार में मंदी कर दी जबकि सारे देश में दूसरी चीजों के दाम ऊपर जा रहे थे। इस तरह से जूट वालों का बहुत नुकसान हुआ। जूट से बने सामान को उन्होंने महंगा कर दिया और कच्ची जूट को सस्ता कर दिया और इससे बंगाल में और पूर्वी भारत में किसानों में हा-हा कार मच गया। इसलिए कि वे बहुत ही सस्ते दामों पर उन से कच्चा जूट लेते हैं और किसानों को लूटते थे और दूसरी तरफ उनको जूट का बना हुआ महंगा सामान मिलता है। किसान अपना कच्चा माल सस्ते दामों पर बेचने को मजबूर हुए और उसी जूट के बने माल के उनको ज्यादा दाम देने पड़े। इस तरह से बढ़ती हुई मुद्रा-स्फीति की हालत में इस तरह से जूट में मंदी को हम देख चुके हैं। इस तरह की आपकी अर्थ-नीति है जिससे जूट के मालिक एक तरफ किसान को लूटते हैं और दूसरी तरफ विदेशी मुद्रा के अर्जन के नाम पर और सरकार पर बार-बार दबाव डाल कर और ब्लैक-मेल करके, उससे सहूलियतें लेने में वह सफल होते रहे हैं। आवश्यकता थी कि आप जूट के कारखानों का राष्ट्रीय-करण करते। यह देश के लोगों की आकांक्षा थी, आशा थी और इच्छा थी। यह आवश्यक भी था और अभी भी आवश्यक है।

मैं सभी क्षेत्रों की बात नहीं करता। लेकिन इस्पात का भी मामला है। यह निर्विवाद है कि आर्थिक विकास के लिए इस्पात की बहुत बड़ी आवश्यकता है। जहां तक राउरकेला का सम्बन्ध है वहां उत्पादन की गति बहुत धीमी है और उसने आज तक कभी भी क्षमता के मुताबिक पैदा नहीं किया। दुर्गापुर की स्थिति भी अच्छी नहीं है। मैं समझता हूं कि जमशेदपुर में जब तक व्यक्ति-गत स्वामित्व का कारखाना रहेगा राउरकेला का राजकीय कारखाना कभी मुनाफा नहीं कर सकेगा, लाभप्रद नहीं हो सकेगा और उसका ऐसा होना बहुत ही सन्देहास्पद बात होगी। जब तक कि जमशेदपुर में नाजायज तरीके इस्तेमाल में लाये जाते हैं और लाये जाते रहेंगे तब तक ऐसा होना सम्भव नहीं है। इस्पात के मामले में यह जो दुविधा है, यह जो दोहरा क्षेत्र बना हुआ है, यह जो हैट्रो-जिनटी है इसको आपको खत्म करना होगा। जमशेदपुर के—टिसको कारखाने का आपको राष्ट्रीयकरण करना होगा। अगर टाटा से आपको बहुत ज्यादा प्रेम है, उनसे बहुत ज्यादा डर है, उनकी क्षमता में बहुत ज्यादा भरोसा है तो आप उनको रियायत दे कर स्टील आथोरिटी का अध्यक्ष बना सकते थे। उत्पादन के हित में, देश की अर्थ-व्यवस्था के हित में, सुनियोजित ढंग से इस्पात उत्पादन

[श्री भ.ये द्र अ.]

हो सके, इसके हित में यह आवश्यक था कि इसको राजकीय क्षेत्र में आप करते।

आप ने कुछ नीतियों का एलान किया हैं। लेकिन कुछ बुनियादी तत्व जो हमारे देश के आर्थिक क्षेत्र के हैं उनकी तरफ समुचित ध्यान नहीं दिया गया है। अगर वैसा किया जाता—तो सदन के माननीय सदस्य और वित्त मंत्री दावे के साथ कह सकते थे कि हम ने देश को आगे बढ़ाने के लिए, उसको टिकाऊ या स्थायी आधार पर खड़ा करने के लिए ठोस कदम उठाये हैं और अब देश किसी भी हालत में डिगने वाला नहीं है, तरक्की कम या अधिक तो हो सकती है लेकिन तरक्की होगी जरूर। लेकिन यह स्थिति आप पैदा नहीं कर सके हैं। यह चीज आपको कपड़े के मामले में, इस्पात के मामले में तथा कुछ और मौलिक मामलों में करनी चाहिए थी।

जहां तक 21 सूत्री कार्यक्रम का सम्बन्ध है इस में बहुत सी बातें ऐसी हैं जिनका बार-बार एलान होता रहा है लेकिन उन्हें लागू नहीं किया गया है। आप कीमतों के सवाल को लें। कीमतों के मामले में सरकार की नीति कभी साफ नहीं रही है। इसका नतीजा यह हुआ है कि कीमतें लगातार बढ़ती रही हैं, मुद्रा स्फीति बढ़ती गई है। सरकार की एलानिया नीति यह रही है और हो सकता है कि ईमानदारी से उसकी यह नीति रही हो—और वह कहती रही है कि सरकार के हित में यह नहीं है कि इस तरह से अनियंत्रित ढंग से कीमतें बढ़ती जायें। लेकिन इसके बावजूद भी कीमतें बढ़ती गई हैं। सरकारी आंकड़ों के मुताबिक हमारे रुपये की कीमत पच्चीस पैसे भर रह गई थी गत फरवरी-मार्च के महीने में। हमारी स्थिति दयनीय होती चली गई। यह केवल इच्छा का मामला नहीं था, एलानों का मामला नहीं था, यह नीतियों का मामला था। पिछले साल कुछ कदम उठाये गये थे। एक कदम यह उठाया गया था कि बैंकों से जो कर्ज मिलेगा थोक व्यापारियों को वह सौ परसेंट अगर माल जमा करेंगे तो उस पर उनको साठ प्रतिशत ही कर्जा मिलेगा और साथ ही सूद की दर बढ़ा कर पंद्रह प्रतिशत कर दी गई थी इस नीति का फल यह हुआ कि महंगी की जो रफ्तार थी उसमें कमी आई। महंगी घटी नहीं, कीमतें घटी नहीं लेकिन जो कीमतों में बढ़ोतरी की रफ्तार थी वह रफ्तार कुछ धीमी हो गई। प्रधान मंत्री ने खुद अपने भाषणों में कहा था कि यह महंगी विश्व के लिए एक मर्ज है और हम लोग भी इसके शिकार हैं। बाद में उन्होंने अपने को संशोधित किया और कहा कि समाजवादी जगत को छोड़ कर बाकी संसार का यह मर्ज है और हम भी उसके शिकार हैं। इस छोटे से कदम ने इस बात को साबित कर दिया कि अगर हम छोटा सा कदम उठा कर महंगी की बढ़ती हुई गति पर थोड़ा नियंत्रण पा सकते हैं तो यदि आपात स्थिति की घोषणा कर दी जाये तो उससे आशा की जा सकती थी कि महंगी और कीमतों को कम भी किया जा सकता है और ऐसा करने के लिए कुछ ठोस कदम उठाने की आवश्यकता थी। आर्थिक दृष्टि-कोण से, योजनाओं की दृष्टि से यह जरूरी था ताकि आगे दो चार पांच साल के लिए स्थाई रूप से आप योजना बना सकें और उसको कार्यान्वित कर सकें, यह आशा की जाती थी कि आप उस सबक से फायदा उठा कर कुछ और भी ठोस कदम उठायेंगे जिनका मैंने जिक्र किया है।

जहां तक 21 सूत्री कार्यक्रम का सवाल है यह सदिच्छा का इजहार है कि आप कीमतों की बढ़ोतरी पर रोक लगाना चाहते हैं। जहां तक आर्थिक नीतियों का सवाल है एक कदम की मैंने चर्चा की है जो उठाया गया था और जिसमें पंद्रह प्रतिशत सूद और साठ प्रतिशत

कार्रवाई देने की बात थी। उसके अलावा और कोई भी ठोस कदम कीमतों में कमी लाने के लिए नहीं उठाया गया, इस दृष्टिकोण से नहीं उठाया गया है जिससे हमारी आर्थिक नीति को जिसका आधार मिलता, हम उसके साथ कह सकते कि हम कीमतों को बढ़ने नहीं देंगे। यह ठीक है कि आपातकालीन स्थिति की घोषणा से बहुत सी चीजों की कीमतें घटी हैं लेकिन कुछ की कीमतें बढ़ी भी हैं। हमारे वित्त मंत्री जी अपनी पीठ ठोकने के पहले इसको जान लें कि चावल की कीमत देश के किसी हिस्से में घटी नहीं है बल्कि बढ़ी ही है। मैं कई इलाकों को देख कर आया हूं और कहीं भी मुझे यह मालूम नहीं पड़ा कि चावल की कीमत घटी है। वह बढ़ी ही है। चावल एक मुख्य खाद्य पदार्थ है। लेकिन आम तौर पर कीमतों के बढ़ाव पर रोक लगी है और कुछ चीजों की कीमतें घटी हैं। इसका एक मुख्य कारण यह भी है कि जो थोक व्यापारी थे ये आम तौर से चोरी करते थे, कानून को तोड़ते थे और आपातकालीन स्थिति के बाद इस चीज में कुछ कमी हुई है। जब इन्होंने देखा कि इनके राजनीतिक नेता श्री जय प्रकाश नारायण और उनके मित्र जो थोक व्यापारियों के नेता बन कर उभर कर सामने आये थे—बिहार में हम ने देखा कि जयनगर से लेकर जमशेदपुर तक, एक छोर से लेकर दूसरे छोर तक—सौ प्रतिशत चोर-बाजारी करने वाले थोक व्यापारी खुल कर उनके सभी कामों में उनका साथ देते रहे हैं, विध्वंसक कामों में भी समर्थन देते रहे हैं, जब उन्होंने देखा कि हमारे आका पर चोट हो सकती है इस आपातकालीन स्थिति में तो हम पर भी हो सकती है तो उन्होंने अपने पर थोड़ा सा अंकुश लगाया। जितने खुले-बाजार के समर्थक थे, जनसंघ के हों, संगठन कांग्रेस के हों, स्वतंत्र वाले मिल कर बी०एल० डी० में चले गये हों, जब उन्होंने देखा कि इन पर चोट हो सकती है तो थोक व्यापारी घबरा गये और घबरा कर इन्होंने अपनी लूट में

अपनी चोरी में थोड़ी सी कमी की। खत्म नहीं किया लेकिन थोड़ी सी कमी की। ये अभी भी चोरी कर रहे हैं। साथ ही साथ कुछ कदम हम ने तस्करों के खिलाफ भी उठाए, उनके खिलाफ भी उठाए जो हाई कोर्ट से छूट गये थे। इस आपात्कालीन स्थिति की घोषणा के बाद उनको पुनः गिरफ्तार कर लिया गया है। कुछ आर्डिनेंस हम ने पास किये जिन को बाद में कानून का रूप दिया गया जिनके अनुसार बड़ी-बड़ी फीसें बैरिस्टरों को दे कर सच को झूठ और झूठ को सच बना कर वे रिहा हो जाते थे, उस पर रोक लगी। यह जो कदम उठाया गया इसको जनतंत्र के विरुद्ध इन चोर व्यापारियों तथा इनके समर्थकों ने बताया। हम समझते हैं कि यह एक जनतंत्रीय कदम उठाया गया है। जन-तंत्र पर जो हमला करने वाले हैं, जो चोरी से पैसा कमाते हैं, जो कानून तोड़ कर धन अर्जित करते हैं और यही उनका पेशा है, उन पर अगर कुछ रोक लगती है और वे न्यायपालिका को पैसे के बल पर अपनी मर्जी के मुताबिक फैसला देने पर मजबूर करते हैं तो इस पर रोक लगनी ही चाहिए थी और इसको हम जनतंत्र विरोधी बात नहीं कहते हैं। इस सब का नतीजा यह हुआ है कि कीमतों के बढ़ाव में कमी हुई है। लेकिन इससे जो आप चाहते हैं उसकी प्राप्ति नहीं हो सकती है। आप ने यह तय किया था कि साठ प्रतिशत कर्जा मिलेगा अगर सौ प्रतिशत तक माल जमा होगा। लेकिन क्या आपको पता है कि सौ प्रतिशत माल जिस पर आप कर्जा देते हैं उसका जमा होता है? मैं समझता हूं कि आधा भी जमा नहीं होता है। बहुत सी जगहों पर रिश्वत के बल पर ऐसा किया गया है। इसका इलाज करना होगा। हर गोदाम में माल को तोलना ऐसी एजेंसियों के द्वारा जिनका देने वाले से ताल्लुक न हो क्या सम्भव है आसान है? अगर नहीं है तो इस चीज पर रोक कैसे लग सकती है? आपको ढांचे को ही बदलना चाहिए था, उसका ही इलाज करना

[श्री भोगेन्द्र झा]

चाहिए था। इलाज यह है कि थोक व्यापार को अपने हाथ में ले लें। गांव-गांव तक में आप शासन कर सकते हैं, आपात स्थिति का आप एलान कर सकते हैं जिसमें कोई गलती नहीं है तो यह जो मर्ज है, इसका भी इलाज आप कर सकते हैं। थोक व्यापार को आप क्यों अपने हाथ में नहीं ले सकते हैं? यह ऐसा समाज का अंग है जो सौ परसेंट मुफ्त-खोरी करता है। जो खुदरा दुकानदार है वह कम से कम तराजू पर तोलता तो है, कपड़े को गज से नापता तो है, मेहनत तो करता है। लेकिन थोक व्यापारी क्या करता है? वह पैसा बैंक से ले लेता है, माल किसान से या दूसरी जगह से लेता है, न वह बोरा कंधे पर ढोता है और न ही हिसाब किताब अपनी कलम से लिखता है, इसको लिखाने के लिए उसने मुंशी, मुनीम, किरानिये रखे हुए हैं और मुनाफा वह अरबों करोड़ों का करता है। सौ परसेंट यह मुफ्तखोरों का तथा अनावश्यक वर्ग है समाज का। ऐसे ही इसको आप ने पाल रखा है, पोस करके रखा हुआ है। इसको समाप्त करके आप कीमतों में कुछ टिकाऊपन ला सकते हैं, स्थायित्व ला सकते हैं, कुछ भरोसे लायक काम कर सकते हैं। इस वास्ते थोक व्यापार आप अपने हाथ में ले।

14.00 hrs.

यह कहा जा सकता है कि अन्न को हम ने लिया था और उसमें हम फेल हो गये। हम जानते हैं कि सरकार ने ऐसा नहीं किया था। उस ने उस समय मार्केटेबल सरप्लस की बात न कर के मार्केटिड सरप्लस की बात कही थी। इसलिए उसने या तो अपने आप को, या देश को, और या दोनों को, धोखा दिया था। जो माल बाजार में आ जायेगा, सरकार ने उसकी बात कही थी। फसल के बाद वही माल बाजार में लाता है, जिसको कपड़ा, नमक, दवा और तेल आदि खरीदने के लिए मजबूर हो कर लाना पड़ता है, जिसे डिस्ट्रेस सेल कहते हैं। सरकार ने गांव के गल्लाचोर को छूट दी थी और शहर के थोक व्यापारी को लगाम नहीं दी थी—उनको छोड़ दिया था। यह तो वैसे ही है, जैसे बिल्ली के सामने मछली रख देना और कहना कि इसको कंट्रोल रेट से खाना। बिल्ली के पेट से जो फाजिल मछली रहेगी, वही बचेगी।

अभी भी हम आग्रह करेंगे कि सरकार थोक व्यापार को, कम से कम आवश्यक वस्तुओं के थोक व्यापार को, अपने हाथ में ले ले। लेकिन अगर सरकार इसमें अपने आप को समर्थ नहीं पाती है—सरकार का यह समझना सौ फीसदी ग़लत है— तो कम से कम हम यह तो आशा कर सकते हैं कि सरकार थोक व्यापारियों से कह दे कि वे अपने पैसे से थोक व्यापार करें, बैंक से उनको पैसा नहीं मिलेगा। आज हालत यह है कि होर्डिन्ग और मुनाफाखोरी के लिए सैकड़ों करोड़ रुपये का सामान खरीद कर बैंक के गोदाम में चला जाता है। खरीददार तो गोदाम के अन्दर जाते नहीं, वे बाहर रहते हैं। और तब मार्शल, एडम स्मिथ और कैनिस का सप्लाई और डिमाड का अर्थ-शास्त्र चलने लगता है कि माल कम रह गया है, मांग ज्यादा है, इस लिए मंहगाई बढ़ गई है।

इस तरह सरकार अपने पैसे से, राजकीय क्षेत्र के पैसे से, कृत्रिम महंगाई करने में मददगार होती है, क्योंकि वह थोक व्यापारियों को बैंकों से कर्जा देती है। मैंने कुछ मंत्रियों से बातें कीं, तो वे कहते हैं कि अगर वे काला पैसा बाहर ले आयेंगे, तो हम यह बन्द कर देंगे। काले पैसे को बाहर लाने का जो काम सरकार आजादी के बाद इन पच्चीस सालों में नहीं कर सकी, अगर वह अपने आप ही हो जाये, और काला पैसा खुद ही बाहर आ जाये, तो यह स्वागत-योग्य बात है। अगर सरकार यह निश्चय कर ले कि थोक व्यापारी

अपने पैसे से व्यापार करें और उनको सरकारी पैसा नहीं मिलेगा, तभी वह कुछ नियंत्रण कर सकती है, तभी वह उनके स्टाक की जांच कर सकती है, और तभी वह लगाये हुए पैसे की जांच कर सकती है। ऐसा करने पर बैंक के कर्ज के आवरण में उन लोगों का ब्लैक नही चल पायेगा।

देश के आम लोग यह नही जानते हैं कि उन्ही के पैसे, बैंक के पैसे मे, उनके पेट पर चाट की जा रही है और चोर-बाजारी की जा रही है। वे समझते हैं कि ये बड़े अमीर आदमी हैं, ये अपने पैसे मे व्यापार कर रहे हैं। लेकिन सारे देश में एक भी ऐसा थोक व्यापारी नहीं है, जो बगैर बैंक के पैसे से थोक व्यापार करता हो। हमारी ही दियासलाई से हमारे ही घर में आग लगाई जाती है। हमारे ही पैसे मे कृत्रिम महंगाई पैदा कर के हमारे देश की अर्थ-व्यवस्था को अस्त-व्यस्त किया जा रहा है। इस लिए कम से कम अभी भी बैंकों से पैसा देना बन्द कर दिया जाये।

मैंने वित्त मत्री, श्री सुब्रह्मण्यम्, का रेडियो ब्राडकास्ट सुना था। शायद वह इस बात का जवाब दे रहे थे। उन्होंने कहा कि इस से महगाई पर रोक लगेगी, क्योकि सैकडों करोडो का माल थोक व्यापारी बेचने पर मजबूर हो जायेगे, अब उनको बैंक का पैसा वापस देना पड़ेगा। उन्होंने यह भी कहा था कि कीमतों का इतनी तेज रफ्तार से न घटाया जाये, जिससे अर्थ-व्यवस्था को धक्का लगे। रुपये की कीमत चार आने तक पहुंच गई है। अगर वह चार आने से पांच या छ आने हो जाये, तो इसमें उनको क्या एतराज है?

वित्त मत्री ने यह तर्क दिया था कि गल्ले की कीमतें घटाने से किसानो को घाटा होगा। तीन-चौथाई किसानो का गल्ला बिक गया है, चाहे वे गेहूं वाले इलाके के हों और चाहे चावल वाले इलाके के, और अब वे खरीदने वाले बन गये हैं। उन लोगों के पास साल में छः, आठ, दस महीने का खाना होत है, और दो-तीन महीने वे कर्ज़ा लेकर, जमीन बेच कर या मजदूरी करके गल्ला खरीद कर अपना काम चलाते हैं। गांवों की तीन-चौथाई आबादी जुलाई के महीने के बाद से अगले चार, पांच, छ. महीने के लिए खरीदारों की आबादी बन गई है।

आज गांवो में गल्ला बेचने वाला हिस्सा कौन है? गांव का बडा भूस्वामी मुनाफ़ाखोर, जिसके पास इतना पैसा है कि वह गल्ले को दबा कर अपने पास रख सकता है, ताकि आगे महंगाई होने पर वह ज्यादा पैसा कमा सके। अगर अभी बाजार मन्दा होगा, और लेवी की समुचित व्यवस्था होगी, तो कुल गल्ला सरकार के हाथ मे आ जायेगा। अगर सरकार ने बाजार को मन्दा बना दिया, और इस हालत को अगली फ़सल तक कायम रखा, तो अगले साल मुनाफ़ाखोरी की प्रवृत्ति देश में नगण्य हो जायेगी, क्योकि होर्डर और मुनाफ़ाखोर यह समझेंगे कि अब गल्ले को छिपा कर रखने से कोई फ़ायदा नही है, क्योकि इससे परेशानी और बर्बादी होगी और आगे चल कर कीमत भी नही बढ़ेगी। इसलिए इस मौके पर गल्ले की कीमत को घटाया जाये, यह किसानों के हित मे है। किसानो से मेरा मतलब है वे, जो स्वयं खेत मे मेहनत करते है। जो मुनाफ़ाखोरी करते हैं, मै उनकी बात नही करता हू, क्योकि वे किसान नही है, वे जमीदार हैं, भले ही कानून की नजर में वे जमीदार हो या नही। शहर के लोगो की तरह वे मुनाफ़ाखोरी करते है। यह सिर्फ चार, पाच या छः परसेंट लोगों का सवाल है। गल्ले की कीमत को घटा कर सरकार उनको नियंत्रण में लाये, ताकि अगले साल उसको लेवी और प्रोक्युरमेंट के सम्बन्ध मे कठिनाई न हो, बाजार आसानी से और नियंत्रित तरीके से चल सके, और लोगो को यह भरोसा हो कि माघ, फाल्गुन और चैत मे धान-चावल का जो भाव है, कमो-बेश उसी भाव पर आश्विन और कार्तिक में भी वह

[श्री भोगेन्द्र झा]

बिकेगा, और गेहूं बैसाख तथा जेठ में जिस भाव पर बिकता है, उसी भाव पर वह पूस और माघ में भी बिकेगा।

इस लिए मेरा आग्रह है कि सरकार पब्लिक का पैसा, बैंकों का पैसा दे कर मुनाफाखोरी और चोर-बाजारी के लिए मौका न दे। गोदाम में चैक करना सरकार के हाथ में नहीं है। सरकार थोक व्यापार करने के लिए पूरी आजादी दे, लेकिन उन लोगों के अपने पैसे से। सरकार पब्लिक का पैसा देना बन्द कर दे। यह फौरी तौर पर किया जा सकता है।

जहां तक उत्पादन के आधार को मजबूत करने का सवाल है, इस सम्बन्ध में दो क्षेत्र हैं: उद्योग का क्षेत्र और कृषि का क्षेत्र। उद्योग के क्षेत्र के बारे में कुछ कदम उठाये गये हैं, और जैसा कि हम ने देखा है, देश के मजदूर आन्दोलन ने अपनी देश-भक्ति का परिचय दिया है। कुछ लोग विदेशों से रुपया पा कर देश के उत्पादन को और देश के यातायात को ठप्प करना चाहते थे। श्री जार्ज फर्नेन्डीज के बारे में हम पहले से ही सुनी-सुनाई बातें सुनते थे। अब सरकार ने उस बात को बाजाब्ता तौर पर कहा है, हालांकि आल-इंडिया रेडियो को यह बात स्पष्ट रूप में कहने में बुखार लग रहा है। मैं समझता हूं कि सरकार भी यह कहने में हिचक रही है कि कितना पैसा था, कहां से आया था और किस जरिये से आया था। जो लोग विदेशों से रुपया ले कर हमारी रेलवे और अर्थ-व्यवस्था को छिन्न-भिन्न करना चाहते थे, उनको आज भी कानून के विरुद्ध सरकारी संरक्षण मिला हुआ है।

पूर्वोत्तर रेलवे में भी जार्ज फर्नेन्डीज की यूनियन अनरजिस्टर्ड है, लेकिन वह रेलवे बोर्ड से रेकगनाइज्ड है। देश का कानून है कि अनरजिस्टर्ड यूनियन को रेकगनाइज नहीं किया जा सकता है। मगर चूंकि वह विदेशी रुपया पाने वाले की यूनियन है, जिस ने खुले रूप से रेल-व्यवस्था को ठप्प करने के लिए कहा था और इसका प्रयास किया था, इस लिए अनरजिस्टर्ड होते हुए भी वह रेलवे बोर्ड के द्वारा रेकगनाइज्ड है। और उसी नाम की असली यूनियन रजिस्टर्ड यूनियन, रेकगनाइज्ड नहीं है। रेलवे बोर्ड और सरकार के दूसरे विभाग भी मजदूरों के उस हिस्से को कुंठित करना चाहते हैं, जो देशभक्ति के साथ अपने हक और देश के हित के लिए लड़ना चाहते हैं, और वे देशद्रोही तत्वों को बढ़ावा देते हैं। इसका जवाब किसी मिनिस्टर के पास नहीं है क्योंकि खुलेआम कानून का उल्लंघन हो रहा है। बार-बार मैंने सवाल किया है, कोई संतोषजनक जवाब नहीं आ सका है सिवाय इसके कि चोर चोरी करे और पकड़ा जाय और गिड़गिड़ाये और कोई जवाब नहीं है। ऐसी स्थिति है।

मजदूरों का प्रबन्ध में हिस्से का सवाल उठा है जो वित्त मन्त्री जी ने कहा है सन्तोषजनक है, यह मैं भी समझता हूं इस मामले को जो प्रधान मन्त्री जी ने भी बार बार कहा है कि टाप से लेकर उत्पादन तक लिया जाय और यह सही बात है जो उन्होंने ऐलान किया है कि अगर मजदूर यह समझे कि उत्पादन में वृद्धि के साथ हमारी खुशहाली की भी वृद्धि होगी तो वह जरूर उसमें पूरा सहयोग देगा। ऐसी स्थिति में उत्पादन के बढ़ाने में उनका स्थायी हित, उनका निहित हित शामिल किया जाय और उसका जनवादीकरण किया जाय।

अभी तक हमारे प्रबन्धकर्ताओं में जो नौकरशाहों का ढांचा रहा है उनके द्वारा क्या होता रहा है? अभी तक हमारी व्यवस्थाओं का मखौल होता रहा है कि पब्लिक सैक्टर में कमिटेड मैनेजमेंट की बात करते हैं। इसका मजाक उड़ाया जाता रहा है। मैं

समझता हूं कि आपको मन्दिर के लिए बड़ा प्रेम है तो क्या मन्दिर का पुजारी आप किसी मौलवी को रख दीजिएगा ? यह कहिएगा कि क्रिश्चेड मैन को नहीं रखेंगे ? या मस्जिद में किसी पंडित जी को, किसी मंडा को रख दीजिएगा ? पब्लिक सेक्टर में जिनका विश्वास ही नहीं है, राजकीय क्षेत्र में जिनका विश्वास ही नहीं है ऐसे लोग उसमें भरे हैं। राजकीय क्षेत्र के ऐसे बहुत से अफसर हैं जो खुलेआम क्लबों में बैठते हैं और पब्लिक सैक्टर का मजाक उड़ाते हैं और मालूम पड़ता है कि इसके मामले में यह व्यवस्था तटस्थ है। पब्लिक सैक्टर के अन्दर जिनका विश्वास है और पब्लिक सैक्टर के विरोधी दोनों रहें पब्लिक सैक्टर में, इस मामले में हमारी व्यवस्था बिल्कुल तटस्थ है। यह नहीं है कि जिसका विश्वास है वही इसमें रहे। मैं समझता हूं कि जो इसमें विश्वास रखते हैं वही रहने चाहिएं। बाकी लोग बड़े अक्लमंद हैं तो उनको जाने दीजिए, खेती करेंगे, व्यापार करेंगे। क्या इसकी जरूरत है कि इस काम में वह रहें जिनका इसमें विश्वास नहीं है ? मौलाना है तो मस्जिद में जाकर रहें, पंडित है तो मन्दिर में रहें। ऐसी जगह हम उनको क्यों रख दें जहां उनका विश्वास ही नहीं है ? अगर बड़े पैमाने पर देश में यह परिवर्तन नहीं किया गया तो आपके सारे प्रयास नाकामयाब होंगे।

एमर्जेंसी के नाम पर, अभी कल ही मुझे एक तार मिला है, पूर्वोत्तर रेलवे के 14 मजदूर जो अड़ते रहे हैं रेलगाड़ी चालू रखने के लिए, कोयला ढोकर लाने के लिए जिन्होंने मांग की थी, कोयला नहीं है इसलिए गाड़ी नहीं चलती और गाड़ी के डिब्बे नहीं मिलते इसलिये कोयले का स्टाक खदानों पर इकट्ठा हो रहा है, ऐसी स्थिति में जिन्होंने यह कहा था, पूर्वोत्तर रेलवे की यूनियन ने मांग की थी लिखित रूप से कि हम कोयला ढोकर लाने के लिए तैयार हैं, हम गाड़ी चलाने के लिए तैयार हैं, उनमें से 14 कार्यकर्त्ताओं को बरखास्त कर दिया गया है इस आपातकालीन स्थिति का इस्तेमाल करके क्योंकि कुछ जो अफसर आनन्दमार्गी है जिनका हाथ समस्तीपुर में मिनिस्टर के हत्या काण्ड में है, ऐसे अफसर इसका इस्तेमाल कर रहे हैं। जिनको विश्वास नहीं है आपकी व्यवस्था में। ऐसे अधिकार जो आपातकालीन स्थिति के हैं उनका इस्तेमाल वे अफसर कर रहे है और उनको निकाल रहे हैं जो उत्पादन बढ़ाना चाहते हैं, वे चाहते है कि उनको खत्म कर दें। मैं समझता हूं कि इस बात पर भी विस मन्त्री जी गौर करेंगे कि अफसरों के इस ढांचे में जिनका इस पर विश्वास है वही अफसर इसमें रहें, जिनको विश्वास नहीं है वे उसमें न रहें।

इसका दूसरा हिस्सा भूमि सुधार का है। भूमि के सवाल पर कानून बनते रहे हैं। कानून की खामियों के बारे में मैं नहीं जाऊंगा। लेकिन एकाध मिसाल जो ताजा आई है वह मैं आपके सामने रखना चाहता हूं। उत्तर प्रदेश के एक जज ने एक फैसला दिया है कि राधाकृष्ण के मन्दिर के नाम पर जो जमीन थी, राधाकृष्ण को एक एक हदबन्दी में नहीं माना जायगा, एक परिवार में नहीं माना जायगा। क्यों ? इसलिए कि राधा कृष्ण प्रेमी थे, विवाहशुदा नहीं थे। विवाह बाजाप्ता नहीं हुआ था। अगर विवाह हो गया होता तो एक परिवार मान लेते। लेकिन चूंकि विवाह नहीं हुआ था, केवल प्रेम सम्बन्ध

[श्री भोगेन्द्र झा]

था इसीलिए दो परिवार माना गया और दो हदबन्दी का आदेश उस जज ने दिया है। मैं जरूर जानना चाहूंगा कि उस जज की जमीन का क्या हाल है क्योंकि जितना मुझे पाला पड़ा है मैं जानता हूं आकाश से कोई जज नहीं आता है और जमीन जो अन्याय के साथ हासिल की गई है उसे छोड़ना आसान भी नहीं है। आज भी आपातकालीन स्थिति के बाद जब कोई जज यह फैसला देता है जिसका कानून से कोई ताल्लुक नहीं है कि प्रेम था और विवाह नहीं था तो जो पत्नी से डाइवोर्स लेकर रखे हुए हैं उसकी हदबन्दी कैसे रखेंगे ? इसलिए पहला कदम तो यह होना चाहिए कि कोर्ट्स को हदबन्दी, बटाई और जमीन के वितरण सम्बन्धी कानूनों में दखल देने का अधिकार समाप्त किया जाय।

श्री मूल चन्द डागा (पाली) : मैं जानना चाहता हूं वह कौनसी कोर्ट है जिसने यह जजमेंट दिया है ?

श्री भोगेन्द्र झा : वह सभी अखबारों मे आ गया है।

आप कोर्ट का क्या कर सकते हैं ? वह तो सावरेन हैं। उनको देने दीजिए। मेरा निवेदन है कि इस चीज को कानूनी रूप दे दिया जाय कि जमीन के हदबन्दी के मामले में कोई कोर्ट दखल नहीं दे सकता है। नहीं तो फिर इसको लागू नहीं कर पाएंगे। पंजाब की हदबन्दी का कानून, हरयाना की हदबन्दी का कानून पंजाब हाई कोर्ट ने रद्द कर दिया। सुप्रीम कोर्ट में एक साल से वह लटका हुआ है। इसलिए सरकार को इस चीज को समझ लेना चाहिए। यह स्थिति है। इसलिए हदबन्दी को लागू करने के लिए ऐसी व्यवस्था कानून में करनी है और वह केन्द्र के स्तर पर करनी है, दिल्ली से करनी है कि देश में मुंसिफ से लेकर सुप्रीम कोर्ट तक इन लोगों को बड़े बड़े काम करने दीजिये, जमीन के छोटे मोटे कामों में इन को दखल मत देने दीजिए। इन कामों से इनको बरी कर दिया जाय और महत्वपूर्ण कामों के लिए इनको रखा जाय। हमारी न्यायपालिका को छोटे छोटे कामों में मत जाने दीजिए। मियां बीवी के झगड़े में मत जाने दीजिये। अगर यह नहीं करेंगे तो यह लागू नहीं कर पाएंगे।

दूसरा पहलू इसका लीजिए। अगर जमीन के कानून को लागू करने का काम ईमानदारी से कोई अफसर करना चाहेगा तो कर नहीं पाएगा। क्योंकि एक ही जमींदार है वह उत्तर प्रदेश में है, बिहार के मधुबनी जिले में भी उसकी जमीन है, फिर सहरसा जिले में जमीन है। उसकी जमीन को इकट्ठा करना कैसे सम्भव है ? बिहार में ही है, सीतामढी जिले में है, मुजफ्फरपुर जिले में है, सारन मे है, गोपालगंज मे है, सहरसा में है, मधुबनी में है। और हर जिले में जमीन कहीं भी हदबन्दी से खाली नहीं मिलेगी, हर जगह हदबन्दी के भीतर है। तो जब तक सब इकट्ठा नहीं की जाती है, उसका निपटारा कैसे करेंगे ? इन सब की जानकारी उस अफसर को होगी कैसे ? इसी तरह से शायद ही कोई भूस्वामी हैं जो अपनी जमीन को पुराने रूप में रखे हुए है। कानूनी, डाइवोर्स के अलावा ऐसे ऐसे नाम से रजिस्ट्री कर दी है जिस नाम का आदमी कोई है ही नही। कुछ मजदूर के नाम मे, कुछ पटवारी के नाम से, कुछ सिपाही के नाम से, कुछ ममेरे फुफेरे रिश्तेदारों के नाम से और उसमें ज्यादा लोगों को पता भी नही है कि मेरे नाम से जमीन है। हमें बहुत पाला पड़ा है, बंटाई की लड़ाई हमारी चल रही है और इसी में 24 आदमी हमारे शहीद हुए हैं। आप सभी जानते होंगे एक दिन में 8 नेता मारे गए और वह जमींदार सभी दक्षिण पंथी पार्टियों के नहीं हैं। वह सब कांग्रेस में

गया गया है और यह मैं कह दूं कि बरुआ जी के आदेश के बावजूद भी उनका आगमन बन्द नहीं हुआ है। बरुआ जी का सर्कुलर गया था कि अभी इस घड़ी में जो दक्षिण पंथी भाग भाग कर आरहे हैं उनको मत लो। इसके बाद भी बिहार के एक जनसंघी विधायक जनसंघ से इस्तीफा देकर स्वतन्त्र बन गए और स्वतन्त्र से कांग्रेस में चले आए। क्या रास्ता साफ कर लिया ? यह अभी हुआ है आपातकालीन स्थिति के बाद और बरुआ जी के स्टेटमेंट के बाद। अभी एक जनसंघी जो खराब था एलेक्शन में 72 में वह आपातकालीन स्थिति के बाद अखबार में निकला है कि... (व्यवधान)...नहीं, नहीं, मै यह कह रहा हूं कि उस इलाके के जितने जनसंघी सिंडीकेटी और सोशलिस्ट थे सब पहुंच गए हैं इस पार्टी में जिन्होंने हत्या और आतंक का वातावरण फैलाया था। मगर सबके बावजूद जब जमीन की बटाई के लिए दरख्वास्त पड़ती है तो मालिक से कहा जाता है कि अपनी ओर से आपको क्या कहना है ? मालिक यह कहेगा कि जमीन हमारी है तो हदबन्दी में पकड़ा जायेगा। अगर यह नहीं कहेगा, यह कहेगा कि दूसरे के नाम है तो उसको डर है कि ममेरे फुफेरे रिश्तेदार आकर चढ़ जाएंगे। इसीलिए वह मजबूर हो जाता है। ऐसी स्थिति में मालिक को डिग्री देना सम्भव नहीं है सरकार के लिए। बटाईदार के पक्ष में वह इसलिए नहीं दे सकते कि हाकिम हुक्काम और बहुत से मिनिस्टर जमींदारों के पक्षधर हैं, खुद जमीदार हैं। इसीलिए हत्या और मुकदमा करके वह जमीन बनाए रखने की कोशिश करते हैं क्योंकि हमारे इलाके में साढ़े दस हजार व्यक्तियों का आज भी प्रासीक्यूशन होना मामूली बात नहीं है। एक छोटे से अपने लोकसभा क्षेत्र की बात मैं कर रहा हूं। हमारे मित्र धारिया जी को दमन पर बड़ा गुस्सा है। मैं चाहता हूं कि वह चलें हमारे साथ हमारे इलाके में। साढ़े दस हजार व्यक्ति प्रासीक्यूट हो रहे हैं, जेल में हैं, जमानत पर हैं या अभी भी उनके नाम वारण्ट हैं। उसके अलावा 4 हजार पर 107 चल रहा है गैर कानूनी। सी० आर० पी० सी० में है कि छः महीने के बाद खारिज हो जायेगा लेकिन तीन तीन साल से चल रहा है और मुंसिफ कहता है कि जमीन पर दावा करोगे और छोड़ दिए जाओगे ?

MR. CHAIRMAN: Mr. Jha, you have already taken 40 minutes. Now, how long will you take to finish your speech.

SHRI M. C. DAGA: Sir, it is a very important point. From the beginning you must regulate the time. Kindly regulate the time in such a way that each Member is allotted not more than 15 minutes.

(*Interruptions*)

MR. CHAIRMAN: It is for me to regulate the time.

SHRI HARI KISHORE SINGH (Pupri): Sir, I would request you to give more time to Mr. Jha. He is making points. You may not agree with him at the moment. But, I think, this being a more important debate, more time should be allotted.

MR. CHAIRMAN: Mr. Jha, you may take five minutes more.

श्री भोगेन्द्र झा : इसलिये जमीन के मामले में अगर कोई अफसर ईमानदारी से भी चाहेगा तो भी उसको पता नहीं लगेगा। उसके पास कागज आयेगा, रिटर्न आयेगा, लेकिन पता नही लगेगा। उसके बाद तीस दिन के बाद रिटर्न दिया, 60 दिन तक ऐतराज करने का मौका रहा और फिर कचहरी में जायं तो साल भर लग जायेगा। बिहार के मुख्य मन्त्री ने कहा था—30 जून तक पचास हजार एकड़ जमीन बांटेंगे, लेकिन पांच हजार एकड़ भी नहीं बंट सकी। इसलिये

[श्री भोगेन्द्र झा]

21 सूत्री कार्यक्रम भी कहीं गलत न साबित हो जाय । अखिल भारतीय कांग्रेस ने अपने अधिवेशन में, जिसके शर्माजी अध्यक्ष थे, यह ऐलान किया था कि 1973 का वर्ष भूमि सुधार का वर्ष मनाया जायगा । 1973 बीत गया, 1974 बीत गया और अब 1975 भी बीत रहा है, लेकिन भूमि सुधार कानून लागू नहीं हुआ । इसलिये इच्छा तो जरूरी है, लेकिन इच्छा के अलावा कदम क्या उठाते हैं, वह भी महत्वपूर्ण है । तो मेरा आग्रह है कि भूमि सुधार लागू करने के मामले में प्रखण्ड स्तर पर और जिला स्तर पर कानूनी समितियां बनाई जायं । राज्य स्तर पर तो बन रही हैं, लेकिन उन स्तरों पर भी ऐसी कानूनी समितियां बनाई जायं, ऐसे लोगों को लेकर जिन को भूमि सुधार के कार्यो में विश्वास हो । जिन को अमल करने का भी अधिकार हो । केवल राय देना और सलाह देना ही काफ़ी नहीं है । एडवाइज़री या कन्सलटेटिव कमेटी के रूप में बनाना तो केवल मखौल होगा । अगर ऐसा नहीं करते हैं तो काम आगे नहीं बढ़ेगा । आज पांच पांच हज़ार एकड़ के फार्म हैं और हदबन्दी से फाज़िल भी नहीं हैं क्योंकि कागज़ में उन्होंने उसको बांट लिया है । बनारस में मिर्ज़ापुर में, सहरसा में, पूर्णिया में और दूसरी जगहों पर ऐसे फार्म मौजूद हैं । इन फार्मो को केवल कागज़ से आप नहीं देख सकते हैं । बल्कि स्वयं जगह पर जाकर ही इनको देखा जा सकता है । इसलिये मेरा आग्रह है—अगर सरकार इसको लागू करना चाहती है तो जनता का सहयोग एक तरफ़, दमनकारी कदम एक तरफ़ और भूमि सुधार सम्बन्धी मुकदमे यदि चलाये गये हैं, उनको वापस लिया जाय । दूसरी तरफ़ कमेटियों का सहयोग लिया जाय ताकि चोरी की ज़मीन निकल सके । उत्तर प्रदेश में कई लाख एकड़ ज़मीन 15–20 साल पहले हासिल की गई थी और गांव सभाओं को दी गई थी, वह सार्वजनिक ज़मीन बड़े बड़े भूस्वामियों के दखल में है । इक्का-दुक्का किसी हरिजन को दी भी गई तो उसको दखल नहीं करने दिया गया । इसमें हदबन्दी का मामला नहीं है, वह सार्वजनिक जमीन है जिसको बांटना है । उत्तर प्रदेश देश में सब से बड़े राज्यों में से है, वहां पर बड़े बड़े भूस्वामियों ने उस सार्वजनिक जमीन पर दखल किया हुआ है अगर किसी के नाम पर पट्टा भी होता है तो वह उस जमीन पर रह नहीं सकता है यहां दिल्ली में ननकू नाम का एक हरिजन है, जिसके लिए मैंने चार साल मेहनत की, उसको जमीन मिल गई—मुजफ्फर नगर में । वह वहां गया तो जमींदारों ने कहा कि अगर जमीन पर जाओगे तो काट दूंगा । वह वहां जा नहीं सकता है । इस तरह लोगों के पास कागज रहता है, लेकिन वे वहां जा नहीं सकते हैं । इसलिए एक तरफ बड़े भूस्वामियों को दबाने की जरूरत है तो दूसरी तरफ आम लोगों को जगाने की जरूरत है । वरना सदेच्छा के बावजूद भी आप इसको लागू नहीं कर पायेंगे । इस आपात-काल की स्थिति के बाद भी यदि आप इस को लागू नहीं कर पाये तो देश का क्या हाल होगा ? आपके वचन पर लोग भरोसा कैसे करेंगे । इस बात पर आपको गौर करना होगा । केवल यही प्रोग्राम नहीं, हमारी व्यवस्था, हमारे वचन की पवित्रता और हमारा जनतन्त्र दांव पर लग गया है । इसलिये यह एक मामूली कार्यक्रम जो रखा गया है, इसको तो अवश्य लागू किया जाना चाहिये । जरूरत इस बात की है कि जो भूमि कानून का उल्लंघन करते हैं उनके लिये केवल जुर्माना क्यों हो ? राज्यों में 100–50 रुपया जुर्माना हो जाता है, उनको जेल क्यों नहीं भेजते हैं । आन्तरिक सुरक्षा कानून आपने पारित किया है, तो फिर 200–400 रुपये का जुर्माना क्यों ? ऐसे भूस्वामी जेल में क्यों नहीं जायेंगे ?

वे अपना खाना क्यों खायेंगे ? उनको सरकार की तरफ से जेल में खाना मिलेगा । अगर वह कानून का उल्लंघन करें तो उनको जेल में बन्द कर दिया जाय । जो जमीन की चोरी करता है, सामान और गल्ले की चोरी करता है उनके लिये चार जैसा व्यवहार होना चाहिये। कानून तोड़ने वाले के साथ वैसा ही व्यवहार होना चाहिये—तभी आप इसको लागू कर सकते हैं ।

इसी तरह से कर्ज वाला मामला है। हम सब जानते है—समूचे देश मे सभी राज्यों में, सभी शहर, सभी गावों में, सभी शहर के मुहल्लों मे कोई भी ऐसी जगह नही है जहां पर महाजनी कानून मे सूद की दर का खुला उल्लघन न होता हो । देश भर में 12 फीसदी से अधिक सूद लेने का कानून नही है, लेकिन देश में एक भी शहर, एक भी गाव ऐसा नही है जहा पर सूद की दर इससे चौगुना, आठ गुनी, दस गुनी न हो । इसका उल्लघन हो रहा है, तो इसके लिये क्या करेंगे ? उत्तर प्रदेश में एक एकड़ से कम वाले सभी लोगों के लिये कर्ज की छूट दी गई है । यह सही कदम है । मध्य प्रदेश ने भी कदम उठाया है, वह भी सही कदम है । बिहार में हरिजन आदिवासी के नाम पर किया है । हम निश्चित रूप से जानते हैं कि सिर्फ हरिजन आदिवासी के लिये करेंगे तो महाजन जो गरीब ऊची जात वाले है, उनको लठैत बना कर इस्तेमाल करेंगे और कानून अमल में नहीं आयेगा । इसलिये केन्द्रीय स्तर पर सरकार तय करे कि जो मार्जिनल फार्मर्स है, ढाई एकड़ वाले तक, उनका कर्जा सारे देश में माफ होगा, चाहे वे किसी जाति के हों, किसी तबके के हों । ऐसा करेंगे तभी इसको लागू कर सकेंगे और तब जाति का डिवीजन नही हो सकेगा ।

साथ ही साथ बैंकों से कर्जा देने का जो सवाल है—उसके लिये सरकार योजना बना रही है । वित्त मंत्री ने कुछ कहा नहीं है, समय बीत रहा है । हम आशा करते हैं कि इसको वे लागू करेंगे । आखिर में, मैं सिचाई के सम्बन्ध मे कहूगा कि राजस्थान नहर देश की सबसे बड़ी योजना है । एक राज्य के लिये नही, देश के लिये सबसे बड़ी योजना है । इसी प्रकार हमारे यहां गण्डक और पश्चिमी कोसी की योजना है । मेरा ऐसा विश्वास है केवल राजस्थान नहर को ही हम पूरा कर लेते हैं तो खाद्यान्न के मामले में हम देश को आत्म-निर्भर बना देंगे । कौन सी कमी है ? बैंकों के पास पैसे की कमी नही है । बैंक चिल्ला रहे हैं कि हमसे कर्जा लो और राजस्थान पैसा मांग रहा है—दूसरी तरफ देश मे कृषि उत्पादन कम है, तो इसको पूरा करने में दिक्कत क्या है ? हम चाहेंगे कि सरकार ऐलान करे कि रुपये की कमी की वजह से कोई भी योजना रुकेगी नही, चाहे राजस्थान नहर की योजना हो, तुगभद्रा , गण्डक, पश्चिमी कोसी या कोई और योजना हो । सरकार ऐसा ऐलान करे ताकि देश आत्मनिर्भर हो सके और अगले साल हम कह सकें—यह सदन कह सके—और हमारी प्रधान मंत्री कह सकें—कि वर्षा के भरोसे हम नही रहेंगे । वर्षा हो या न हो हम खाद्यान्न पैदा करेंगे, कपास, जूट और ईख कारखाने के लिये पैदा करेंगे ।

अन्त में, मैं यह कह कर बैठूंगा । इस आशा के साथ कि सरकार अभी भी इस बात का ऐलान करे कि कार्यक्रम लागू करने के लिये संसदीय समितियां, जनतान्त्रिक समितिया स्टेच्यूटरी पावर्स के साथ नीचे से ऊपर तक काम करेंगी । ससद् और विधान सभाओं के सदस्यों को भी यहां बोलने के अलावा कुछ काम करने का मौका होगा । जो लोग काम करना चाहते हैं उनको मौका मिलेगा, उनकी जिम्मेदारी भी हो ताकि लोग उनको पकड़ सकें कि इसका कार्यान्वयन कैसे किया, इसको लागू कैसे किया । इसलिये

[श्री भोगेन्द्र झा]

इस व्यवस्था में परिवर्तन की जरूरत है। जो अफसर हैं उनके साथ जनता के प्रतिनिधियों को मिला कर ऐसा परिवर्तन किया जाय ताकि उस योजना को हम दिसम्बर तक पूरा करने का प्रयास कर सकें और देश उत्साह के साथ आगे बढ़ सके।

MR. CHAIRMAN: I have got before me a very long list of speakers. So, ten minute is the maximum which can be permitted to a Congress speaker.

SHRI MOHAN DHARIA (Poona): When the motion was moved I was in the library and that is why, I was a bit late. Now, I should be allowed to move an amendment, notice for which has already been given by me.

MR. CHAIRMAN: The stage when the amendment is called for, is now over. (*Interruption*) Please listen to me. As far as I could see, I have to give you a ruling. I am not going to bar you. At the time when you were called, you were not here. The amendment was not moved. The nature of the proceedings now is that along with the resolution, the amendments are now under discussion. The question is, when the discussion is on, whether amendments could be permitted to be moved. Maybe, at the last stage, somebody could consider it; the person in the Chair could consider it. I am not barring it here. Anyway, I do not think you can now move the amendment. Permitting the amendment to be moved when the discussion is on, I think, is not proper. The matter will be there and somebody will consider it.

SHRI DARBARA SINGH (Hoshiarpur): I would request you to extend the time, because this 20-point programme is a very important programme. Everybody would like to place his ideas; and the Government can assess all this and take care of all their views.

MR. CHAIRMAN: Let us start without wasting the time of the House. I have given a broad indication. (*Interruptions*) Mr. Dharia, I have told you.

SHRI MOHAN DHARIA: I am not opposing your ruling, Sir; but it has been the practice. I am in the Parliament for the last 12 years; and if somebody is delayed for private reasons, it has been the practice to permit him. I would request you to consult your office. But it has been the practice that amendments are allowed to be moved, on such grounds.

MR. CHAIRMAN: As far as I am concerned, I have given the ruling. My ruling does not bar you. That is there. It may be before the final stage comes. (*Interruptions*) anyway, the question is that the resolution, along with the amendment, is now under discussion. The discussion has started. When the discussion is proceeding, no amendment can be permitted to be moved.

Now, Mr. Goswami.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Mr. Chairman, Sir, I am thankful to the hon. Finance Minister for bringing this motion in the House. It has given us an opportunity of discussing this 20-point programme. It is in the fitness of things that we should discuss it in depth and in detail, because I feel that the future of the political system of this country and of the institutions which we cherish, to a great extent, are dependent upon the success or failure of implementation of this 20-point programme. Sir, it needs no saying that this programme has received widespread support from all sections of the people; and in fact, one of the basic grounds for the people's support to the proclamation of the Emergency, among other grounds, has been the declaration of this programme by the hon. Prime Minister. It has given a new enthusiasm and

a new hope to the people—people who are suffering great hardships during the last few years. The Finance Minister has dwelt at length on the shape of the economy through which the country has passed during the last few years; and the last year has been one of the most difficult years that the country has had to face in its economic front. It is unfortunate that when, due to various cases—manmade or otherwise, mostly causes beyond the control of the Government—prices were rising every moment and every day, attempts were made by some of the Opposition parties to create a climate of defeatism and helplessness in this country. We know, sir, that when the emphasis on production was the necessity of the day, there were attempts by these of the Opposition parties—parties who are outside this House to-day—to create atmosphere where the wheels of production might stop. We know, sir, that last year alone, 16 lakhs of man-days were lost due to labour trouble. The Railway strike alone caused this country a loss of Rs. 124 crores. After the declaration of this 20-point programme, one of the criticisms made is that the Prime Minister has said nothing new; and the other criticism that has been made, just now by my friend, Mr. Bhogendra Jha, is that the programme, by itself, does not give a new direction to the economy which can prevent the ills of the economic system of this country. Sir, the Prime Minister herself has admitted that in this 20-point programme, she has said nothing new. In fact, she has prefaced her speech by saying so. In fact, I feel that for any Prime Minister of our country, belonging to the Congress side, to say something dynamically new on the economic front is almost impossible. That is because the Congress through various resolutions for so many years has given such a direction to this country that it has taken into account the vital economic needs of this country, and hardly anything new can be said which has not been said before. The Prime Minister has also said that we should not expect miracles, that the fact that this programme has been announced does not mean that there will be an end of the evils of the economic system and that this programme only emphasises the necessity of seriousness and dedication towards its implementation.

Mr. Bhogendra Jha has complained that in this programme there has been no change in the basic direction of the economy and, therefore, the evils of our economic system cannot be expected to be rooted out. Let us not forget that. This programme by itself does not give a new direction to the economy. It is only an enunciation of 20 basic features on which emphasis is sought to be laid by the Government, but this is not the only programme that the country is going to pursue in the years to come. The basic programmes of the Government have been enunciated in various other resolutions and declarations. They are not substituted by this programme, but only supplemented.

This programme has evoked great enthusiasm because it gives very great importance to the down-trodden people of this country. It is our greatest misfortune that those who have contributed most for the economic prosperity of the country up till now have not been benefited by the independence of this country. On the other hand, those who have benefited most after independence have made virtually no contribution to the prosperity of the country. So, this programme tries to give benefit to the people who have contributed most to the progress and prosperity of the country and it also emphasises that those who have benefited shall have to make their due contribution to the national mainstream, be it voluntarily or through coercive measures.

[Shri Dinesh Chandra Goswami]

Agriculture today is the mainstay of the economy of the country, but statistics show that today 10 per cent of the agriculturists occupy 56 per cent of the total agricultural land. The agricultural labour force today in this country is 47 million constituting 38 per cent of the total workng force. And there has been an increase of 32 per cent in this force during the last decade from 1961 to 1971. This agricultural labour force definitely constitutes the main force on which the progress of the country depends, but what is their fate? Their per capita annual income today is only Rs. 253, and they get work only for 200 days in the year. Unfortunately, though we were talking in terms of land reforms and improvement of the economic conditions of the rural poor for the last so many years, our direction to a certain extent was hazy and therefore, we did not place much emphasis really on removing the hardships of these people. Hence, a new direction is given in this programme that there must be a minimum wage for agrcultural labour and that it should be implemented and the minimum wage may vary in different States according to the conditions prevailing there.

We also know that 63 8 per cent of the total agricultural population of our country is under debt. Today's newspapers have reported that rural debt upto 1971 amounted to Rs. 4000 crores. It must have increased by 50 per cent during the last three years. Till now no real effort had been made to tackle the problem of rural indebtedness. Hence, a moratorium has been declared on the rural indebtedness of agriculturists in the lower rung.

I congratulate the Finance Minister on deciding to set up 50 banks in the rural areas by 2nd October because a mere declaration of a moratorium is not sufficient since it shuts out the only borrowing avenue available till now, namely, the money lenders, without providing an alternative source. This problem is stupendous and hence, while welcoming this step, I urge upon the Finance Minister to consider seriously how he can embrace 10 million people within the next few months through banks or other financial institutions for meeting their needs.

Today at last the question of urban ceiling has also been sought to be tackled in detail and depth. Black money today is creating havoc in this country. In fact, a report in today's Hindustan Times makes interesting reading:

"A survey of 75 luxury houses in Maharani Bagh and Greater Kailash Colonies was conducted by two parties of income-tax officers, including women inspectors.

During the operation one of the parties came across a house in the Maharani Bagh area fitted with 9 air-conditioners (mostly imported), three refrigerators, five cars (three of them imported), five geysers, seven costly carpets, several chandeliers and other luxury items. The value of moveable property found in the house is placed at about Rs. 5 lakhs.

A retired army official occupying a luxurious house, was owning two imported cars, six air-conditioners, half a dozen big carpets, a refrigerator, a deep freezer, radiogram and also possessed a motor-cycle and a scooter. He maintained a retinue of five servants with a pay of Rs. 1,100 each per month.

The other tax dodgers discovered included claims for tax deduction to the tune of Rs. 27,600 towards rent paid for business premises. On investigation, the incometax party discovered that the 'business premises'

was confined to a room in the servants' quarters."

It looks like a story out of the Arabian Nights. I am happy that at least some sort of beginning has been made in regard to urban ceiling and also socialisation of urban land, and an all out drive has been conducted to find out and punish those who are trying to cripple the economy through black money.

The other important aspect of this programme is that it touches those other sections of the community whose case deserved special consideration. Some effort has been made to give help to students residing in hostels by providing them books at reasonable rates. The raising of the income-tax exemption limit from Rs. 6,000 to Rs. 8,000 is welcome though one would have expected that it could have been raised to Rs. 10,000. The unemployment problem has been sought to be tackled by amending the Apprenticeship Act, but we must provide for the employment of at least one person in every family in the country.

For the effective implementation of this programme, we should not depend solely on Government machinery. We should try to utilise the human resources available in this country and place reliance on non-governmental organisations and progressive political forces, students and others shall have to be associated because no country has succeeded merely through its governmental agency.

The future of this country today, to a great extent, will depend upon the successful implementation of this programme. If we fail in implementing this programme, the people will lose all confidence in the politicians and the political system.

In this connection, I cannot refrain myself from quoting a favourable quotation of Jawaharlal Nehru: "You cannot cross abyss by two jumps." One can cross an abyss only by one jump. We have reached a point of no return today. If we try to cross it by two jumps, we shall be falling at the bottom and will never be able to climb out of it again. Therefore, the Government and if we want to survive, the political force shall have to have all the dynamism and with that expectation, I congratulate the Finance Minister for the steps taken and the Prime Minister for her dynamic leadership in declaring this economic programme and the Finance Ministry for giving us an opportunity to discuss it in this House.

श्री राम सहाय पांडे (राजनदगाव) : सभापति जी, आपातकालीन स्थिति के बाद एक नये परिवर्तन, एक नये जागरण, एक नये उत्साह, एक नये अनुशासन का दर्शन हो रहा है। प्रधान मंत्री ने जिस ओर कदम उठाये हैं, वित्त मंत्री के शब्दों में, बडे आशाजनक है। 15 वर्षों से लगातार हमारी आर्थिक ग्रथ 3.5 प्रतिशत के आसपास रही। और 1973-74 का वर्ष औद्योगिक उत्पादन की दृष्टि से ना एक प्रतिशत के करीब रहा खेती के उत्पादन मे बड़ी भारी कमी हुई। परिस्थितिया, सब जानते है पानी की कमी से, वर्षा की कमी से उत्पादन मे कमी हुई। इस वर्ष वर्षा अच्छी हो रही है और जिस वर्षा के होने के सदर्भ में हमन एज कल्पना की है कि हमारा खेती का उत्पादन 6 प्रतिशत के करीब होगा और 114 मिलियन टन अनाज के उत्पादन के करीब हम पहुंच जायेगे। इसी प्रकार औद्योगिक उत्पादन के सम्बन्ध में 5 और 6 प्रतिशत की कल्पना की गई हैं।

पिछले बजट के समय वित्त मंत्री जी ने कहा था कि देश की आवश्यकता, मिनिमम न्यूनतम उत्पादन की क्षमता 5 और 6 प्रतिशत तक होनी ही चाहिये। अगर 5, 6 प्रतिशत की जो कल्पना की है उस तक पहुच जाते है तो यह आपातकालीन स्थिति और 20 सूत्री कार्यक्रम की ओर बढ़ना जन-जागृति के साथ

[श्री राम सहाय पांडे]

इसको कार्यान्वित करने की दिशा में बड़ा सुन्दर श्रेष्ट और शुभ श्रीगणेश होगा ।

श्रीमन्, आप इस बात से सहमत होंगे कि सारा दारोमदार कार्यान्वित करने पर होता है । 25 वर्षों के संदर्भ मे देखा गया हमारी परिकल्पनाओं की, योजनाओ की कमी नही रही, हमारे इरादे की भी कमी नही रही, हम समाज के अन्तिम व्यक्ति तक पहुंचना चाहते थे अर्थ विकास के साथ । हमे आत्म-निरीक्षण करना होगा कि आखिर क्या कारण है और क्यों हम समाज के अन्तिम व्यक्ति तक आर्थिक विकास को ले कर नही पहुच सके ? उसका सबसे बड़ा कारण इम्प्लीमेंटेशन, आर्थिक योजनाओं के कार्यान्वित करने के दोष मे है । आप ससद मे सब कुछ पारित करते है, अच्छे से अच्छा प्रस्ताव, और हमारी इस बात की योजना होती है, जिसमे सभी माननीय सदस्य सहमत होते है । आखिर हमारा देश किसानो का देश है और द्वितीय श्रेणी मे मजदूरों का देश है । तीसरा तो कोई व्यक्ति ही नही । मजदूर और किसान दाये और बाये हाथ है, वही श्रमशील है लेकिन वही सबसे अधिक भूखे है । उन्ही के बच्चे बेकार है । धरती नही है किसानो के पास । 100 मे 72 आदमी गाव में रहते है, लेकिन धरती का बटवारा आज तक इस स्थिति पर नही हो सका कि जो हल चलाये उसको धरती मिले । जैसा माननीय भोगेन्द्र झा ने कहा कि बहुत धरती बेनामी है, उसका बटवारा होना चाहिये । धरती उसी को मिलनी चाहिये जिसके पास हल है, जो हल से खेती करना चाहता है, जिसके पास धरती नही है । मैं मध्य प्रदेश के छत्तीसगढ इलाके से आता हूं जहां सौ मे 33 व्यक्ति आदिवासी और हरिजन है, गरीब है, उनके पास कोई साधन नही, बड़ विपन्न स्थिति है उनकी, अकिंचिन स्थिति है, वे बहुत गरीब है । मैं उसको गरीब कहता हू कि जिसके पास कोई साधन नही है, धरती नही है । यही गरीब की मेरी परिभाषा है । धरती आप दे दें, वह अपने श्रम से और उपक्रम से जो भी खेती के उपादान हैं उनके माध्यम से अपनी स्थिति को ठीक कर लेगा । अगर उसके पास धरती ही नही होगी तो वह बेचारा क्या करेगा ? वह जंगलों में रहता है, वह शिक्षित नहीं है, वनवासी है । वहा एक तिहाई लोग गरीब हैं । आपकी योजनाओ के माध्यम से जो धन का बटवारा होता है वह राजनैतिक बटवारा होता है, पोलिटिकल डिस्ट्रीब्यूशन आफ फंड होता है । यह नही होना चाहिये । अगर दरबारा सिंह जी नाराज न हों तो मैं एक बात कहना चाहूगा । मैं पजाब की बड़ी प्रशसा करता हू । पजाब और हरियाणा में करीब 70 प्रतिशत इलाके में सिचाई की व्यवस्था है । राजस्थान में पानी का पोटेंशल है, वहा राजस्थान नहर बननी चाहिये । इसका मैं समर्थन करता हू । लेकिन मध्य प्रदेश जहा बडा पोटेंशल है, जहा नदिया है, पानी है, जहा पचास इच वर्षा होती है, वहा इस सबके बावजूद भी सिचाई कुल 9 5 प्रतिशत इलाके में होती है । सिचाई मत्रियों की एक काफ्रेंस हुई थी । उसमे सोचा गया कि अनाज के प्रोडक्शन के पोटेंशल की तरफ ध्यान दिया जाय, उसकी सर्च की जाए, किस प्रदेश में कितना पैदा हो सकता है उसको आधार बनाया जाय ।

अब इसको आप देखे तो मध्य प्रदेश में पचास इच वर्षा होती है, वहा नदिया हैं, वहा पानी है, जैसलमेर और बाड़मेर जैसा एरिया वह नही है, वहा नर्मदा है जिसका जो प्रोजेक्ट है वह पूरा नही हुआ है लेकिन सब कुछ होने के बावजूद भी वहां सिचाई की व्यवस्था नगण्य ही है, यह बड़े ही दुर्भाग्य की बात है, जहां और प्रदेशो मे 40, 50 और 60 प्रतिशत है वहा मध्य प्रदेश म केवल नौ प्रतिशत है । बाकी जगहों पर यह प्रतिशत ज्यादा है इससे हमें तकलीफ नही होती है । हमें तकलीफ

इस बात से होती है कि हमारी तरफ बहुत कम ध्यान किया गया है। वहां पर भी बांध बनाने के लिये पैसा दिया जाना चाहिये और सिचाई सुविधाओं का विस्तार किया जाना चाहिये। ऐसा अगर किया गया तो हम आधे देश को खाना खिला सकते हैं। चावल दे सकते है। छत्तीसगढ को चावल की कटोरी कहा जाता है। लेकिन कटोरी खाली है, वहां की धरती प्यासी है। मध्य प्रदेश और महाराष्ट्र दोनों एक जैसे है सिचाई के मामले में। यह दोनों का ही दुर्भाग्य है। उनके साथ स्टैप मदरली ट्रीटमेंट किया गया है। बम्बई साइड मे मानसून आती है। अरब सागर मे आता हैं और पानी बरसाती है। इनके यहा सिचाई 7 प्रतिशत में होती है और हमारे यहां आठ नौ प्रतिशत में। आज के संदर्भ में जब पैसे का एलाटमेंट हो तब पोटेशल आफ वाटर भी देखा जाय।

साथ ही पोटशल आफ इलैक्ट्रिसिटी को भी देखा जाय। उस मामले में भी हमारे साथ न्याय नही हुआ है। पानी और बिजली मिल जाये तो छत्त सगढ उडीसा को, बिहार को राजस्थान आदि का खिला सकता है। पंजाब के बारे मे मैं नही कह सकता हूं।

श्री मूल चन्द डागा (पाली) : राजस्थान कैनाल बन जाय तो हम देश को खिला सकते है।

श्री राम सहाय पांडे . जहां साधन हैं वहां पर उसी अनुपात से पोटेशल को देखते हुये पैसे का अलाटमेंट किया जाना चाहिये।

पावर का बड़ा भारी क्राइसिस पैदा हो गया है। विभिन्न क्षेत्रों में। बिजली न होने की वजह से बहुत ज्यादा उत्पादन मे कमी आई है। मैंने कितनी ही बार कहा है कि पिट हैड्ज पर जहां कोयला है जहा से कोयला भटिंडा आदि दूसरी जगहों को जाता है और जिसमें वैगंज इन्वाल्व होते हैं। वहीं पर थर्मल स्टेशन आप लगा दें। सुपर पावर स्टेशन लगा दें तो ट्रासमिशन टावरों के जरिये बिजली दूसरी जगह सप्लाई हो सकती है। बिजली भी हमारे यहां है, कोयला भी है, सुपर थर्मल पावर स्टेशन आप लगायें तो हमारा भला हो सकता है। बांधों के लिये पैसा दें। एग्रिकलचरल प्रोडक्शन हमारा बहुत बढ़ा सकता है। आपने 114 मिलियन टन की कल्पना की है। आप छः प्रतिशत ग्रोथ रेट चाहते हैं। इसके लिये यह जरूरी है जहां जो पोटेशल है उसका हारनेस किया जाय।

इनफ्रा स्ट्रक्चर की बात भी आती है। आप कहते है कि बैकवर्ड एयरियाज में आप छोटे छोटे उद्योग धंधे देगे। कैसे देंगे अगर वह इनफ्रा स्ट्रक्चर ही नहीं आप प्रोवाइड करेंगे। चैरिटी के खातिर कोई वहां नही जाएगा। एम्प्लाईमेंट देने के लिये नही जायेगा। वहां भी अगर कोई जाएगा तो प्राफिट मोटिव से जाएगा, जब उसको इनफ्रा स्ट्रक्चर मिलेगा तभी वहां वह जाएगा। इस वास्ते वहां आप पानी बिजली, रोडज एप्रोच रोड्ज, रेलवे की सुविधा का प्रबन्ध करें। इसके बगैर यह काम नही हो सकता है। बीस सूत्री कार्यक्रम जो आपने बनाया है उसने सबसे ज्यादा जोर आपने वीकर सेक्शन आफ सोसायटी की तरफ दिया है, उत्पादन बढ़ाने की तरफ दिया है। वही सर्वहारा है। वह कष्ट मे है। उस तक आपको पहुंचना है। उसको आप अनाज, कपड़ा, एम्प्लाईमेंट आदि देना है, उसको आपको उद्योग मैं लगाना है। यह तभी सम्भव हो सकता है जब आप इनफ्रा स्ट्रक्चर उन इलाकों में प्रोवाइड करें।

जो लोग लगजूरियस लाइफ लीड कर रहे हैं, जो खिच कर बम्बई, कलकत्ता, मद्रास आदि आ गये है, उनके रिसोर्सिस आदि को जो देखा जा रहा है इसके लिये मैं आपको

[श्री राम सहाय पांडे]

मुबारिक बाद देता हूं। कहां से पैसा उनके पास आया है, कहां से एक एक फ्लैट को फर्निश करने पर उन्होंने पांच दस लाख खर्च किया है, इसकी जो जांच पड़ताल की जा रही है इसका मैं स्वागत करता हूं। मैं तो कहूंगा कि एक हजार के ऊपर जो भी रेंट देता है उस पर हैवी टैक्स लगना चाहिये। उनको पता चलना चाहिये कि देश को कष्ट पहुंचा कर वे इतना किराया देते है। यह सारा खर्च इंडस्ट्री पर डाल दिया जाता है। डिविजनल आस्टेरिटी की तरफ आपको कदम उठाना होगा और लोगों को मजबूर करना होगा कि वे आस्टेरिटी की लाइफ लीड करे। हमारा देश गरीब है। यह अमरीका, फ्रांस नहीं है, या यूरोप का कोई देश नहीं है, एफलुएंट देश नहीं है। यह गरीबों का देश है। यहां पर दो तीन परसेंट लोग ही एफलुएंट लाइफ लीड करते है। उन्हीं के पास नौ नौ एयर कंडिशनर है, पांच पांच लाख का फर्नीचर है। आप नारीमैन प्वाइंट को देखें, वलकेश्वर की जिन्दगी को देखें वह हांग-कांग जैसा बन गया है। हम किसानो की बात करते हैं, उन्हीं को हम रिप्रिजेंट करते हैं लेकिन उनको जमीन नहीं मिलती है। वही हमको वोट देता हैं और उसी की उपेक्षा होती है। वह प्यासा है, वह भूखा है। जो पैदा करता है वही भूखा है। मजदूर पैदा करता है वह भूखा है। जो श्रमशील है वही भूखा है। जो मेहनत नहीं करता है उसका पेट बढ़ा हुआ है, वह मोटा हुआ फिरता हैं। उसके यहां नौ नौ और दस दस एयरकंडिशनर लगे हुए हैं। पता लगाया जाना चाहिये कि उसके पास कहां से पैसा आया है। अगर गरीब आदमी को सूखी रोटी खाने को मिलती है तो सारे देश के लोगों को सूखी रोटी खाने को मिलनी चाहिये। ऐसा नहीं होना चाहिये कि कुछ तो इतना खाएं कि उनको बदहजमी हो जाए और कुछ को खाने को ही न मिले और उनका पेट पीठ से लग जाए। जो सन्तुलन टूट गया है व्यक्ति और व्यक्ति के बीच में, समाज और समाज के बीच में इसको पुनः स्थापित किया जाना चाहिये। जो सर्वहारा है उसको रहने के लिए मकान नहीं मिलता है और जो दो तीन प्रतिशत हैं वे बड़ी बड़ी कोठियों में रहें यह नही चल सकता है। यह बड़ा भारी अन्याय है। यह मानवीय, आर्थिक और सामाजिक दृष्टि मे अन्याय है। यह 20-सूत्री कार्यक्रम की दृष्टि मे भी अन्याय है। आखिर पार्लियामेंट में हम लोग क्या करने है? चिराग तले अंधेरा कैसे हो गया? इसलिए जो एक प्रकार का संतुलन टूट गया है, उस को जोड़ना चाहिए, और सब से पहले उस आदमी का खयाल रखना चाहिए, जो सर्वहारा है, भूखा है, जिसके पास काम नही है, जिसके पास हाथ नही है, लेकिन वे मिट्टी से गीले नही है, जिसकी आंखें गीली है।

15.00 hrs.

जमीन का बंटवारा होना चाहिए। सरकार ने बहुत पहले कहा था कि हम शहरो की प्रापर्टी की सीमा निश्चित करेंगे, अरबन लैंड सीलिंग लागू करेंगे। इस काम को अविलम्ब किया जाये। जैसा कि श्री भोगेन्द्र झा ने कहा है, बेनामी जमीनों की तरफ़ भी ध्यान दिया जाये। गरीब और गरीब होता जा रहा है और अमीर और अमीर होता जा रहा हैं, यह बात अब नहीं होने देनी चाहिए।

हम समझते है कि श्रीमती इन्दिरा गांधी के नेतृत्व मे देश ने एक बार फिर करवट ली है, उस ने चेतना, जागृति और आस्था के साथ यह निश्चय किया है कि उनके नेतृत्व में एक नया युग लाने की दृष्टि से प्रयास किया जाये।

मैं आशा करता हूं कि जिन प्रदेशों में पोटेंशल आफ ग्रोथ है, उन को ज्यादा से ज्यादा साधन दिये जायेंगे, ताकि बेकारी दूर हो, अनाज ज्यादा पैदा हो सके. औद्योगिक उत्पादन भी अधिक बढ़ सके, और हम अपने लक्ष्य की ओर आगे बढ सकें ।

श्री पी० गंगा रेड्डी (आदिलाबाद) : जनाबे सदर, गुजिश्ता चन्द सालो से मुल्क मे जो बद-अमनी, अफ़रातफ़री और इन्तशार फैला हुआ था, उससे मुल्क की सालमियत को खतरा लाहक हो गया था । जमा कि एक शायर ने कहा है :

"न समझोगे तो मिट जाओगे
ऐ हिन्दुस्तान वालो,
तुम्हारी दास्ता तक भी न होगी
दास्तानों मे ।"

हमारी महबूब कायद ने हंगामी हालत (इमर्जेन्सी) का निफ़ाज कर के मुल्क को इस खतरे से बचा लिया है, हालांकि यह एक इन्तहाई तक्लीफ़देह, लेकिन जरूर इकदाम था । हमारे बाज़ साथी इस इकदाम की मुखालिफ़त करते है और हमारी नुक्ता-चीनी करते है । मैं उनके बारे मे यह कहूंगा कि :

"लो आज वह भी हम पे उठाते है उगलिया
जीने का हम ने जिन को सलीका सिखा दिया ।"

प्राइम मिनिस्टर के ऐलानकर्दा बीस-नुकाती प्रोग्राम से यह तवक्को बंध गई है कि मुल्क में मआशी मुसावात के हासिल करने के एक नये दौर का आगाज हो जायेगा । यह प्रोग्राम रूजवेल्ट के न्यु डील और रूस के न्यु इकानोमिक प्रोग्राम के मुताबिक है । अगर इस पर अमल-आवरी हो, तो यकीनन हमारा मुस्तकबिल बहुत दरखशां और रोशन होगा ।

गुजिश्ता चन्द सालों के मुल्क में महंगाई बहुत तेज़ रफ़्तार से बढ़ रही थी । लेकिन यह सिर्फ़ अपने ही मुल्क तक महदूद नही थी, बल्कि यह एक बैनुलकवामी फ़िनामिनन था । मार इमर्जेंसी के निफाज के बाद महंगाई की रोकथाम ही नहीं हुई है, बल्कि कीमतों मे काफ़ी हद तक कमी हुई है, और उम्मीद है कि बहुत जल्दी कीमते मामूल पर आ जायेगी । कीमतो को मामूल पर लाने के लिए इस बात की शदीद जरूरत है कि चीजों की पैदावार ज्यादा से ज्यादा हो, वर्ना फिर महंगाई बढ जायेगी ।

आबपाशी के प्रोग्राम के तहत मजीद 50 लाख हैक्टर जमीन आईंदा चन्द सालों में ज़ेरे-आबपाशी लाने का जो प्रोग्राम है, जिस के लिए 63 करोड़ रुपये इस साल के मवाज़ना में ज्यादा मुहैया किये गये है । यह एक बहुत अच्छा प्रोग्राम है । छोटी आबपाशी की स्कीमों को फौरन अमल में लाना चाहिए, ज़मीदोज़ पानी के ज़रिये का पूरा इस्तेमाल किया जाना चाहिए और दरियाई पानी के तनाज़ों का फौरन तसीना किया जाना चाहिए । एक आनरेबल मेम्बर अभी गंगा-कावेरी लिंक की बातें कर रहे थे । हम एक नदी के पानी के निज़ा की यकूमई मे मुश्किल महसूस कर रहे है । पोचमपाड और नागार्जुन सागर प्राजेक्ट्स की फ़ौरी तकमील की ज़रूरत है ।

बिजली के बग़ैर ज़रई और सनअती तरक्की नामुमकिन है । जहा तक सुपर थर्मल प्लांट का सवाल है, चूंकि आन्ध्र प्रदेश मे कोयले के बहुत ज्यादा ज़खायार हैं, इस लिए वहा के लिए कम से कम एक सुपर थर्मल प्लाट मन्जूर किया जाये । आप जानते हैं कि हमारे मुल्क में बिजली के ट्रांसमिशन लासिज़ और बिजली की चोरी काफी बड़े पैमाने पर होती है । अगर इस की रोक-थाम की जाये, तो 20 फ़ीसदी ज्यादा बिजली फ़राहम हो सकती है ।

[श्री पा० गंगा रेड्डी]

ज़रई पैदावार के बारे में मैं ज्यादा न कह कर सिर्फ यही कहूंगा कि जो भी पैदावार होती है, उस की रीम्युनरेटिव प्राइस, वाजिबी कीमत, तय करना बहुत जरूरी है।

मैं यह भी अर्ज करूगा कि टैक्स की चोरी पर, जिस को टैक्स इवेज़न कहते हैं, बहुत ही सख्ती से पाबन्दी लगाई जाये। 20-पाइंट प्रोग्राम में इनकम टैक्स के सिलसिले में 6,000 रुपये से बढा कर 8,000 रुपये तक छूट दे दी गई है। इस छूट को बढा कर 10,000 रुपये तक कर देना चाहिए था। 8,000 रुपये और 10,000 रुपये के दरमियान की आमदनी वाले लोगों के एसेसमेंट पर जो वक्त सरफ होता है, अगर वही वक्त बडे केसिज और टैक्स इवेज़न का पता लगाने पर सरफ किया जाता, तो बहुत ज्यादा फायदा होता।

ब्लैक मनी यानी अनएकाऊटिड मनी के रोल के बारे में कहा गया है कि "ब्लक मनी जेनीरेट्स मोर ब्लैक मनीग्रार्डर"—ब्लैक मनी से और ज्यादा ब्लैक मनी बनता है। मेरा सुझाव है कि ब्लैक मनी को समाज की भलाई के लिए इस्तेमाल करने के लिए लोगों को अपनी ब्लैक मनी को डिक्लेयर करने का मौका दिया जाये। उस पर 40 या 50 परसेंट टैक्स लगाया जाये और बाकी रकम को उन लोगो के हाथ में न छोड कर उन के लोन बांड दिये जाये। वह रकम समाज के भलाई के कामो, जैसे गरीबो के के लिए मकान छोटे जराये आबपाशी, देहात की सड़कों पर रूरल इलेक्ट्रिफिकेशन वगैरह पर खर्च की जाये। मेरी दरख्वास्त है कि इस सुझाव पर हमदर्दाना गौर किया जाना चाहिए (जो टैक्स इवेडर हैं) जो टैक्स की चोरी करते हैं, उन को इबरतनाक सज़ा देनी चाहिए।

रिश्वतस्तानी (करप्शन) के बारे में बहुत कुछ कहा जाता है। हमें यह देखना चाहिए कि करप्शन की क्या वजह है और क्यो आदमी को लालच होता है। अगर करप्शन के मवाके बन्द कर दिये जायें, तो करप्शन की गुंजाइश कम हो जायेगी। लाइसेस, परमिट और फूडग्रेन्ज़ मुनतकली पर पाबन्दी के बारे में अज़-सरे-नौ सोचने की ज़रूरत है। मैं आन्ध्र का हूं। वहां मुझे बेहतरीन चावल दो रुपये किली में मिलता है, जबकि हमारे पास ही महाराष्ट्र में वह छः रुपये किलो के हिसाब से मिलता है। ये आर्टिफिशियल बैरियर्स न होने मे रिश्वत-सतानी के मवाके नही रहेगे।

रिश्वतस्तानी के तीन अहम जुज्ब है एक, सियासतदा, दूसरे, सरकारी ओहदे-दारान और तीसरे, व्यापारी, स्मगलर और ब्लैक मार्केटियर वगैरह। जहा तक सियासतदानो का ताल्लुक है, किसी भी इदारे में जाने के लिए उस को इलैक्शन लडना पड़ता है। बहुत से ऐसे इदारे होते है, जहा इलैक्ट होने के बाद उसको तन्ख्वाह नही मिलती है, सिवाये भत्ते के। इलैक्शन के मौजूदा प्रोसीजर के मातहत उस को हजारो लाखो रुपये खर्च करने पड़ते है। वह इस लिए रिश्वत लेता है, क्योंकि वह सोचता है कि उसे इलैक्शन में खर्च करना पड़ता है। यह एक वीशस सर्कल बन गया है।

आप को मालूम होगा कि हर रियासत में साल भर अलग अलग वक्त पर कोई न कोई इलैक्शन होता रहता है—कभी को-आपरेटिव का, कभी पंचायत समिति का और कभी जिला परिषद का। जिस तरह अमरीका में सिर्फ एक दिन, 2 नवम्बर को, हर एक इदारे के लिए इलैक्शन होता है, उसी तरह हमारे यहां भी सब इलैक्शन एक ही दिन होने चाहिए। अगर कोई वैकेन्सी होती है, तो वह तब तक खाली रहे, जब तक कि साल के मुकर्ररा

दिन को इलैक्शन न हो जाये। ऐसा करने से काम करने के लिए ज्यादा से ज्यादा वक्त मिलेगा। मैं समझता हूं कि अब वह वक्त आ गया है, जब कि इलैक्ट्रल रिफार्म्ज़ किये जायें।

सरकारी ओहदे दारान कोहर किस्म की सहूलियत, तन्ख्वाह और भत्ते वग़ैरह मिलते हैं, लेकिन उस के बावजूद वे ग़लत-कार। करते हैं। क्या सरकार से, या किसी और से, यह बात छिपी हुई है कि कौन आदमी करप्ट हैं? आप बाज़ार में खड़े रहिये, आप को दो मिनट में पता चल जायेगा कि उस जगह कौन कौन करप्ट आफिसर्ज़ हैं। कोरप्ट आफिसर्स के बारे में बहुत सख्त से सख्त रवैया अख्त्यार किया जाना चाहिये। मैं आज पुरज़ोर अलफ़ाज़ में कहूंगा कि कांस्टी-ट्यूशन का आर्टिकल 311 समाज का सब से बड़ा दुश्मन है। जब हम ने प्रिवी पर्सिज़ को खत्म कर दिया है, तो फिर क्यों न आर्टिकल 311 को भी दस्तूर से निकाल कर फेंक दिया जाये? आज सरकारी मलाज़म रिटायर होने तक अपने ओहदे को अपनी जागीर समझता है, क्योंकि उस को आर्टिकल 311 का तहफुज़ हासिल है। अब वक्त आ गया है कि आर्टिकल 311 को दस्तूर से निकाल दिया जाये। "हायर एण्ड फ़ायर" के अमरीकन सिस्टम को अपनाना चाहिए। हर एक शख्स को यह डर होना चाहिए कि अगर मैं काम नही करूंगा, तो मेरी नौकरी चली जायेगी। जब तक उस को यह डर नहीं होगा, तब तक वह काम नहीं करेगा।

सरकारी खर्चों में कमी भी बहुत ज़रूरी है। सरकारी मुलाज़मान का खर्चा कम किया जाना चाहिए। इस के अलावा पीने के पानी, अनटचेबिलिटी यानी छुआछूत को खत्म करने और फ्री एण्ड कम्पलसरी एजूकेशन और अनएम्पलायमेंट रोजगार को फराहमी की तरफ ज्यादा तवज्जह देनी चाहिए।

जहां तक इस प्रोग्राम के अमल आवरी का ताल्लुक है, मौजूदा सरकारी अफसरान से इस की मुकम्मल इम्प्लीमेंटेशन की तवक्को नहीं की जा सकती है। नाकस अमल आवरी से हमारा हर एक अच्छा प्रोग्राम नाकाम होता है इस तरह यह प्रोग्राम भी नाकाम होगा, जिस से हमें परेशानी और मायूसी होगी। इसलिए इम्प्लीमेंटेशन के लिए मेरा एक सुझाव है कि "नेशनल कमेटी फार रूरल प्रोग्राम" एक कायम की जय जिस में 50 परसेंट से ज्यादा लोग नान-आफिशियल्स हों और इस कमेटी का जिम्मेंदार ठहराना चाहिए कि इस की अमलावरी किस तरह से हो रही है।

अब मैं एक शर के साथ अपना भाषण खत्म करूंगा।

"अमल का वक्त है वक्फा नहीं है बातों का।
लहू निचोड़ कर रख दो सयाह रातों का।

[شری پی گنگا ریڈی (عادل آباد)] :

جناب صدر - گزشتہ چند سالوں سے ملک میں جو بدامنی، افراتفری اور انتشار پھیلا ہوا تھا اس سے ملک کی سالمیت کو خطرہ لاحق ہو گیا تھا - جیسا کہ ایک شاعر نے کہا ہے -

نہ سمجھو گے تو مٹ جاؤ گے
اے ہندوستان والو

تمہاری داستاں تک بھی نہ
ہوگی داستانوں میں

[شری بی گنگا ریڈی]

ہماری محبوب لیڈر نے ہنگامی حالت — ایمرجینسی نافذ کر کے ملک کو اس خطرے سے بچا لیا ہے — حالانکہ یہ ایک انتہائی تکلیف دہ — لیکن ضروری اقدام تھا — ہمارے بعض ساتھی ان اقدام کی مخالفت کرتے ہیں - اور ہم پر نقطہ چینی کرتے ہیں - میں ان کے بارے میں یہ کہونگا -

لو وہ بھی آج ہم پہ اٹھانے
ہیں انگلیاں
جینے کا ہم نے جن کو سلیقہ
سکھا دیا

پرائم منسٹر کے اعلان کردہ بیس نقاطی پروگرام سے یہ تو توقع بندھ گئی ہے کہ ملک میں معاشی مساوات کے حاصل کرنے کے لئے نئے دور کا آغاز ہو جائے گا - یہ پروگرام روز ویلٹ کے نیوڈیل اور روس کے نیو اکانامک پروگرام کے مطابق ہے - اور اس پر عمل آوری ہو تو یقیناً ہمارا مستقبل بہت درخشاں اور روشن ہوگا -

چند سالوں سے ملک میں مہنگائی بہت تیز رفتار سے بڑھ رہی تھی - لیکن یہ صرف اپنے ہی ملک تک محدود نہیں تھی بلکہ

یہ ایک بین الاقوامی فنامینا تھا - مگر ایمرجینسی کے نافذ کے بعد مہنگائی کی روک تھام ہی نہیں ہوئی ہے بلکہ قیمتوں میں کافی حد تک کمی ہوئی ہے - اور امید ہے کہ بہت جلدی قیمتیں معمول پر آ جائیں گی - قیمتوں کو معمول پر لانے کے لئے اس بات کی شدید ضرورت ہے کہ چیزوں کی پیداوار زیادہ سے زیادہ ہو - ورنہ پھر مہنگائی بڑھتی جائیگی -

آبپاشی کے پروگرام کے لئے تحت پچاس لاکھ ہیکٹر زمین آئندہ چند سالوں میں زیر آبپاشی لانے کا جو پروگرام ہے ، جس کے لئے ۶۳ کروڑ روپے اس سال کے موازنہ میں زیادہ مہیا کئے گئے ہیں - یہ ایک بہت اچھا پروگرام ہے - چھوٹی آبپاشی کی سکیموں کو فوراً عمل میں لانا چاہئے - زمین دوز پانی کے ذریعے کا پورا استعمال کیا جانا چاہئے اور دریائی پانی کے تنازعوں کا فوری تصفیہ کیا جانا چاہئے - ایک آنریبل میمبر ابھی گنگا کاویری لنک کی باتیں کر رہے تھے - ہم ایک ندی کے پانی کے نزاع کی یکسوئی میں مشکل محسوس کر رہے ہیں - پوچھار اور ناگ ارجن ساگر پروجیکٹس کی فوری تکمیل کی ضرورت ہے -

بجلی کے بغیر زرعی اور اقتصادی ترقی نا ممکن ہے - جہاں تک سپر تھرمل پلانٹ کا سوال ہے چونکہ آندھر پردیش میں کوئلے کے بہت زیادہ ذخیرے ہیں اس لئے وہاں کے لئے کم از کم ایک سپر تھرمل پلانٹ منظور کیا جائے - آپ جانتے ہیں کہ ہمارے ملک میں بجلی کے ٹرانسمیشن لائنز اور بجلی کی چوری کافی بڑے پیمانے پر ہوتی ہے - اگر اس کی روک تھام کی جائے تو ۲۰ فیصدی زیادہ بجلی فراہم ہو سکتی ہے -

زرعی پیداوار کے بارے میں زیادہ نہ کہہ کر صرف یہی کہونگا کہ جو بھی پیداوار ہوتی ہے اس کی ویمپونبریٹو پرائیس واجبی قیمت طے کرنا بہت ضروری ہے -

میں یہ بھی عرض کرونگا کہ ٹیکس کی چوری پر جس کو ٹیکس اویژن کہتے ہیں - بہت ہی سختی سے پابندی لگائی جائے - ۲۰ پوائنٹ پروگرام میں انکم ٹیکس کے سلسلے میں چھ ہزار روپئے سے بڑھا کر آٹھ ہزار روپے تک چھوٹ دے دی گئی ہے - اس چھوٹ کو بڑھا کر دس ہزار روپے تک کر دینا چاہئے تھا - آٹھ ہزار روپئے اور دس ہزار روپے کے درمیان کی آمدنی والے لوگوں کے اسسمینٹ پر جو وقت صرف کر دیا گیا ہے - اگر وہ ہی وقت بڑے کیسز اور ٹیکس اویژن کا پتہ لگانے پر صرف کیا جاتا تو بہت زیادہ فائدہ ہوتا -

بلیک منی یعنی ان اکاونٹڈ منی کے بارے میں کہا گیا ہے - کہ بلیک منی جاریٹس مور بلیک منی - یعنی بلیک منی سے اور زیادہ بلیک منی جنتا ہے - میرا سجھاو ہے کہ بلیک منی کو سماج کی بھلائی کے لئے استعمال کرنے کے لئے لوگوں کو اپنے بلیک منی کو ڈیکلیو کرنے کا موقعہ دیا جائے - اس پر ۴۰ یا ۵۰ پر سینٹ ٹیکس لگایا جائے - اور باقی روپئے کو ان لوگوں کے ہاتھ میں نہ چھوڑ کر ان کے لون بونڈ دئے جائیں - وہ رقم سماج کی بھلائی کے کاموں جیسے غریبوں کے لئے مکان - چھوٹے ذریعہ آبپاشی - دیہات کی سڑکوں اور رورل الیکٹریفیکیشن وغیرہ پر خرچ کی جائے - میری درخواست ہے کہ اس سجھاو پر ہمدردانہ غور کیا جانا چاہئے (جو ٹیکس افینڈر ہیں) جو ٹیکس کی چوری کرتے ہیں ان کو عبرتناک سزا دینی چاہئے -

رشوت ستانی (کرپشن) کے بارے میں بہت کچھ کہا جاتا ہے - ہمیں یہ دیکھنا چاہئے کہ کرپشن کی کیا وجہ ہے - اور کیوں آدمی کو لالچ

[شری پی گنگا ریڈی]

آپ کو معلوم ہوگا کہ ہر ریاست میں سال بھر الگ الگ وقت پر کوئی نہ کوئی الیکشن ہوتا رہتا ہے - کبھی کو پریٹو کا ، کبھی پنچایت سمیتی کا اور کبھی ضلع پریشد کا - جس طرح امریکہ میں صرف ایک دن ۲ نومبر کو ہر ایک ادارے کے لئے الیکشن ہوتا ہے اسی طرح ہمارے یہاں بھی سب الیکشن ایک دن ہونے چاہئیں - اگر کوئی وکینسی ہوتی ہے تو وہ تب تک خالی ہے جب تک کہ سال کے مقررہ دن کو الیکشن نہ ہو جائے - ایسا کرنے سے کام کرنے کے لئے زیادہ سے زیادہ وقت ملے گا - میں سمجھتا ہوں کہ اب وہ وقت آ گیا ہے ، جب کہ الیکٹرول ریفارمز کئے جائیں -

سرکاری عہدیداران کو ہر قسم کی سہولیت ، تنخواہ اور بھتے وغیرہ ملتے ہیں - لیکن اس کے باوجود وہ غلط ہی کرتے ہیں - کیا سرکار سے یا کسی اور سے یہ بات چھپی ہوئی ہے کہ کون آدمی کرپٹ ہے - آپ بازار میں کھڑے رہئے آپ کو دو منٹ میں پتہ چل جائیگا - اس جگہ کون کون کرپٹ آفیسرز ہیں -

کرپٹ آفیسرز کے بارے میں بہت سخت سے سخت رویہ اختیار کیا جانا چاہیئے - میں آج پرزور الفاظ میں آپ کو معلوم ہوگا کہ ہر ریاست میں سال بھر الگ الگ وقت پر کوئی نہ کوئی الیکشن ہوتا رہتا ہے - کبھی کو پریٹو کا ، کبھی پنچایت سمیتی کا اور کبھی ضلع پریشد کا - جس طرح امریکہ میں صرف ایک دن ۲ نومبر کو ہر ایک ادارے کے لئے الیکشن ہوتا ہے اسی طرح ہمارے یہاں بھی سب الیکشن ایک دن ہونے چاہئیں - اگر کوئی وکینسی ہوتی ہے تو وہ تب تک خالی ہے جب تک کہ سال کے مقررہ دن کو الیکشن نہ ہو جائے - ایسا کرنے سے کام کرنے کے لئے زیادہ سے زیادہ وقت ملے گا - میں سمجھتا ہوں کہ اب وہ وقت آ گیا ہے ، جب کہ الیکٹرول ریفارمز کئے جائیں -

سرکاری عہدیداران کو ہر قسم کی سہولیت ، تنخواہ اور بھتے وغیرہ ملتے ہیں - لیکن اس کے باوجود وہ غلط ہی کرتے ہیں - کیا سرکار سے یا کسی اور سے یہ بات چھپی ہوئی ہے کہ کون آدمی کرپٹ ہے - آپ بازار میں کھڑے رہئے آپ کو دو منٹ میں پتہ چل جائیگا - اس جگہ کون کون کرپٹ آفیسرز ہیں -

کرپٹ آفیسرز کے بارے میں بہت سخت سے سخت رویہ اختیار کیا جانا چاہیئے - میں آج پرزور الفاظ میں ہوتا ہے - اگر کرپشن کے موقعے بند کر دئے جائیں تو کرپشن کی گنجائش کم ہو جائے گی - لائسینس پرمٹ اور فوڈ گوڈس موومینٹ کی منقلی پر پابندی کے بارے میں از سرے نو سوچنے کی ضرورت ہے - میں آندھرا کا ہوں - وہاں مجھے بہترین چاول دو روپے کلو میں ملتا ہے جبکہ ہمارے پاس ہی مہاراشٹر میں وہ چھ روپئے کلو کے حساب سے ملتا ہے - یہ آرٹیفیشل بیریرز نہ ہونے سے رشوت ستانی کے موقعے نہیں ہونگے -

رشوت ستانی کے تین اہم جز ہیں — ایک سیاستدان ، دوسرے سرکاری عہدے داروں اور تیسرے بیوپاری سمگلرز اور بلیک مارکٹیرز وغیرہ ہیں - جہاں تک سیاست داتوں کا تلق ہے کسی بھی ادارہ میں جانے کے لئے اس کو الیکشن لڑنا پڑتا ہے بہت سے ایسے ادارے ہوتے ہیں جہاں الیکٹ ہونے کے بعد اس کو تنخواہ نہیں ملتی ہے سوائے بھتہ کے - الیکشن کے موجودہ پروسیجرز کے مطابق اس کو ہزاروں لاکھوں روپیے خرچ کرنے پڑتے ہیں - وہ اس لئے رشوت لیتا ہے - کیونکہ وہ سوچتا ہے کہ اسے الیکشن میں خرچ کرنا پڑتا ہے یہ ایک وشیس سرکل بن گیا ہے -

ناقص عمل آوری سے ہمارا ہو ایک اچھا پروگرام ناکام ہوتا ہے- اسطرح یہ پروگرام بھی ناکام ہوگا - اس سے ہمیں پریشانی اور مایوسی ہو گی - اس لئے ایمپلیمینٹیشن" کے لئے میرا ایک سجھاؤ ہے کہ فیشل کمیٹی فار رورل پروگرام قائم کی جائے جس میں ۵۰ پرسینٹ سے زیادہ لوگ نان آفیشیل ہوں - اور اس کمیٹی کو ذمےدار ٹھہرانا چاہئے اس کی عمل آوری کس طرح سے ہو رہی ہے - اب میں ایک شعر کے ساتھ اپنا بھاشن ختم کرونگا -

عمل کا وقت ہے وقفہ نہیں ہے باتوں کا
لہو نچوڑ کر رکھ دو سیاہ راتوں کا-]

श्री हरि किशोर सिंह (पुपरी) · सभापति महोदय, मैं आप का बहुत ही शुक्रगुजार हू कि आप ने मुझे इस महत्वपूर्ण विवाद में हिस्सा लेने के लिए मौका दिया है। यह बहुत ही महत्व पूर्ण प्रस्ताव इसलिए भी है कि हम ने जो आवश्यक कार्यवाही की है पिछले महीने में उस के सन्दर्भ में इस को देखना है और हम ने इसे अमली जामा पहनाने का जो प्रयास किया है वह कुछ दूर तक सराहनीय अवश्य है।

मैं भोगेंद्र जी से इस बात पर सहमत हूं जो उन्होंने कहा कि इस से कोई बुनियादी आर्थिक व्यवस्था मे परिवर्तन नही होगा। यह ठीक बात है। इस 20 सूत्रीय कार्यक्रम से कोई बुनियादी परिवर्तन देश की आर्थिक व्यवस्था मैं नही होगा और यह सरकार भी

کیونکہ کانسٹیٹیوشن کا آرٹیکل ۳۱۱ سماج کا سب سے بڑا دشمن ہے - جب ہم نے پریوی پرسز ختم کر دیا ہے تو پھر کیوں نہ آرٹیکل ۳۱۱ کو بھی دستور سے نکال کر پھینک دیا جائے - آج سرکاری ملازم ریٹائیر ہونے تک اپنے عہدے کو اپنی جاگیر سمجھتا ہے - کیونکہ اس کو آرٹیکل ۳۱۱ کا تحفظ حاصل ہے - اب وقت آ گیا ہے کہ آرٹیکل ۳۱۱ کو دستور سے نکال دیا جائے - ہائر اینڈ فائر امریکن سسٹم کو اپنانا چاہئے - ہر ایک شخص کو یہ ڈر ہونا چاہئے کہ اگر میں کام نہیں کرونگا تو میری نوکری چلی جائیگی - جب تک اس کو یہ ڈر نہیں ہوگا تب تک وہ کام نہیں کریگا -

سرکاری خرچہ میں کمی بھی بہت ضروری ہے - سرکاری ملازمان کا خرچہ کم کیا جانا چاہیئے - اس کے علاوہ پینے کے پانی، چھوا چھات (انٹچیبیلیٹی) کو اور فری اینڈ کمپلسری ایجوکیشن اور ان ایمپلائیمنٹ کی روزگار کی فراہمی کی طرف زیادہ توجہ دینی چاہئے -

جہاں تک اس پروگرام کے عمل آوری کا تعلق ہے - موجودہ سرکاری افسران سے اس کی مکمل ایمپلیمینٹیشن کی توقع نہیں کی جا سکتی ہے

[श्री हरि किशोर सिंह]

बुनियादी कोई परिवर्तन इस आर्थिक व्यवस्था में करने नही जा रही है। अभी तत्काल इस की घोषित नीति के मुताबिक इस देश म पूजीवादी भी रहेगे, सार्वजनिक क्षेत्र भी रहेगा और निजी क्षेत्र भी रहेगा। इसलिए सरकार के दृष्टिकोण से इस कार्यक्रम को देखना पडेगा। मैं इस का समर्थक नही हू। मैं समझता हू कि जब तक इस देश में पूजीवादी व्यवस्था रहेगी, निजी क्षेत्र रहेगे, इस देश की आर्थिक व्यवस्था को समाजवाद की ओर ले जाना बहुत ही मुश्किल होगा। लेकिन यह जो तत्कालिक तीन महीने का कार्यक्रम है, एक तरह से यह कहा जायगा कि तिमाही का कार्यक्रम है इस तीन महीने और अगले 6 महीने में सरकार कुछ कर गुजरना चाहती है और इस दृष्टि से हम इस कार्यक्रम को देखे तो ऐसा लगेगा कि इस ने सरकार ने काफी साहस का काम दिखलाया है।

मैं सर्वप्रथम भूमि सुधार के सम्बन्ध में चर्चा करना चाहता हू। मेरी यह दृढ धारणा है कि इस देश में जब तक भूमि सुधार नही हो जाता है तब तक इस देश की आर्थिक व्यवस्था को दुरुस्त नही किया जा सकता है। बार बार यह चर्चा होती रही है और आज नही, काग्रेस ने 1931 मे कराची काग्रेस मे एक बहुत ही प्रगतिशील, बहुत ही बुनियादी कार्यक्रम भूमि सुधार का पारित किया था। एक तरह से मैं समझता हू कि 1931 में जो काग्रेस का आर्थिक कार्यक्रम घोषित हुआ था उस से ज्यादा क्रान्तिकारी कार्यक्रम इस देश मे किसी भी पार्टी के पास नही है। चाहे वह बहुत ही अति-प्रगतिशील पार्टिया हों, नक्सलाइट हो या कोई भी हो, किसी भी पार्ट के पास काग्रेस के 1931 में पास किए गए प्रस्ताव से ज्यादा क्रान्तिकारी प्रस्ताव नही है। उस प्रस्ताव पर हमे गर्व है, उस परम्परा पर हमे गर्व है।

मैं यह नहीं समझता हूं कि भूमि सुधार से इस देश मैं बहुत बड़ा आर्थिक परिवर्तन आ जायगा, इस देश की गरीबी दूर हो जायगी। ऐसा नही है। ऐसा जिन का ख्याल है उन का बहुत बड़ा भ्रम होगा क्योकि इस देश में इतनी जमीन नही है कि जो सब लोगों को दी जा सके जिस पर वह अपना जीवन यापन का काम कर सके। लेकिन यह एक सामाजिक और राजनैतिक प्रस्ताव है और इस दृष्टि से मैं इस सुधार का समर्थक हूं। क्योकि मैं समझता हू कि जब तक भूमि सुधार नही हो जाता है तब तक इस देश में औद्योगिक वातावरण नही पैदा होगा और खास तौर से जो उत्तर भारत के इलाके है उन में भी वह इलाके जिन को लार्ड कार्नेवालिस ने अपनी चरण रज से पवित्र किया था या अपवित्र किया था, जो भी आप कहना चाहे, उन इलाको में परमानेंट सेटिलमेंट का भी इलाका आता है और मैं उसी इलाके से आता हू, मैं जानता हू कि जिस तरह से दस एकड जमीन भी जिस के पास है वह भी बहुत ही मेधावी जवान होते हुए भी निकम्मापन उस मे आ जाता है, वह ऐसा समझता है कि मेरे बाप दादो ने तो दस बीस एकड जमीन रख दी है, मैं क्यो पढाई करू, मैं क्या काम करू, मे क्या उद्योग धन्धा शुरू करने जाऊ? इसलिए भूमि सुधार के जो कानून है न बीस सूत्रीय कार्यक्रमो में इस की चर्चा है और न मैं इस की चर्चा करना चाहता हू कि नये तरीके से भूमि सुधार आप कीजिए। जो भूमि सुधार के कानून विभिन्न राज्यों ने पारित किए है उन को कार्यान्वित कर दीजिए और मैं समझता हू कि इस के लिए एक निश्चित अवधि तय कर दी जाय कि तीन महीने के अन्दर भूमि सुधार कर दिए जाएगे और जिस राज्य मे भूमि सुधार नही होता है, जिस राज्य का राजनैतिक नेतृत्व या प्रशासनिक नेतृत्व उस मे असफल होता है उसको हटा दिया जाय। मैं समझता हू कि जब एक दृढ़ता सरकार में

आ जायगी और जब यह बात स्पष्ट कर दी जायगी कि भूमि सुधार दो तीन महीने के अन्दर या एक महीने के अन्दर हो सकता है। हमको उन कानूनों का पालन करना है जो बहुत से राज्यों ने बहुत पहले से पारित किये हैं। फर्ज के लिये मेरे अपने राज्य बिहार में 1956 में कानून पारित किया गया था, विनोदानन्द झा की सरकार ने पारित किया था, कृष्णवल्लभ सहाय की सरकार ने पास किया था और 1969 के बाद की सरकारों ने पारित किया है, उन कानूनों को लागू करना चाहिए और मैं चाहता हूं कि इसके लिये एक अवधि निश्चित कर दी जाये। जो राजनीतिक नेतृत्व या प्रशासनिक नेतृत्व इसमें असफल होता है उसको सजा दी जाये। जब तक यह बात नहीं होगी, आप लाख चाहे यह भूमिसुधार सफल होने वाला नही है।

इसी के साथ-साथ एक दूसरी बात यह है कि ग्रामीण क्षेत्रों मे ऋण की माफी की गई है। बड़े धड़ल्ले से राज्य सरकारें ऋणों की माफी कर रही है। मैं उसका समर्थक हूं। लेकिन उससे जो कठिनाई पैदा हो रही है, गांवों में उसकी भी तो व्यवस्था होनी चाहिए। आज यह कर दिया गया है कि जो जमीन बन्धक रखी गई थी, बिहार में ऐसा किया गया है कि सात साल की जो बन्धक रखी गई जमीन है उसको माफ कर दिया जायेगा। बन्धक रखने वाले को उस बन्धककार को पैसा देने की जरूरत नही पड़ेगी। उससे कठिनाई यह आ रही है कि छोटे किसान अपनी जमीन को बन्धक रख कर जो कर्ज लेते थे वह आज अपनी जमीन को अन्तिम रूप से बेचने के लिये मजबूर हो रहे है, और कम दामों में। मैं सरकार को यह सूचना देता हूं और सरकार इस बात की जांच करें कि यह सत्य है या नही। इसलिये जब तक आप दूसरी व्यवस्था नहीं कर देते हैं तब तक किसानों का कल्याण नहीं होने वाला है। जिस उद्देश्य से यह लाया गया है वह उद्देश्य ठीक होते हुए भी उसके कार्यान्वयन में जो कठिनाई हो रही है उससे लोगों को बड़ी दिक्कत हो रही है।

सार्वजनिक क्षेत्र की बड़ी चर्चा की गई है, मैं भी सार्वजनिक क्षेत्र का बड़ा भारी हिमायती हूं। लेकिन यह बात क्यों होती है कि सार्वजनिक क्षेत्र में आई०ए०एस० और आई०सी०एस० अफसर ही इसकी व्यवस्था के प्रबन्धक होंगे? अभी थोड़ा सा सुधार इसमें हुआ है कि जो तकनीकी दृष्टि से काबिल लोग निजी क्षेत्र में थे उनको लाया गया है। कुछ क्षेत्रों में वह सफल रहे है कुछ में असफल रहे है। लेकिन यहां मेरा बड़ा बुनियादी प्रश्न है कि ये आई०ए०एस० और दूसरे क्षेत्रों म जो सरकारी कर्मचारी है वही सार्वजनिक क्षेत्र का प्रबन्ध करेंगे? क्यों नहीं राजनैतिक कार्यकर्ता करेंगे? यह तो 1947 की गल्ती है.....

SHRI AMRIT NAHATA (Barmer): In 302 public undertakings, IAS are only two.

श्री हरि किशोर सिंह : यह बुनियादी गलती सन् 1947 में हुई थी जिसमें यह फैसला किया गया था कि केवल जो आई०सी० एस० लोग हैं या कुछ सरकारी परीक्षाओं में उत्तीर्ण लोग हैं वही सरकार की व्यवस्था करेंगे। आज वर्तमान संदर्भ में यह समय आ गया है कि इसका भी निर्णय होना चाहिए और अगर कोई सार्वजनिक कार्यकर्त्ता इस देश का प्रधान मंत्री और राष्ट्रपति हो सकता है, देश का प्रशासन चला सकता है, केन्द्रीय मंत्रिमंडल चला सकता है तो वह जिले का कलेक्टर क्यों नहीं हो सकता? वह एस०डी०ओ० क्यों नहीं हो सकता? वह सरकार का सेक्रेटरी क्यों नहीं हो सकता? आज फैसला करना है कि आप किस तरह की प्रशासनिक व्यवस्था करना चाहते हैं। बहुत आलोचना हुई थी जब यह कहा गया कि ब्यूरोक्रेसी शुड बी कमिटेड। मैं इस चीज

[श्री हरि किशोर सिंह]

का बहुत समर्थक हूं। मैं समझता हूं कि जब तक प्रशासक लोग प्रतिबद्ध नहीं होंगे, जब तक आर्थिक कार्यक्रमों और प्रशासन के आर्थिक और सामाजिक दृष्टिकोण मे उनकी आस्था नहीं होगी तब तक ये कार्यक्रम कार्यान्वित नहीं हो सकते। आज समय आ गया है। आज एमर्जेंसी का इसके लिए भी इस्तेमाल होना चाहिए कि जो कार्यकर्त्ता इसके लिए योग्य समझे जायें, मैं नहीं कहता कि केवल कांग्रेस पार्टी के ही या उन विरोधी पार्टियों के जो हमारी सहयोगी पार्टियां है, उनके ही आने चाहिए बल्कि अन्य दलों के भी. . . .

एक माननीय सदस्य . आर०एस०एस० को छोड़ कर।

श्री हरि किशोर सिंह : आर०एस०एस० की बात छोडिए, आप नहीं समझेंगे। मैं समझता हूं कि ऐसे लोगों को प्रशासन में लेना चाहिए और एक एक्सपरिमेंट शुरू होना चाहिए। एक्सपेरिमेन्ट करने के लिए आप एक राज्य को लीजिए या उसके आधे हिस्से को लीजिए लेकिन यह एक्सपेरिमेन्ट होना चाहिए और सामाजिक कार्यकर्ताओं को प्रशासन की प्रत्यक्ष जिम्मेदारी देनी चाहिए तथा इसके लिए आवश्यक संशोधन भी संविधान मे होना चाहिए।

एक दूसरी चीज जिसकी मै चर्चा करना चाहता हूं वह यह है कि ग्रामीण क्षेत्रों मे होम स्टेड देने की व्यवस्था की गई है। यह देश के लिए शर्म की बात है कि 27 वर्षों के बाद आज भी इस देश मे करोडों की संख्या में ऐसे लोग है जिनके पास रहने के लिए घर नहीं हैं। अगर सरकार प्रतिबद्ध है, अगर सरकार का दृष्टिकोण साफ है तो यह काम कराया जा सकता है। बहुत दिनों से एक छोटे पैमाने पर यह एक्सपेरिमेन्ट हम करते आ रहे हैं। इस कॉम को बड़े पैमाने पर करने की जरूरत है। इसके लिए एक अवधि की सीमा निर्धारित की जाये तो यह काम हो सकता है। इसीलिए मैं सामाजिक कार्यकर्ताओं को प्रशासनिक जिम्मेदारी देने की बात कह रहा हूं। कांग्रेस पार्टी के जो लोग हैं, कम्युनिस्ट पार्टी के जो लोग हैं या दूसरी पार्टीयों के जो लोग है, जो इस कार्यक्रम से सहयोग कर रहे हैं उनको इस काम के लिए ड्राफ्ट करना चाहिए और राज्यों मे जो कार्यान्वयन समितियां बन रही हैं वह प्रखण्ड स्तर पर छोटी-छोटी कमेटियां बननी चाहिए।

अब मै अपने राज्य की दो-एक छोटी बातो की चर्चा करना चाहता हूं। भारत सरकार के लिये छोटी बात है, लेकिन राज्य सरकार के लिए बडी बात है। बिजली की बात कही गई है—बिहार इस मामले मे बहुत दुर्भाग्यपूर्ण स्थिति मे रहा है। राज्य सरकारें तो बिजली घर बनाती हैं, केन्द्र सरकार भी बिजली घर बनाती है। बहुत पहले बहुत ही आर्ज मिन्नत के बाद बिहार के पूर्णिया जिले में एक बिजली घर केन्द्रीय क्षेत्र मे स्वीकृत हुआ था। बाद मे वह वहा से हटा कर बीस मील दूरी पर बगाल में कर दिया गया। उसके बाद हम लोगो ने तत्कालीन बिजली एवं सिचाई मंत्री—डा० के० एल० रावजी से बात की कि बिहार मे कुछ होना चाहिए। तब आश्वासन दिया गया—तीन-तीन बार इसी सदन में—मुजफरपुर मे ढाई सौ मैगावाट का बिजली घर बनेगा। उसके बाद वह भी टाल दिया गया। फिर उनसे मिले तो उन्होंने कहा कि छोटा क्या लगे, तनूघाट मे पांच सौ मैगावाट का बिजली घर दे देंगे। यह केन्द्रीय क्षेत्र मे लगा देंगे। उसके बाद हम पंत जी से मिले—तो मालूम हुआ कि वह भी फरक्का में चला जा रहा है। तो मेरा आपके द्वारा सरकार से अनुरोध है—बिहार के साथ इस तरह का अन्याय नहीं होना चाहिए। बिहार में यह भावना फैल रही है कि बिहार के लिये योजनायें स्वीकृत होती हैं, परन्तु किन्हीं

कारणों से वे दूसरी जगह हटा दी जाती हैं। इसलिये मेरा सरकार से अनुरोध है कि जो सरकार का वादा है उसके मुताबिक तत्काल केन्द्रीय क्षेत्र में बिहार में एक बिजली घर की स्थापना की जाय।

अन्तिम बात—सिंचाई के सम्बन्ध में है। बिहार में दो योजनायें हैं—जो विवादास्पद भी रही हैं। उनके सम्बन्ध में यहां काफी विवाद भी हुआ है। लेकिन उस सम्बन्ध में मैं नहीं कहता—मैं तो यही कहना चाहता हूं कि इन पर काफी खर्चा हुआ है। बिहार सरकार ने केन्द्रीय सरकार से अनुरोध भी किया है कि गण्डक और कोसी योजनाओं को केन्द्र अपने हाथ में ले। मेरा आपके द्वारा सरकार से आग्रह है कि जब वह सारा रुपया स्वयं देती है तो क्यों न इन योजनाओं को सेन्ट्रल सेक्टर में ले लिया जाय। बिहार सरकार तो पैसा खर्च नहीं कर रही है और जब बिहार सरकार खर्चा नहीं कर रही है और उसने अनुरोध किया है—भारत सरकार से—तो इनको केन्द्रीय क्षेत्र में ले लिया जाय।

इसके साथ एक छोटी सिंचाई की योजना बागमती योजना है। इस पर हमारे क्षेत्र के लोगों का भविष्य निर्भर है। आज वह सारा इलाका बाढ़ग्रस्त है, लेकिन उसके सम्बन्ध में मैं अभी कुछ नहीं कहता। आप को आश्चर्य होगा कि चार साल से इस योजना पर काम शुरू हो गया है। कई करोड़ रुपये इस पर खर्च हो चुके हैं, लेकिन उस योजना का अन्तिम रूप आज भी योजना भवन में पड़ा हुआ है। योजना आयोग पता नहीं इस पर क्यों बैठा हुआ है। हम चार वर्षों से प्रयास कर रहे हैं कि उसको अन्तिम रूप दे दिया जाय, कहीं ऐसा न हो कि जो करोड़ों रुपया उस पर खर्च हुआ है वह अपव्यय बन जाय। इस लिये मेरा अनुरोध है कि इस पर शीघ्र निर्णय किया जाय।

इन्हीं शब्दों के साथ मैं इस कार्यक्रम का तहेदिल से समर्थन करता हूं और मुझे विश्वास है कि सरकार दृढ़ता से काम करेगी। जिसका परिचय सरकार ने अभी कुछ दिया है, मुझे विश्वास है कि आगे भी हमने उसी दृढ़ता से काम किया तो इस देश में गरीबी को दूर करने की दिशा में हम लोग एक कदम आगे बढ़ेंगे।

DR. V. K. R. VARADARAJA RAO (Bellary): Sir, I would like to begin by welcoming the opportunity that has been given to this House by the Finance Minister by introducing this motion that 'we take note of the economic programme outlined by the Prime Minister on the 21st July'

15.27 hrs.

[SHRI ISHAQUE SAMBHALI *in the Chair*]

We also take note of the fact that the Finance Minister has asked us to take into account not only the statement that is laid on the table of the House, listing the twenty-point programme by the Prime Minister, but also to take into account the current economic situation, a review of which, I think, be presented to the House yesterday.

That is what I propose to do. It you permit me, I would like to divide my speech into two parts—one that will deal with the 20 point economic programme and the economic survey taken together and then, the other, there I would like to go outside the twenty-point programme and, possibly, even the Economic Survey, into a longer and wider-range perspective of what we want to do so as far as the economic development is concerned.

As far as the twenty-point programme is concerned, I think there are some exceptions. I do not think there is anybody either on this side of the House or on the other side of

[Dr. V. K. R. Varadaraja Rao]

the House or, even among those who are not present here in this House, who would take exception to any of the items that are listed in the twenty-point programme. I would not, therefore, like to comment on them. I would like to classify them as those that deal broadly with some aspects of the rural sector, some aspects of planning programme and inflation, the student community and some aspects of industrialisation. Obviously they do not cover the whole gamut of socio-economics. I would like to comment on such of those items which require comments for better implementation. One is about the land ceilings to be made effective. I understand from the current economic survey that the Central Government have written to all the State Governments to see to it that the land reform legislations which has been introduced and passed are implemented by them. I would like to know from the Minister whether we will get a white paper on this in this House; or, do we get a document? I remember, when I was in the Planning Commission, I had something to do with special documents being published on the subject of land reforms which, I think, created a great deal of interest, and gave an impetus for the implementation of the land reforms programme in the States. Even though the ceiling may be observed in theory, in actually effect, it is not being observed in practice I do not have to go into details. How do we know whether they are observed in practice, unless we have some local machinery, such as the village committees or committees of people dealing with the local areas before whom suggestions are made, who would be in a position to make their comments—sometimes their comments may be *malafide*; sometimes they may be *bonafide*? But, merely to trust the official machinery for the purpose of knowing what is the correct distribution of land holdings is not sufficient.

So, I wonder since the Prime Minister stated that this programme cannot be implemented merely by the bureaucratic machinery and requires the cooperation of the non-official public, whether the Central Government is going to advise the State Governments to create a non-official machinery which would be helpful in seeing that the land ceilings are properly implemented. If they do, I think, the chances of implementation are much better. If they do not, of course, some surplus land will be declared but we all know that the amount of surplus land that should have been made available is not available and with the little surplus land that has become available, I do not think, we are going to solve the problem of re-distribution of land or giving agricultural occupation with cultivation rights to a large number of people in the country-side

Then, Sir, my second point is regarding rural indebtedness I welcome the idea. You must liquidate rural indebtedness. Why have we excluded from this rural indebtedness all indebtedness which is owed to Government or semi-Government or Government allied organisations? Is it the assumption that those who owe money to governmental organisations are in a position to pay the debt or they do not feel the burden of debt? And only those who borrowed from the private sources are unable to pay back the money? It may be so. I do not say it is not so. But I am also pretty certain that it is not hundred per cent so. There would be some people who owe privately and are unable to pay it back and there may be some people who owe to Government and are unable to pay back. Apart from that if as once for all remedy supposing we liquidate rural indebtedness by a decree what happens to the people to whom the debt is owed. Do they all belong to the elite class or property class? Are they all persons who are going to be well-off

after their debts have been cancelled? What is going to happen to those people who want to borrow money again? We all know that a great number of constraints come in the way when one borrows money from an official organisation by way of rules, procedures, red-tape and so on. What will happen! I know the Finance Minister is actively engaged in thinking about it. He has given vent to his opinion in public that he is thinking of having fifty rural banks. The cooperative moment has not answered the needs which we all felt it should answer because of social and political factors. The cooperative movement is not run by the people who are in need of debts on cheap terms. That being so, it is important for us to know the implementation of this programme of liquidation of debts. What is going to be done to debts which cannot be paid and which are owed to Government? What is going to be done to those classes of the creditors who belong to very low income group; and finally what is going to be done to find a replacement machinery? These have to be done simultaneously. If we do not have the replacement machinery and only liquidate the debts, we will be creating a certain amount of confusion in the rural economy and I do take that at the moment what we want to do is not to bring about whole-sale revolution but to take advantage of the current situation to go ahead and try to bring about as much stability and increase in production. On these basis I am making all my comments.

Now, Sir, my third point is about minimum agricultural wages. The statement says review of minimum agricultural wages legislation in the States. I have never been satisfied with the minimum agricultural wages legislation. I think, actually in practice you will find that the minimum wages laid down are always below the market wages. They follow market wages. They are not above the market wages. I understand an ordinance has been issued in Bihar to raise the minimum wages from Rs. 2.50 or Rs. 3.00 to Rs. 6.00 or Rs. 7.00.

I do not know whether that is correct or not. Can this be done only by legislative that? What are the various implications of enforcing the rise in agricultural wages? What control does it imply on the farmers? What does it mean in terms of farmers' prices? What does it mean in terms of actual cultivation work being undertaken? What does it mean in terms of wages of occupations other than agriculture carried out in the same areas? This is a very important and a very complex question. From the populist point of view, we can always pass legislations. But, if the legislations are not implemented, with the expectations we have now roused amongst the people, we may find ourselves in difficulties. Of course, I have not the slightest doubt in my mind that the most exploited class in India today are the agricultural workers the agricultural labour and the landless agricultural labourers. Caste-wise, they are the most exploited; income-wise, they are the most exploited and status-wise, they are the most exploited and they are not organised. They have no trade unions. Even the political parties have really not gone and taken them under their own sponsorship excepting when it comes to the question of elections—as I did for example—when you go and ask for their votes.

AN HON. MEMBER: We have.

DR. V. K. R. VARADARAJA RAO: That means, you are totally ineffective.

DR. HENRY AUSTIN (Ernakulam): What about Kerala?

DR. V. K. R. VARADARAJA RAO: I am not talking of Kerala. Kerala is a State.....

DR. HENRY AUSTIN: INTUC has taken the leadership recently at an all-India level in this field,

DR. V. K. R. VARADARAJA RAO: I am very glad to hear Dr. Austin and my friends from the CPI. While both the INTUC and the Communist trade unions have succeeded in bringing about a large alleviation in the remuneration and conditions of work of the industrial workers, they have not succeeded in bringing about any similar change in the conditions of agricultural workers. That I can say is a fact. I think this question of agricultural minimum wages is again something which requires a great deal of examination and even if we cannot do all that we want to do, whatever we could do, we should try and have a machinery for implementation; but, what the implications of this machinery are, I suggest, should be examined by the Minister very carefully both in his and allied Ministries.

Then, Sir, about the question of accelerated power. We all want accelerated power development, super thermal stations and so on. A friend of mine said about Bihar. Why I do not know, because I do not think his voice is going to reach his constituency in Bihar. What I would like to point out is that it is not merely a question of accelerated power. It is not a question of merely installing additional capacity. We all know and the Minister knows much better than I do that the present utilisation of the existing installed capacity in an industry like power is of a very low order. I think it is something like 50 or 60 per cent. We all know that maintenance has been one of the major problems in regard to the utilisation of capacity. Fortunately, I presume, industrial relations have now improved with the cooperation of our friends who are cooperating with us in this House as well as with the atmosphere induced by the proclamation of emergency. But, maintenance is very important. I would, therefore, like to suggest that in the implementation of this programme, a little higher priority should be given to maintenance. Otherwise, it will be like, what we call, 'Tirupati Kshavaram'. This is a Tamil word. Tirupati is a place of pilgrimage where people go very often. This is an old Hindu custom; this is still being observed. They are supposed to offer their hair as a kind of offering to the deity. There are barbers there. When a man goes to offer his hair, the barber does not cut all his hair at one time. He cuts a little bit and then says 'please wait; let me go on to the next man.' There will be a long queue of people, people with half, one-third and three-fourths cut. This to a very great extent is the description of the planning machinery in this country and the implementation of programmes in this country. Therefore, when you want to go on adding things, when you want to do new things and more things, you should also take into account the importance of utilisation of capacity. This applies not only to power but also to the whole range of other industries of which I need not speak.

Then, Sir, I come to the next item in the programme, house sites. This is very important. We get house sites So what? Supposing an agricultural labourer or a small farmer or a Harijan gets a site of whatever size, 50 cents or 100 cents—I do not know the exact size—what happens afterwards? What does he do? What does he do with that? Have we any other provision along with this? Have we got a phased programme? A house may cost Rs. 1500/- or it may cost Rs. 1000/-. But, is there any complementary programme for house construction along with the grant of house sites? Otherwise, that particular item may not be fully implemented

Then as regards undervaluation of property, I am extremely thankful personally because I was the lone voice

in this House raising this question. I raised this question in two budget debates. In the last budget debate, I gave facts and figures from Bangalore where we have conducted a survey where we estimated that something like Rs. 20 crores would be the order of undervaluation during sales made in one particular year. I also gave estimates for the country as a whole, which may be Rs. 450—500 crores. I am sure the Minister remembers my speech—it is on the record of this House.

I think this has got to be done in a very big way. It is not merely a question of going to a few sites, into houses which have 8 refrigerators and so on—that is all right for demonstration. But there is a very big uncovered nest of black money which is enshrined in house property and sites. I hope this will be followed up with even more vigour than has been done so far.

Next I come to smuggled goods. Here I have my fullest admiration and congratulation for the Government because my own view for a long time has been that rom a purely realistic point of view the most important weapons against inflation are one on the monetary side, fiscal side, and the next on the black money side. Government took action, but they were defeated in litigation. Now they have been able to take action and they are taking vigorous action. I think this is something which should win the approval of everybody in the country because apart from the morality involved, apart from the moral question, black money is one of the most important instruments preventing our control o the economy and it is also bringing about a rise in prices.

Finally, as far as this 20-point programe is concerned, I think the most important of the 20 points is the price point. We are talking of distribution, procurement and trying to prevent a rise in prices of goods. The Minister said, and quite rightly, and I do congratulate him not only as a member of the Congress Party and MP but as a professional economist, I do congratulate him and the Government on, I think, a fairly successful policy they have been able to implement in regard to the fight against inflation. We can hold our heads high in international circles as far as our record in the fight against inflation is concerned. But I would like to point this out. Of course, the Minister himself said that we should not be complacent. I would like the Minister to say this in a little louder tone because already we must not forget that to some extent this fall in prices that has taken place after the emergency is a once-for-all fall. It is dehoarding of stocks by traders who are frightened to hold them. Now their stocks will soon be cleared There are stocks with them. Therefore it is production and a proper system of distribution that will keep the price line, and not the emergency, not merely the fear of traders holding stocks and so on.

Therefore, a great deal of attention has to be paid to this subject of distribution. I will not go into it at great length because we have discussed it in another place this morning. But I would certainly say that the current review points out that they are going to take 20 per cent of the production of half a dozen industries. I think one was vanaspati, another was razor blades, then soap, matches etc. etc.—5 or 6 commodities were listed. Twenty per cent is going to be distributed to consumer co-operatives. That makes me a little apprehensive. How many consumer co-operatives have we got in this country and how are they being run? I can understand if they are distributed through some organised established institutions like facto-

[Dr. V. K. R. Varadaraja Rao]

ries or colleges or that kind of institution which is non-profit-making. But consumer co-operatives—in theory they are non-profit-making. I must say in some places they have done well. There is a very famous consumer co-operative in Madras which has had a very long and distinguished record. But on the whole students of Co-operation know that consumer co-operatives have not taken very big strides in this country. I would say that for implementing this, we should not confine ourselves only to consumer co-operatives. We should think in terms of some other channel of distribution also. As to the quantum of 20 per cent or more, it has got to be decided on the basis of results.

Then I would say one word about food. The Minister gave certain very important figures regarding food stocks in his current survey. I tried to look through them.

I think, roughly, taking the experience of last year and this year, our distribution system is of the order of one million tonnes a month—round figures. It may be a little less. So about 12 million tonnes seems to be the order of public distribution we want of foodgrains.

Now we have got stocks as at the end of June 1975 of 4.8 millon tonnes. I presume by the end of next June we should also have the same stocks, because the Minister said he looks forward to having a buffer stock of at least about 12—15 million tonnes, apart from 25 million tonnes. But even leaving out buffer stocks, as regards the working stocks if we have the same stocks, namely, of 5 million tonnes by the end of June next year, if this year you are going to a distribution of 12 million tonnes you will need to procure about 12 million tonnes. I think in this the import which you have got in the first five months is already included—I mean 3.5 million tonnes imports to which the Minister referred in his current survey.... (*Interruptions*)

SHRI C. SUBRAMANIAM: We have purchased according to the figures given; it does not mean that it has arrived.

DR. V. K. R. VARADARAJA RAO: To that extent, the position is a bit better. My point was that procurement this year had to be much more than has been the case. The only year in which we had the maximum procurement, more than 10 million tonnes, was if I am not mistaken, in 1965-66 or 1966-67, the worst year for production in the country in the last two decades. With the emergency on, it should be much easier to have procurement upto the target. We should not merely think in terms of imports. If we get imports, we could keep them as buffer stocks. At least 12 million tonnes should be met from domestic procurement in 1975-76.

It is extremely important that cloth should be available in the villages. I shall elaborate the overall perspective in a different way. Today, cloth is available in the towns. The other day my daughter went to the super bazar in the university area and she came back and said: have you seen this, cloth at low price, I have got two or three metres; it will be very good for the children. My servant was there and he said: what is it, is it so cheap? I sent my servants and told them to go and buy that cloth before it disappeared perhaps from the super market. But it is much more important to see that the rural community gets cloth. What exactly has to be done, I shall not elaborate.

I have seen the statement of the Finance Minister. I think the Finance Minister has been, rightly, a little

optimistic. Of course he is an optimist; he should be an optimist; nobody who wants to work for the uplift of our country could be a pessimist. Comparising the revenue estimate of revenue collection for the first quarter of 1975-76 with the revenue collections in the first quarter of last year, Income-tax, excise and customs, all the three put together, the collection in the first quarter of 1975-76 is Rs. 1139 crores as against Rs. 1184 crores for the corresponding quarter last year. Therefore the public financial situation is not quite all right. Pressures are mounting upon the Finance Minister and upon the Prime Minister and the Government of India for allotment of money for this and for that, including the Ganga-Cauvery link which will cost 5000-6000 crores. The prospects for the current financial year, 1975-76, are not really very bright. Therefore, he must try to effect a relationship between fiscal policy and inflation.

Because, Sir, I speak on rare occasions, I hope I would be given some more time. You are a kind man; you are not only kind; you also look kind I think the survey is a very good document and I am very glad that the Finance Minister had brought it in time for us. You should take the two together. The survey shows how much action had already been taken; if you read it carefully you will find that action has been taken on a number of items mentioned in the twenty point programme; it is almost for the first time. The Prime Minister made a statement on the 1st July and by the 26th of July we get a document listing the measures taken for the implementation of the programme. It is something which should be emphasised all over the country; things are moving fast; we are not merely saying, we are doing things and we see that things move fast. In that document the hon. Finance Minister has referred to the trade position. If you take the import figures for April—may 1975, the imports are Rs. 601 crores. It is an under-estimate according to the document. The exports are Rs. 496 crores. It leaves an adverse balance of Rs. 105 crores in a matter of two months. For the previous year the adverse balance was Rs. 1096 crores. If the current trend continues, the year will end with an adverse balance of Rs. 600 or 700 crores. I know this year we are somewhat better. We are getting aid from international consortium. Whatever they may say in their press, the emergency has impressed the financial authorities as to the soundness of the credit liability of this country. Therefore, we have got more this time from the consortium than we got last year. But in spite of all that, I think, there is no doubt that we have got to increase our exports. The Finance Minister is heading the committee which is going into this in great detail. He has listed a large number of measures. I would only say without elaboration that there is a need for setting up an Export Bank. I am prepared to give him a note later on on this subject if he likes me to do so, the need for setting up an Export bank to take these things out of the hands of the Reserve Bank of India and out of the hands of the bureaucratic machinery which is handling it at the moment including the Government machinery and the machinery in the banking system and to have an Export Bank, whose sole job would be to see that the financing of exports, stimulation of exports, is enhanced and details could be worked out and I can give it to him.

The second thing I would say is that much more attention today needs to be paid to the Middle East. I was in Iran some three or four months back. Except that I did not see actually anybody using a hundred rial note to light a cigarette, money was just flowing, oil and money were flowing. But

[Dr. V. K. R. Varadaraja Rao]

they all want new things. What I would suggest to you is that we can take away all the luxury items including those items which we have read in the Hindustan Times. You can sell all those goods in Iran, Kuwait and Abu Dhabi. Those people like refrigerators, deep-freezers and so on. We do not want them here and we can send all those things to those countries and also make money out of them. I think this matter of trade requires greater attention than we have been given to it so far.

DR. HENRY AUSTIN: No oil Minister is here at the moment

DR. V. K. R. VARADARAJA RAO: I am not talking of oil. I am talking of commerce. The oil Minister cannot get it What can he do in the Middle East? I think he has been going to Saudi Arabia and coming back; I do not know what other countries he has been visiting. But I do not know, in the Middle East alone, what exactly we are doing and in that connection I would like to suggest something which may not appeal to some of my friends in this House, that is giving liberal exchange facilities to the people who are exporting, never mind if they go and drink themselves. Never mind if they want to have a good time there. Never mind even if some money is lost, as long as we have our export earnings This is the time when we should not be penny wise and pound foolish, but we should provide necessary facilities for those people who go and bring about an increase in our export. Now, we have a 20-point economic programme. I am glad we are also having the working paper on the "Current Economic Situation and Review". I welcome both and I say the effective implementation of the programme will do a lot of good to this country. With your permission, I am going to a point which is slightly outside the range.

Sir, it is my belief that whatever one may think or express or not express about the various aspects of the Emergency in its political sense and the effect it is having on civil liberties, and particularly of academics—I belong to the academic profession, and therefore I cannot help it, and I am concerned personally and emotionally, but I am not discussing it now—the fact remains that the Emergency has come and we have accepted it; it is a part of the policy, it is a part of the Government and we have to live with it and we must get the best out of it. Sir, I welcome this Emergency as a unique opportunity given to this country to bring about a total change in this country; I do not say we can bring it about tomorrow or the day after tomorrow. The 20-point programme is a good beginning. But nobody pretends that it is going to bring about a total change in this country Its intention is to deal with certain immediate problems in certain areas where implementation has been very slow, there we are trying to push up. But I think it should be possible for us to do so. We will never get a chance again. When we have got this chance now, I would suggest that first of all we should utilise this chance; we should not lose this chance. The first and the foremost thing which I would suggest for the consideration of the Minister and through him the Government is about the liquidation of illiteracy on a national campaign basis. The Minister has said that we have done very well. But we are known throughout the world as a nation with the largest number of illiterate population.

Two things which are thrown at our face are that we have the largest number of poor people and the largest number of illiterate people. Poverty cannot be removed in the course of a day or a year. But we can remove illiteracy on a campaign basis. There are examples after examples. There

is a revolutionary stage in the history of every nation—whether it is Soviet Union, Cuba or Indonesia—when it has gone in for a mass literacy programme. I do not want to talk about myself, but this has been my passion and when I had some temporary authority in this matter, I tried to initiate something. When authority disappears, the ideas of the authority also do not have a very long term of survival. If we feally want this country to become a democratic, socialist, productive and good economic country we cannot do it without literacy. I would lilke this to be added to the 20 point economic programme of the Prime Minister. She said, this is only the first instalment and more will follow. I venture to suggest that to this programme may be added, with all the authority that the Prime Minister commands, a time-bound programme for liquidation of illiteracy in this country on a campaign basis.

My second suggestion is—it may sound a little radical, but this is the time when we can have a census of all properties in this country. At the moment, distribution of property is concealed not only behind statistics but any other things. We do not have correct data even about distribution of landed agricultural property. It should be possible, with a little strengthening of the machinery, to have complete details about property in banks, bank deposits, shares, securities and a number of other items. Then we will know who is who and what is what, so that if we want to bring about a desirable change, we may have some data. One property that escapes notice is gold and jewellery. I do not say, nationalise the jewellery trade. In spite of Mr, Indrajit Gupta's great sorrow over the Prime Minister's statement that there will be no more nationalisation, having seen nationalisation at work here and in other countries, I am not enchanted by the ability of nationalisation to bring about a socialist change. But there should be some regulation and control over the entire jewellery industry because a good deal of black money and money which people do not want to reveal is going into the form of precious stones and jewellery. So, we should have a census of all properties.

To contain inflation and promote economic development which is the cardinal thesis of the Finance Minister—an absolutely sound thesis by any economic standards—it is not sufficient to take care merely of deficit financing. He knows it very well. What are we doing to increase national savings? How can we increase national savings as long as there is conspicuous consumption? Why not declare an era of Gandhian austerity for this country for three or four years? The Chinese have done it. Long ago when I went to China, I saw everyone—man or woman, the Chief of State or the messenger—wearing the same clothing. I asked the girls, "Don't you like colour?" They said, "Yes, we do, but we will wait for it. The time has not yet come!" This is the time when the country is in a mood to listen to stimulating ideas. Therefore, why not do something about it? Otherwise, we cannot have savings. You know the history of the development of the communist countries. You must have a 21, 24 or 25 per cent rate of savings. A 11 or 12 per cent rate will never bring us the economic goals we desire.

16.00 hrs.

If we want to doubte the rate of savings, it cannot be done by ordinary methods of loans, market loans, saving programmes, tax concession on units and so on. Therefore, I would like to place very earnestly before my respected colleague, the Finance Minister, the importance of doing something much more serious

[Dr. V. K. R. Varadaraja Rao]

and comprehensive on the subject of national saving which might involve a change in the style of life. I say, why can't we for the next five years wear the same kind of cloth? Does it matter much? This is what I was telling to a small group this morning. We have so many languages, so many religions and can't we have something uniform in this emergency. Let there be some uniform style of life of an austere fashion and that too for a short time. I know, this appeals very much to the hearts of the Finance Minister and the Home Minister. And people affected by this will be a small minority. I say that there is need for stopping conspicuous consumption and going in for austerity on a planned basis. We can do it now if we could not do it earlier. It is possible. Therefore, let us now really go ahead and have a comprehensive programme to raise the rate of saving to 22 per cent and cutting off all non-essential consumption, all non-functional consumption and so on. I think, Sir, if we do that and go in for a programme of full utilisation of capacity—increase in investment and increase in savings—that gives you a long-term instrument for improving the economy and to take it to the position to which you want to take it.

Now, about family planning. Here, I do not want to go in detail. Now, Sir, it is not enough if a person has got two hands, he must have some food for his stomach, otherwise, he will not be able to survive. Therefore, family planning has become absolutely essential. Why are you giving indefinite maternity leave? Why don't you say that no maternity leave will be given after a particular number of children or other concessions financed by the tax-payer? I think, it is high time that this question must be considered in a very serious way. Somebody talked about the mother. Much more than that, I say that the man should be vasectomised after he has a few children even though this may give him much more freedom.

The problem of unemployment has not really been properly placed either in the Paper of Economic Development or in the 20-Point Programme. Even according to the official statistics the figure of employment seekers who are registered with Employment Exchanges, has gone up by two million and the number of people—matriculates and above—is roughly half of the 8.8 or 8.9 million employment seekers in the country. I have no doubt that if we want to solve this problem of unemployment, taking up of apprenticeship is not going to solve the problem. It will not help even this small number if you do not orient the apprentices before you send them to the industries. What we want is big public works programmes. Since we are now in a position to control the output of essential commodities, since we are now in a position to try and increase the supply of these goods, since we are going to change the structure of the economy and directly interfere with the product-mix,—not merely the increase in production but the composition of products—in order to get the maximum out put of mass consumption goods, I think, we are in a position to finance a Programme of Public Works; and this is the time to go in for a comprehensive national public works programme which will involve everybody

It will give everybody work, keep their thoughts off all sorts of other things and result in bringing about a big, capital change in the country's economic structure I am very grateful to you, sir, for the patience with which you listened to me. I very much welcome the programme; I wel-

come the tremendous earnestness and enthusiasm which is being shown by the Government and, I suppose also by the party, in seeing that this programme is implemented; but I would only like to say one thing to my friend. He said that all the ICS and IAS should be changed—that these people should be changed. I assure you, these programmes can be implemented only with the cooperation of the bureaucracy. Of course, we must also cooperate. This is a very vast country. Each work is linked with the officials in one way or another; and, therefore, if we start treating them as enemy class—it is all right in the olden days—it would not help; we have now to find ways and means of re-orienting them, telling them that we trust them; and telling them that we have got a great opportunity to make this country a great country I could say that a whole new line of approach should be taken in regard to officialdom than what we have done so far; but I welcome what has happened; and I really have the confidence I am an optimist. I share the Finance Minister's optimism. As an economist, I have said elsewhere that this is going to be a good year for various reasons; and if we can use this good year, the Emergency, and the new kind of determination that seems to have come into the minds of people in authority and decision-making positions, it should be possible for this country to say 'good bye' to the bad economic past and start a new future that would place us, sir, in the forefront of the world

Now, one more minute; I cannot resist it. I have always been enunciating this proposition outside. I think that in the 20th century, the first quarter belonged to the declining capitalist parts. I said that the second quarter belonged to the Soviet Union who became respectable at the end of the second quarter. I said that the third quarter belonged to the People's Republic of China who again has become respectable—because respectability means membership of a club; and we are now in 1975. I said that the fourth quarter of the century belongs to India; and I used to say that things will begin happening in 1980. Only I have been wrong; things have started much earlier. Let this be India's quarter and let India, by the last quarter of the century, really become one of the great, progressive, egalitarian, socially just and, at the same time, productive nations of the world.

SHRI INDRAJIT GUPTA (Alipore): Mr. Chairman, I must begin by saying that but for the concluding chapter of my friend, Dr. V.K.R.V. Rao's really brilliant and lucid speech, I am entirely in agreement with every one of the points which he has made in the earlier part of his speech, particularly regarding implementation. This programme, sir, which has been announced by the Prime Minister, has been welcomed by everybody, even by those who do not like it in their heart of hearts. Our party has welcomed it, not because it says anything new, but because we take it as a sort of an indication of the priorities which the Government wants to put before itself, as a short-term task—and not a final task. But programme or no programme, Dr. Rao is perfectly correct in emphasizing that programmes may come and programmes may go The acid test is going to be in the question of implementation By implementation or non-implementation, this country will stand or fall; this government will stand or fall; the Prime Minister will stand or fall. That is the position that we have come to, now; and we may not get a second chance. I am sorry for one thing only; i.e. that because of the way the Emergency came, because of events which developed so rapidly within a short space

[Shri Indrajit Gupta]

of a fortnight or so, because of that, one very important development, in my opinion, has got somewhat—completely; why somewhat—relegated to the background.

This is something which we were not able to discuss and assess properly and derive the proper lessons from it, and that is the Gujarat elections which took place on the very eve of the emergency. That is not the subject matter of this discussion, and I do not want to go into it. But I should like to remind this ruling party that they should not forget that there are very profitable lessons to draw from what happened in Gujarat, and I submit that one of the main lessons is this, that it is no longer possible with all your vast resources, with all your high-powered election campaign, with all the money that you may spend with all the traditions, the name and history of the Congress and everything, it is no longer possible to win the elections unless you are able to tell the people and show the people in actual practice that "this is what we have done for you" and unless the people themselves are involved in improving their conditions of living. You had to pay the price for what certain people did in Gujarat earlier in the name of your government and, in the final count, you were not able to overcome that terrible handicap which has been imposed on your reputation and your good name by the things which had been done there by people in your name.

So, the point is not the programme. You may have a hundred good programmes or a thousand good laws may be passed in this House. We are passing them every day at an unprecedented speed You can pass six or seven good laws every day; no difficulty; and if they are good laws, you will get our support also. The point is how to implement them. Therefore, now it is a question of involving the people.

About certain steps which I think should have been included in the programme, I will come to later. I am glad to hear from my friend, Dr. Rao, that there are so many good things in socialist and communist countries also—there is no inflation, there is no high price rise like that all the time, there is no unemployment, there is even a Gandhian way of simple living in some countries and so many things, and the only bad thing there is nationalisation. It is the only bad thing; everything else is fine.

SHRI C. SUBRAMANIAM: Regimentation, I said.

SHRI INDRAJIT GUPTA: Now there is one thing I would like to say. Of course, Dr. Rao has very correctly warned about it. We should not be complacent and the Minister should not preach complacency. He is not preaching it; I do not say he is preaching it. He is reminding us every time that we should not become complacent. But while it is true, and we welcome that, the sort of galloping inflation which we have witnessed in the last year, or a year and a half, had really become a frightening spectre and we did not know where we were going to end and whether the country was going headlong towards disaster,—that galloping rate of inflation has certainly been checked. Whether it has been checked for good or for the time being only, I cannot say. I find it difficult to believe that other capitalist countries, which are much more affluent than us, much more advanced, much more industrialised and so on, and are suffering from terrible inflation at the moment, I find it difficult to believe that they are not able to think of such a simple solution as India has found. That cannot be the question. Checking of monetary expansion, credit squeeze, cutting down the rate of deficit financing, all these

things are well-known and very old, well-known remedies which are suggested as anti-inflationary measures in capitalist countries. They are trying to do it in Great Britain and the United States of America. In fact, there is a big confrontation going on between the Government and the entire labour movement in England at this moment.

DR. V. K. R. VARADARAJA RAO: They are afraid of unemployment.

SHRI INDRAJIT GUPTA: Unemployment has gone over one million already in Great Britain.

So, certain steps were taken and, for the time being, they had a very salutary effect in the sense that the galloping rate of inflation has been checked. But, as everybody knows, this galloping rate of inflation being checked does not reflect itself, naturally, in any easier conditions of life for the people, as far as prices are concerned, the day to day retail consumer prices are concerned.

I am worried particularly over the way the people are going to look at this emergency, how they are going to react to it. Whether they can speak up or not is a different matter. It is much worse really if they cannot speak up. If something goes on accumulating in their minds which they cannot speak of, that is worse. In any case, it is a welcome thing that the inflation, which last year was going at the rate of 30 or 25 per cent, we have succeeded in bringing it down to 6 per cent. It is said that now it will grow only at the rate of 6 per cent. We understand this is a good achievement in terms of economics. But to the common man in the street it does not provide any relief. The wholesale prices to some extent have come down no doubt, for a variety of reasons; I do not want to go into all the reasons now. But that has not been reflected in the retail prices, except in the case of one or two commodities.

I am told, that is what I heard in Calcutta, that there is a big kind of organised conspiracy going on in the circles of these big traders and dealers, who are naturally very much against this emergency and all that, and that conspiracy is, part of which Dr. Rao has referred to, not to replenish their stocks when their existing stocks are cleared. Now they have to declare their existing stocks, put up lists with prices, show their stocks and all that. They have to comply with that for fear of being prosecuted or arrested. But their game is that once those stocks have been cleared, there will be nothing left because they are not replenishing those stocks.

In the normal trade channel, as they dispose of stocks they go on bringing fresh stocks and keep their business going on. Many of them are now playing this game: "let the stocks be finished" because no new stocks are being replenished. I am apprehensive that after some time, after a few weeks, or a month or two, you may find conditions of scarcity in the market in relation to certain assential commodities. You have not passed any laws or rules under the Defence of India Act or Rules that a dealer must compulsorily keep his stocks replenished at a particular level. That you have not done; you have only said that he must sell according to certain regulations. Those regulations also, in my opinion, are not very effective or drastic. For example, I must mention one thing. Every member must have seen, because it has appeared in all the papers, this news about the order issued under the Defence of India Rules that packaged goods, all goods sold in packets, must display in the packet the identity of the commodity, the weight or measure, the datt of packing and the sale price. Any person who sells a packet without this lable on it, in which all these kinds of information is given, will be liable to

[Shri Indrajit Gupta]

be prosecuted. This is very good. But what is the safeguard here? I was selling something so long at Rs. 5, Now I will put on the top of the package the label saying the price is Rs. 8 and display it. How is this measure against price rise, I do not understand. All that it says is you must put the label on the packet, showing what is the quantity there, when it was packed and what is the price. But the fixation of the price is not coming within the purview of this order. The price is left to the dealer or the trader or shop-keeper to fix. So, what is the use of it. I do not understand, and I would like to have some clarification, if it has any other meaning. It seems to me futile. It does not even say that if in five shops the same packed commodities are sold at five different prices somebody will be prosecuted. This is what happens to anybody who goes to the market and tries to buy something. I do not know whether the Ministers go to the market; if they go, they will find that the prices differ from shop to shop. If you go to 10 or 15 different shops and go on calculating the prices of some ordinary every-day household commodity, you will find that the price variation is about 5, 10 of 15 paise.

The same standard thing which is produced by the same manufacturer is being sold at a price variation from shop to shop. I should have thought that by an Order of this type, if it could have been achieved, at least there would be compulsory standardisation of prices. Whatever it is, whether it is Rs 5 or Rs 8, it must be sold at the same price in every shop. If it is not, the fellow who is charging a higher price will get into trouble. There is nothing like that. It only says, "You put a label on the package and you have complied with the law." Please look at it. I am not indulging in big economic propositions and theories. First of all, I am not as qualified to do as Dr. V.K.R.V. Rao is capable of doing. Secondly, I am trying to look at the problem from the point of view of the common man because, ultimately, without that common man, you will not survive in this country. Somehow or other, the common man has got to be involved in this whole thing. He has got to feel that this is bringing in some good. It is no use my feeling like that unless the common man feels that way.

Then, we have been told that the whole sale price index for the week ending 12th July this year was lower by 2.1 per cent than the corresponding figure of last year, it is very good. But I say very humbly that this is all very deceptive. The figures in any case the statistics, are always deceptive....

SHRI C. SUBRAMANIAM: Was it deceptive when it was higher?

SHRI INDRAJIT GUPTA: The actual figure might have been deceptive. It might have been a much higher rate or a lower rate.

I find from the Gevornment figures that this was the price index for the week ending 12th July. But if you take the wholesale price index for the period from April to June, that is, the second quarter of 1975, I find, it was 4.3 per cent higher than the figure of last year for the second quarter. What do we get? One figure you give; one figure I give. What is the end result of that I do not know. Even food prices, according to the Government figures, were 8.4 per cent higher this year than last year.

Now, you take the net bank credit. The net bank credit to the Government sector during the busy season of 1974-75 rose by Rs. 799 crores over the previous year and to the private sector, the net bank credit rose by over 1200 crores. What I am trying to say is that while, certainly, expressing our satisfaction over that extent of progress which we have been able to

make, we should not forget that the basic factors responsible for these inflationary pressures have not, by any means, been eliminated. They are still operating. We have to fight a prolonged and protracted battle. It is a prolonged and protracted battle which has to be ardently pursued on every front, on every sector, carried out with a single-minded determination by the Government, a Government which is capable of involving the people right down to the lowest level in this struggle. Otherwise, we will fail again.

Further, controlled prices of so many commodities have been raised during this period since Emergency was declared. I know, the Finance Minister will say that these are incentives which are necessary to stimulate production. In some of the cases, it may be that there was a genuine loss taking place and all that. But looking again from the point of view of the common man, if he sees, on the one hand that retail prices are not going down and, on the other hand, the Government is raising the prices of coal, steel, aluminium, kerosene, cooking gas and standard cloth all within the period from 26th June, how do I convince him? I cannot convince him by economic theories. It will not do. The price of fertiliser has been reduced. That is a thing which you can go and tell the farmer. The prices of fertilisers have been reduced substantially. That he can understand. But in other cases, it is very difficult to explain anything. Kerosene, cooking gas, standard cloth and aluminium utensils are not luxury goods. These are the things which every ordinary person uses.

I do not want to say much about the procurement though I had made some points here. Dr. V. K. R. V. Rao has covered the whole thing. We are having good rains and good crops are expected in the next harvest. But experience has shown us so many times that despite good rains and good crops, if procurement fails, if it is not up to the mark, then the common man will not be able to reap the benefits of a good harvest.

Then, Sir, somebody had raised again a question which was raised somewhere, about the whole-sale trade in food grains to which I think the Minister—I am not sure whether it was this Minister or one of his colleagues—is reported as having said "No, we tried it once and we gave it up; we think it is a doctrinaire approach and it is not necessary". After experimenting with it for one year, when you give it up and say that no advocate such a thing again is doctrinaire, I think the other thing is also doctrinaire. To go on saying that the take over of whole-sale trade of food grains is not advisable is equally doctrinaire.

Anyway, I don't want you to take over provided you are assured of a good procurement performance—in which most of your State Government have, up till now, miserably failed. Therefore, although we are proud of the fact that our production is going up to over a 100 million tons of food grains and so on, we are not able to procure even 12 million tons which our friend Dr. Rao has calculated as what is necessary to tide over this period; and, also, to be able to put by some stocks, we should procure at least 12 million or 15 million or 25 million tons out of this production of over 100 million tons. If we cannot procure that much, what is the use of talking about emergency and all that?

Then, I come to the other sector about which I want to make a few observations, i.e., about industry and unutilised capacity. I think, Mr. Subramaniam—you are such a devotee of production and you talk day in and day out about production—that apart from anything else, if this unutilised capacity which is lying there now is put to use, without doing anything else you will get an increase in pro-

[Snri Indrajit Gupta]

duction of about 25 to 30 per cent if not more; you need not do anything else if you first do that. Why should this capacity be lying unutilised?

Now, Mr. T. A. Pai said recently in a statement that those constraints of shortages of coal, power and transport which used to be there have been largely overcome and he has threatened that unless the industries utilised at least 75 per cent of their installed capacity, Government will not hesitate to change the Management. What is the meaning of "changing the Management"? If I put in a word here like 'Government take-over' or 'nationalisation' you will say 'you are doctrinaire, you are a communist; you are always talking about a doctrinaire approach'. But, in practice, what does it come to? Every time Government had to take over concerns after they have fallen sick, and you may say that it was not doctrinaire because when the industries and units were in a condition where they were on the point of being closed down, throwing thousands of people on the streets, making them absolutely bankrupt, at that stage Government stepped in and took over. But what I am saying is, if this threat (or whatever you may like to call it) declared by Mr. Pai is to be taken seriously, I want to know what is the meaning of "if a minimum of 75 per cent of the capacity is not utilised, Government will not hesitate to change the Management". Does it mean that instead of gentlemen A, B and C in the private sector, you will put in gentlemen X, Y and Z from the private sector? It does not mean that, I am sure. It means that, to some extent, Government will have to step in and will have to appoint some people of its own, nominate Directors of its own or put in some other people to look after them. After all, nationalisation may be 100 per cent or it can be 80 per cent or 75 per cent also, but please don't dismiss all these things by saying 'doctrinaire'. This is where these people are driving you to.

Programme for Economic Progress

I do not know to what extent the discipline enforced by the Emergency will continue to operate on these big business houses and big industries. I have my own doubts. I am sure Mr. Subramaniam will not share my doubts; he is very confident about them he is confident of their *bona fides*. But I do not have belief in them at all. They have no motive except profit—and nothing else; it has been proved conclusively. And those very gentlemen who are also owners of big newspapers and who till the 25th June were writing and shouting hoarse that the Prime Minister must be driven out immediately, she had no right to continue even for a single day, she must resign immediately, High Court or Supreme Court or no High Court or no Supreme Court, are today the big captains of the industry who are going and pledging support to the Emergency, pledging support to Shrimati Indira Gandhi. Have we to leave the fate of industrial production in the private sector, in their hands?

I was looking through the 69th Report of our own Public Undertakings Committee, which has been published recently, on the Cement Corporation of India. There they have said that the original target of five million tonnes for the Cement Corporation of India was scaled down by Government, was reduced by Government, to 1.6 million tonnes in the first instance and further down to 1.2 million tonnes. Why? Why was the target scaled down? In the hope that the private sector would put up additional capacity in a big way, so that the private sector cement plants could be given a bigger share to increase and expand, the target of the Cement Corporation of India was reduced. But what happened after that? Did they oblige? Here is the biggest cement factory in this country, the Jaipur Udhyog located at Sawai Madhopur with a capacity of 8.55 lakh tonnes of cement per annum. What has been their record? What have they been doing?

Their production is falling every year. It was closed for some 15 or 20 days also. .....

SHRI AMRIT NAHATA (Barmer): It may close down altogether.

SHRI INDRAJIT GUPTA: Yes. It may close down altogether. They are unable to manage a unit of this size. They are wasting the funds in so many ways. An inquiry was promised on the floor of the House. (*Interruptions*). There were many other factories also which were a part of this. Now it is called Alok Udhyog Industries in the name of the son. I have got a list of twelve concerns here. Some of them are closed; some of them work only one shift; some are under lock-out for the last two months. This is what is going on. These are the people. Dr. Rao said, "I am not a blind supporter of nationalisation because having seen nationalisation work in many places, I am not enamoured of it". But are you enamoured of the way you see the private sector working?

DR. V. K. R. VARADARAJA RAO: Of course, not.

SHRI INDRAJIT GUPTA: I know, you will not be. But some people are, in this country.

My main quarrel with this 20-point programme is that, while it is very good as far it goes—if it is implemented, it will certainly strike a big blow against the roots of exploitation in the countryside; I have no doubt about it—, the weakness in the programme is this: where is the blow struck against these people where is the blow aimed against these people, who have concentrated the huge wealth in their hands?

DR. V. K. R. VARADARAJA RAO: One at a time.

SHRI INDRAJIT GUPTA: Then tell us that "this is the tactics, this is the strategy, that we are having: do not fight all your enemies at one go; now we shall concentrate on this; then we shall do that". Let the people understand something. Why don't you take the people into confidence? we are fighting a battle now. Those reactionary forces are not suppressed for ever just because you have arrested some of them and put them in the jail or banned the RSS. Their economic roots have to be uprooted and finished in this country. If the power of the class forces which have always supported and fed these rightists, reactionaries and fascists who have big feudal interests in the countryside and of the big monopolies here who are dominating the industry, is not broken, why do you talk about *garibi hatao*? Is *Garibi Hatao* going to some about by magic without your taking concrete steps against the main forces of exploitation? That is the weakness of the 20-point programme. Here, this is the kind of thing which is going on. I am not going to deal with it in detail here because this is being discussed in some other form, I know—the whole problem of lay-offs, retrenchment, closures, and lock-out going on in so many industrial units imposed by the employers.

It is being discussed in a suitable forum which has been recently devised. I do not want to go into details here. So many concerns in my State at this moment, like Inchek Tyres, Orintal Metal Industries National Tobacco Company, Dunlop, Batas, Metal Box Company, National Rubber Company, and so many more well-established firms, large-scale units are indulging in lay-offs, or closures or lock-outs or retrenchment or something like that. Where is the urgency in the spirit of emergency that now we must barness all our resources for production?

Another point I would briefly like to mention is this. Dr. Rao says, one at a time, but the fact remains that

[Shri Indrajit Gupta]

there is a drain going on our resources all the time and also on the foreign exchange. That is a doctrinaire *mantram* of mine and I will go on repeating it. These multi-national big concerns are operating in our country. I am only asking for small things. I am asking the Finance Minister not to nationalise these concerns immediately, because I know they would not be able to do it; perhaps it is some other strategy and tactics, and this may not be the right moment to try it out. I agree with that. But I am asking for small things, for Section 28 of the Foreign Exchange Regulations Act, that was passed long ago. Section 28 says that all these foreign concerns which have more than 40 per cent foreign share holdings, must register themselves within a certain time and take steps to reduce their foreign share-holdings, so that the share-holding is Indianised and the element which is responsible for the drainage of foreign exchange by way of remittances of profits, or head office expenses, royalty charges etc. all that goes down. It is such a simple matter; this is not nationalization; it is compelling these people to comply with Section 28 of the Foreign Exchange Regulations Act. My information is that a large number of these concerns—and none of these are operating in what we may call essential lines of production—are making hair oils, tooth-pastes, chocolates, condensed milk etc. I want to know, whether concerns like Cadbury Fry, Coca Cola, Colgate-Palmolive, Brook Bond, Hindustan Lever, Britainia Biscuits, Glaxo and so many others, have complied with Section 28 of the Act. Why have they not been compelled to do that? Why should they not reduce their foreign share-holdings now within a well-defined time limit. They must do it. They cannot be allowed to drain away foreign exchange from this country. I am only asking you to implement something you have passed already.

SHRI C. SUBRAMANIAM: We have been implementing all that.

SHRI INDRAJIT GUPTA: You tell us, we would be happy to know that.

Now in the name of technical collaboration, of course, some of these people will go on being imported into the country. I cannot resist again referring, because my friend, the Minister of Petroleum and Chemicals is here, to Bechtel. He knows about Bechtel; I have written him umpteen number of letters. They came here and were brought here years ago. They are going to be brought again. I am warning the Government and this House that there are people in Mr. Malaviya's Ministry—I do not want to name them—or some Corporations under it who are actively lobbying to bring Bechtel back in connection with the project for a coal slurry pipeline—not oil pipeline this time, but coal slurry pipeline—knowing full well that Mr. John A McCone, who was the original promoter and head of this Company, Bechtel, was also appointed as head of the CIA in the USA at the very time when they were laying the pipeline here. I do not want to say anything more but if you are serious about all these things, we have to fight these forces. And there are external forces also which are interested in de-stablising the Government in this country and so on. Please show a little vigilance in these matters and read two or three books that the ex-CIA agents have written and see how they operate and what are their methods of operating and procedures of operations. Do not bring in these people here.

About cheap cloth, Prof. Rao said many things. I think Mr. Subramaniam will agree that a total planning of production in the cotton textile industry is now required, a total planning of textile production. Otherwise, because you have to meet both these needs—one is for exports and the other is for adequate supplies of cheap

cloth to the people—this cannot be done without a total production planning. Therefore, I am asking here: when you have already taken over 103 mills—of course you took them over because they were sick, so-called sick—you have got a good base. Now, in these 103 mills you will have to invest money. Having ordined these mills, the private sector fellows have now disappeared and the Government have to inject public funds into this corporation to make it stand up. Anyway it is a good base and from this base can we not proceed a little further, step by step and take over a few more units for the purpose of a total production planning of cloth which is a vital thing. Here also I find so many shocking things being said. Please pardon me referring repeatedly, as this is the safest and most respectable thing to do because it is our own committee, a committee of this House, to the Public Undertakings Committee—the report they brought out in the last session on the National Textile Corporation. What do they say?

"The Committee are surprised to know that while the industry as a whole was given Rs. 500 crores help by the Government, the NTC which constituted 20 per cent of the textile industry got only Rs. 40 crores which was only 8 per cent of the total assistance given to the industry in spite of the fact that it is not in a position to raise funds from other resources. When the NTC approached the Government in this regard, it was informed that Government did not give directions to the banks in favour of individual clients. When the NTC approached the banks, they wanted the Corporation to give guarantees for the amounts the banks have given to the previous owners of the mills in the pre-take-over period. The NTC could not however give guarantees or take over the responsibility for making repayment of he amounts advanced to the previous owners of the mills.

The Committee are also informed that a group of 18 mills in the nationalised sector did not get any funds at all from the banks."

This is the way the nationalised sector of the cotton textile industry is being treated by the government and its institutions, its banks and financial institutions. Then, what is the total planning you are going in for? Where is the cheap cloth going to come from, this controlled cloth which Prof. Rao very rightly pointed out is very necessary, more than anything else in the country-side? There are poor families in the country-sick. I am sure many members go to these areas and have seen it with their own eyes. At least about the eastern India I can tell you. In one household where there may be two or three women who are family members, there is only one sari. The whole family owns one sari. The women cannot go out of the house or work together. They have to go one by one using that one sari at a time. Is it not a scandalous state of affairs? The cloth is not available, physically not available anywhere. These people, the private sector mills are getting help not only from the banks. Recently we got some data also which showed that the financial institutions also like IDBI, IFC, ICICI, the UTI and LIC are giving assistance or are giving loans and are feeding these people with plenty of money. But the NTC, public sector corporation is running from pillar to post. Nobody will give them money. The NIDC is given money to the jute mills to modernise and carry out research which they will never do. I have known these gentlemen since I entered politics and I have something to do with the jute industry. They will never spend money either for modernisation or for doing proper research. They are swallowing up all that money. In the jute industry there is also a public sector corporation work-

[Shri Indrajit Gupta]

ing, the Jute Corporation of India, I am very glad that it has been set up to try to help the jute cultivators so that they get price support which they can only do by carrying out massive purchasing operations which they plan every year, but they are not given enough money by the government. What is your scale of priorities? You please tell us.

I will end now by just mentioning one or two points more. I say not only rural indebtedness, Mr. Subramaniam, which is a very burning thing and I do not want to add to what has been said, but please also consider the question of indebtedness of the urban poor or even industrial workers in some sectors. You will be horrified. I can show you even in big industrial undertakings the amount of indebtedness which has grown there. And you know who are the lenders, who are the creditors? They are the other employees of that same mill.

They are carrying on very good business of lending money to their follow workers. They have got all these ties, coming from the same village or the same caste. I know in some concerns in Calcutta the situation materialised to a point where the workers were leaving their jobs and were running away to their villages. They cannot pay back the money. They have been threatened with physical violence. 10 per cent interest for one week's loan, that sort of thing is happening in the country! The point is of alternative credit institutions not only in the case of indebtedness, but also in the case of house sites as has been correctly pointed out by my hon. friend.

You give him land—a little patch of land and 'patta' for the land. I want to know from where will he get the seeds and cattle? He has got nothing. I know in North Bengal some land was distributed during U.F. Ministry's time. Those poor share croppers and agricultural labourers in North Bengal districts, sold away that land. This happened in most of the cases. They said that they could not live by eating stones and mud as they had neither cattle nor seeds. Under such circumstances what could they do with the land? It has been said that the problems of land distribution, house sites or indebtedness are being solved but the alternative form of finance for them has not been spelt out anywhere here Without alternative form of finance everything will fail.

My colleague Shri Bhogendra Jha mentioned about certain Articles of the Constitution which need to be amended. But it appears that courts were interfering with agrarian reform measures and land ceilings. I believe Government may be seized of this matter. So, I do not go into that

I want to make a mention of the popular committees—the point which Prof. Rao anticipated. This is the essence of the thing Popular committees, at all levels, having statutory power will have to be set up so that reliance is not solely on the bureaucracy, but people may get involved in implementation of all their work. Government do not have a list of big landlords in many places—district by district or in each thana. We were discussing the other day with somebody, but Government could not give the names of five big landlords in each district having land more than the ceiling. But the local people know all this. If you rely only on your officials, you will never get information. If you mobilise the local people with some sort of proper committee you will get that information.

get their co-operation. You will get their help. So, these things have to be gone into.

The industrial counterpart is the Trade Union Committee participating in management and production which has very correctly been highlighted by Shri Subramaniam. I believe that they consider that as a matter which should be given some statutory form also. That is why I am saying—popular committees with some sort of statutory powers. As far as this bogey of nationalisation goes, I am saying why do you not think of some selective nationalisation?

SHRI C. SUBRAMANIAM: Have we not done it?

SHRI INDRAJIT GUPTA: You have started ruling it out. You made a statement last year that there will be no further nationalisation. The Prime Minister at the time of proclamation of emergency was advised to say that some rumours are afloat that some nationalisation is to take place, and I assure you that there will be no nationalisation, she said. What is this doctrinaire approach? Keep your options open. I know that you do not want to do something just now, but you need not say that you are not going to do anything. I do not want K. K. Birla, R. N. Goenka, etc. to be appeased just now.

Emergency is not meant for appeasing those gentlemen. For example, here is this urgent problem and a twin problem of the automobile industry, such as it is which is in acute crisis. They cannot sell motor cars at these terrific prices. So, they are closing down, restricting production, laying-off workers, closing shifts and all that. On the other hand, look at the public transport service in our big cities. Now, in the name of emergency, when people are rushing to reach their offices in time and not to be late, what is the system of public transport in our big cities? I don't know about other places, but in Calcutta, you know what the service is; it is something unbelievable, it is not a human thing at all. People cannot reach their offices; even if they try they cannot do. Is there no connection between the two? Can you not take over these automobile factories and see that the major part of their capacity is used for producing buses for the public passenger service, for the public transport service, thus strengthening the public transport as a whole? Mr. Subramaniam, I would like to draw your attention to a small point. Just at a time like this when there is such acute crisis in the public transport system, at a moment like this, they are proposing to raise the tram fares and the bus fares in Calcutta city. Now, it may be necessary, as an economic proposition, that bus fares and tram fares should be raised, but, please have a little imagination, think of the common man. Ask your people to move with a little sense of imagination. Is this the right psychological moment to do it when emergency has begun, when people cannot reach their offices and factories in time? You may say that millions of workers are not frightened of MISA; I agree; but they are certainly frightened of their managaments and other people, who are every day telling them: "Look, here is emergency; if you come 15 minutes late, you will be charge-sheeted." Many managements are behaving like that. I know of some managements which took a reasonable stand; in Calcutta I found this when I talked to some of them; they said. 'We know of the condition of our public transport; therefore we are giving half-an-hour grace period. 'But there are some others who say 'No. If you are not here within 5 minutes it will be treated as one day's casual leave; it will be deducted from your casual leave'. Look at the situation. At a moment like this, the authorities decided to allow the tram

[Shri Indrajit Gupta]

and bus fares to be raised. I ask: What are you doing? Are you trying to rub people the wrong way? This is not the way to win their support.

Then Sir, there are many other points, like jute for instance; I don't want to speak about jute; Br. Bhogendra Jha spoke about it. Many people will speak about sugar, I am sure, and drugs. The Hathi Committee's recommendations are now there. If you say 'Hathi Committee is also doctrinaire', 'the Commission on Sugar Industry is also doctrinaire', 'everybody is doctrinaire', then, I do not know what to do. But these are specific items on which, for very good reasons, I could speak for a long time, but it is not necessary. But what I wish to point out is that these items should be considered in your programme of nationalisation. Whether you do it today or after six months is a different matter; it needs adequate preparation, I know; you cannot do it overnight by anncuncing on the Radio and all that, some arrangements have to be made for the take-over. All these one can understand. But if you go about saying 'No more nationalisation' I will accuse you first of all of being the worst doctrinaire in the country.

And finally, Sir, I think, somebody over there mentioned something about this; 'purging' is rather too strong a word for it, but 'ridding' the bureaucracy of undesirable elements Well, we all know the problem; the Home Minister should know it also. There are so many people. So many people are being identified also and their names have been submitted to the right quarters about peop'e who are actively connected with Jan Sangh, RSS and Anand Marg, sitting in Government offices, in the Secretariat, Railways, and so many other places. But no action has been taken so far. If you are depending upon the bureaucracy—you have to, to some extent. I know, because you cannot abolish the bureaucracy,—at least do this much: do a bit of screening, weed out some of these kinds of elements, who are trying to bring about a big reactionary change in the country. In any case, they cannot be allowed to sit in key positions.

I will end by mentioning this very interesting thing which has come too my notice just now. A few days ago, an agreement has been signed in West Bengal but it relates to an all-India matter, that is, the Indian Oxygen Company. As you all know, they have got units in many places through out the country The employees have a Federation—they have got more than one Federation actually. But, recently one of these Federations was called for negotiation and an agreement has been signed between the management and that Federation at the instance of the West Bengal Government

Now, of course, in my opinion, it is not a very good agreement and the workers are not satisfied about it because they were never told—before an agreement was signed—what was going to be in it. After the agreement was signed, the Secretary of that Federation—I won't name him—just now I have got with me a copy of the circular which he issued to all the units of this Federation—explained why he signed this agreement. Now, I am quoting from that circular:

"In all fairness and frankness I must admit that as a result of promulgation of National Emergency we have to sign the agreement at the point of bayonet. I have been directly threatened by the Hon'ble Labour Minister, Government of

West Bengal that unless I sign this agreement:

(1) I shall have to bear the same fate as JP has;

(2) He will ask the management of IOL, that is, the Indian Oxygen, to dispense with my service from the Company forthwith and, as Labour Minister, Government of West Bengal, he will see that I do not get a job anywhere in West Bengal.

(3) If I do not sign the agreement, he will impose DIR and send me to the Presidency Jail immediately"

This is the Secretary's circular letter to all the Units as to why he signed the agreement. But, of course, you can take it with a pinch of salt. I shall read out the names of some of these gentlemen who are running the Federation. This Federation has signed an agreement with the company at the encouragement and instance of the West Bengal Government on the 29th ignoring the other federations. Some of these unions in relation to the Federation subsequently dissociated themselves from this agreement. Who were the other gentlemen? Just listen to the list. They are:

President of the Bombay Labour Union--Shri George Fernandes;

President of the Indian Oxygen Employees' Union (Ahmedabad, Gujarat) Shri Navin M. Barot, a well-known person.

President of the Indian Oxygen Employees' Union, Madras, Shri M. R. Kuchelan, Ex-CPM.

Secretary, Ambattur IOL Unit, Shri T. M. Shanmugam.

Indian Oxygen Employees' Union (New Delhi) Shri O. B. Babbar, Jan Sangh Municipal Commissioner, Delhi.

President, Indian Oxygen Employees' Union (New Delhi)—Shri R. K. Vig, Jana Sangh.

Secretary, Indian Oxygen Shramik Sangh, Kanpur (Uttar Pradesh) Shri K. S Saxena, B.L.D.

and then General Secretary himself, who has signed that circular which I quoted. These are the people running this Federation and these are the people with whom, after the emergency, the West Bengal Government has brought about an agreement ignoring the other Federation and compelled them to sign an agreement with the managament.

So, while you are looking after some bureaucrats and officers also, please do not encourage the union leaders of this type at least in the way they are being encouraged because, then, yo will not get either production or the kind of industrial relations you want.

Sir, I have taken a lot of time and I thank you for that. I have tried to cover some of the points which had not been dealt with. We are fully prepared to cooperate in every way to see that this programme, even if it is a limited programme, is carried out. But, the main thing is implementation and, for implementing it at all stages, levels down below, involving the masses, our party, with whatever strength and capacity it has got, is prepared to put its entire strength, all its people, all its volunteers into this work. But, we appeal to you—we appeal to the ruling party, as the main party, not to content itself with nice declarations and high sounding phrases or only relying on laws and legal and administrative measures and its bureaucracy but also to put their whole party into the field so that millions of people can be mobilised and we can, together, really go ahead and turn over a new page in the country's history.

17.00 hrs.

SHRI RAJA KULKARNI (Bombay-North-East): Mr. Chairman, Sir, it is heartening to note from the Finance Minister to say that the economy now is poised for a major break-through and with these economic reforms and the general mood of the country to implement it well we are on the verge of social and economic change. We also know that serious efforts are being made to arrest the inflationary forces. The Minister has given the figures about the index numbers and has come to the conclusion that the rise in the index number has not only been arrested but also there has been a specific decline in the index number of late. It may be true but at the same time it cannot be said that the doubts have been removed that the inflationary forces might not come up again. We do not want to see that the efforts being made now are like the grass-cutting over the ground. You might cut the grass over the ground, but its seeds remain in the soil with a little more water again the grass will come up again. Therefore, so long as the seeds of inflationary forces inside the national economy are not uprooted, these grass-cutting methods it might given up relief for some time, but it might again put us into difficult problem and the difficulties that we faced during the last four years as a result of inflation again came back on the economic surface.

The efforts and the programme that has been launched now for increase in industrial and agricultural production is by itself not enough to make our economy foolproof against the working of the inflationary forces.

17.03 hrs.

[SHRI H. K. L. BHAGAT *in the Chair*]

There are two ingredients and two forces which work against all Government efforts to stabilise the economy and bring about increase in production. As a matter of fact so far as the production efforts are concerned—both in the agricultural and industrial fields—the measures that are now announced in the economic programme are not new. What we have been trying to do during the last four years programmes item-by-item is not so much a new thing but we could not succeed inspite of our good intentions. We did not succeed in the measures which we took and the inflationary forces were eating us in spite of every effort on our side. Therefore, we should be aware that though the efforts for increased production and necessary fiscal measures as well as incentives in savings and investments are necessary, at the same time it is also true that the major factors which have been responsible for sustaining inflation during the last four to five years should also be tackled One of these major factors is the deficit budget.

In the document which has been submitted by the Finance Ministry, it has been admitted that the deficit is larger, compared to last year This is the thing which gives us concern and creates all difficulties in spite of increased production and our efforts at equitable distribution of all essential commodities through public agencies. Therefore, special efforts are needed to reduce this gap and make it narrower. It should not only be arrested but it should be less than the previous year. It should cease to be an inflationary force. Therefore, the deficit has to be controlled. It should not only be controlled but it should be chopped off to a large extent. We would like to know from the Finance Minister as to what exactly are the efforts being made in this direction. This is the main cause of the inflationary forces in our economy.

The second factor is foreign trade —exports and imports. From this document, we find that during the last 3—5 years, our adverse balance

of trade has been increasing every year with all our efforts to increase exports. The more we export, the more we import. We have import substitution programmes. We are producing more of different varieties in our different industries. At the same time, we have been in the midst of a mess in regard to foreign trade. Though our exports were very high in 1974-75 and reached a record level of Rs. 3253 crores, actually an increase of 29 per cent over the previous year. At the same time, our imports also reached a peak level of Rs. 4348 crores, an increase of 48 per cent. Therefore, the more the exports does not mean that the imports are less. We have not been able to, during the last four years, nor do we have any plan after the emergency, to arrest this trend. I am aware of the decisions taken by the Cabinet sub-committee. But, these again are decisions taken to increase exports. But there is no guarentee that the value of the imports would be less Therefore, these two....

SHRI C. SUBRAMANIAM: There is no reduction in oil prices.

SHRI RAJA KULKARNI: That is exactly my point. Today, our economy has become an integral part of the international economy. Therefore, we would like to create some kind of safeguards and these safeguards are necessary. Otherwise, these two factors, the deficit budget and the increasing adverse balance of trade, will give an impetus to the inflationary forces again. We should eliminate the forces which give rise to inflation to make this programme an instrument of social and economic change. At the same time, it is true that as a result of the emergency, a psychological background is created in the country and people do want to see that the economic programme succeeds. It is a time-bound programme.. Government is serious and people also want it. But, at the same time, the real instrument, the dynamic force is again the peoples involvement. We have not spelt out the pattern of peoples involvement. Our reliance on the bureaucracy too much, will not help us. At the same time, we cannot depend on any one political party because ours is a multi-party democratic system. What is needed is a people's movement. People's effort is to be organised. There should be some kind of a pattern for implementation, channelising this co-operation. For public distribution, we have to depend on consumer co-operatives. Even for land ceilings, we have to depend on public support for completing the land tenure records in ascertaining surplus land. Therefore, there is necessity to spell out this aspect.

In industry, we have now started efforts in improving industrial relations. There is a programme to voluntarily bring together labour and management. We had programmes even in the past for labour participation in management. However, they have failed. There is need to spell out a new pattern of participation in the industrial field. With the desire on the part of trade unions, with the desire on the part of Government and industry, the co-operation has to be channelised and converted into concrete results.

Now as power is available, as raw material is likely to be available and governmental financing machinery is likely to be available, there should be a people's machinery got ready. There has to be some kind of a concrete machinery of co-operation. A pattern is needed, and we wish the Finance Minister helps in spelling out this pattern of public co-operation in general and workers' co-operation in industry.

श्री सतपाल कपूर (पटियाला) : सभापति महोदय, यह 20 प्वाइंट प्रोग्राम जो एमर्जेंसी के बाद प्राइम मिनिस्टर ने एनाउंस किया है

[श्री सतपाल कपूर]

सारे मुल्क में इसकी काफी सराहना की गई है और लोगों में एक कान्फिडेंस पैदा हुआ है कि यह एक प्रैक्टिकल चीज प्राइम मिनिस्टर ने दी है जिस पर अमल किया जायगा। एक फीलिंग लोगों में इस प्रोग्राम के सिलसिले में पैदा हुई है कि इस दफे गवर्नमेंट और लीडरशिप में कुछ डिटरमिनेशन नजर आ रहा है जिसकी वजह से कान्फिडेंस लोगों में पैदा हुआ है। मैं समझता हूं कि इस समय नेशनल डिसिप्लिन, यूनिटी, हार्ड लेबर इन सब चीजों की तरफ हमें ज्यादा ध्यान देने की जरूरत है। इस प्रोग्राम में जो प्वाइंट्स दिये गये है उनमे एक बहुत बड़ा प्वाइंट है लैंड रिफार्म्स का जिसकी तरफ ध्यान दिलाया गया है और कहा गया है कि लैंड रिफार्म्स बहुत जल्दी इम्प्लीमेंट किये जायेंगे। मैं विस मंत्री जी का ध्यान दिलाना चाहता हूं कि आप लैंड रिफार्म्स को तब तक इम्प्लीमेंट नही कर सकते जब तक फौरी तौर पर इस पार्लियामेंट में या आर्डिनेंस के तौर पर इस बात को नही लाये कि जितने केसेज चल रहे हैं---और वह इस वक्त लाखों की तादाद मे इस मुल्क में चल रहे है. 30 हजार केसेज तो बिहार मे चल रहे है जिन लोगों ने इस बात को चैलेंज किया है कि उनकी जमीन सरप्लस नहीं मानी जानी चाहिए, 6 हजार के करीब पंजाब मे चल रहे हैं .

एक माननीय सदस्य : 63 हजार बंगाल में हैं।

श्री सतपाल कपूर : तो जरूरत इस बात की है कि आप ऐसा आर्डिनेंस लाये कि जितने केसेज चल रहे हैं ये तमाम केसेज खत्म किये जायें। हमारे यहां फरीदकोट के महाराज हैं जिनके पास 3 हजार एकड़ जमीन है और 54 में उनकी जमीन सरप्लस हुई थी। अब तक सुप्रीम कोर्ट से, हाई कोर्ट से, डिस्ट्रिक्ट कोर्ट्स से तमाम केसेज मे स्टे आर्डर वह लेते चले आ रहे हैं। इसी तरह महाराजा नाभा हैं, कपूरथला हैं, महाराजा पटियाला हैं जिनकी लाखों एकड़ जमीन ऐसी है जिसका स्टे आर्डर लिया हुआ है। पन्द्रह-पन्द्रह बीस-बीस साल हो गये, अदालतों ने स्टे आर्डर दिये हुए है और वह जमीनें सरप्लस नहीं हो सकती। तो इस लैंड रिफार्म को इम्प्लीमेंट करने के लिए सबसे ज्यादा जरूरी है कि आप ऐसा कोई मेजर लायें जिससे ये केसेज खत्म हों। आप इसके लिए डिस्ट्रिक्ट कमेटी बनायेंगे, पीपल इन्वाल्वमेंट करेंगे, पार्टीज का इन्वाल्वमेंट करेंगे, मगर उसके लिए सब से बेसिक काम जो है वह यह है कि ये जो केसेज चल रहे है इनको फौरी तौर पर खत्म किया जाय। मैं समझता हूं कि गवर्नमेंट इस तरफ ध्यान देगी।

देहात मे रहने वाले गरीब किसान और मजदूर यह महसूस कर रहे है कि हमारे लिए प्राइम मिनिस्टर इंदिरा गांधी कुछ करना चाहती है लेकिन हमारी मौजूदा ब्यूरोक्रेसी---जूडिशियल ब्यूरोक्रेसी और जनरल ब्यूरोक्रेसी इस प्रोग्राम को अमल मे आने नही देगी अगर उसके लिए आप यह बेसिक कदम नही उठायेंगे। जमीन तो कागज पर है। हमारे यहां लोग कहते है कि जमीन हमे मिली लेकिन हम को कब्जा नही मिला। मुकदमा चल रहा है उस जमीन पर। कई कई ऐसे हैं कि जिनको दस-दस साल मे जमीन एलाट हुई है लेकिन स्टे आर्डर हुआ पड़ा है। वह समझते है कि सरकार ने जमीन एलाट करके हमारे गले मे एक नया मुकदमा डाल दिया है क्योंकि जमीन एलाट की हुई है, उस पर मुकदमा चल रहा है, अदालत कहती है कि तुम आओ और अपना मुकदमा लड़ो। उसको वकील करना पड़ता है, खर्चा देना पड़ता है और जमीन उसको मिल नही पाती है। एलाटमेंट आर्डर उसके पास है, उसको मालूम है कि किस नम्बर की, किस नाम की जमीन किस गांव में उसको एलाट हुई है लेकिन स्टे आर्डर की वजह से उसको वह जमीन मिल नहीं पा रही है। इसलिए गवर्नमेंट इस तरफ ध्यान दे।

दूसरी बात जिसकी तरफ मैं ध्यान दिलाना चाहता हूं वह यह है कि यहां कहा गया, इस बात पर जोर दिया गया कि प्रोडक्शन ज्यादा हो, पैदावार ज्यादा हो। लेकिन पैदावार तब तक नहीं बढ़ेगी जब तक इरीगेटेड एरियाज नहीं बढ़ेगा। यह कहा जा रहा है कि हमारे पास इरीगेशन फैसिलिटीज नहीं है, हमारे पास पावर कम है, रिसोर्सेज नहीं है। ब्लैक मनी की चर्चा चल रही है। इस वक्त इस मुल्क में 124 पावर और इरीगेशन के प्रोजेक्ट्स पेंडिंग पड़े हैं क्योंकि इंटर-स्टेट डिस्प्यूट्स सेटिल नहीं हुए। पंजाब और काश्मीर का, हरयाणा और दिल्ली का, राजस्थान का या और इस तरह की जगहों के डिस्प्यूट्स सेटिल नहीं हुए। गुजरात और मध्य प्रदेश का, महाराष्ट्र और मैसूर का झगड़ा तय नहीं हुआ। मध्य प्रदेश और दूसरी स्टेट्स के झगड़े तय नहीं हो रहे हैं। आन्ध्र और मद्रास के झगड़े तय नहीं हो रहे हैं। इन प्रोजेक्ट्स पर तकरीबन 1900 करोड़ रुपये का खर्च आना है और ये झगड़े कोई आज के नहीं हैं। ये कोई इस साल या पिछले साल पैदा नहीं हुए। पिछले दस साल से ये डिस्प्यूट्स हैं। आखिर कौन सा ऐसा तरीका हम निकालना चाहते हैं जिसके जरिए ये इंटर स्टेट डिस्प्यूट्स सेटिल हों। हमारी मिनिस्ट्री आफ एनर्जी और प्लानिंग कमीशन दोनों इन प्रोजेक्ट्स को इसलिए सैंक्शन नहीं कर रहे हैं कि जब तक ये डिस्प्यूट्स सेटिल न हों कि किस स्टेट को कितनी बिजली और कितना पानी मिलेगा तब तक हम उसका कांस्ट्रक्शन एलाऊ नहीं कर सकते हैं। मैं समझता हूं कि इमीडिएटली सरकार को इसमें यह करने की जरूरत है कि जितने हमारे पेंडिंग प्रोजेक्ट्स पड़े हैं इंटर स्टेट डिस्प्यूट की वजह से उनके काम आप शुरू करवा दें। आज आप थीम डैम बनाना चाहते हैं तो वह कोई एक साल में नहीं बनेगा, 8 साल में बन कर तैयार होगा। नर्मदा प्रोजेक्ट का कम्प्लीशन पीरियड भी 6 साल है। कावेरी और गंगा का भी आठ साल से कम में नहीं बनेगा। आठ साल में कोई ऐसी मशीनरी इंवाल्व कर सकते है, जूडिशियल मशीनरी ला सकते हैं या प्राइम मिनिस्टर से कह सकते है कि इसका फैसला करें, ऐसी कोई मशीनरी सेट अप की जा सकती है जिससे ये डिस्प्यूटस सेटिल हो सकें। लेकिन इम्मीडिएटली जो काम करना है वह यह कि इनको शुरू करवा देना है। उसके लिए रिसोर्सेज का जहां तक सवाल है उसके लिए आप उसका फेज्ड प्रोग्राम बना सकते हैं। एक तरफ यह कहा जाता है कि ब्लैक मनी को क्या रोल देना है? ब्लैक मनी को कोई न कोई रोल देने की जरूरत है।.. (व्यवधान) .... आप जब्त कर नहीं सकते। मैं यह तजवीज करूंगा कि आप एक कारपोरेशन बना सकते हैं इरीगेशन एंड पावर कारपोरेशन। आप कहिए कि जिनके पास पैसा है वह अपना पैसा ला कर इसके बांड्स खरीद लें, शेयर्स खरीद लें। उसका सोर्स आप उनसे मत पूछें। कोई कहता है 7 हजार करोड़ ब्लैक मनी है, कोई कहता है 5 हजार करोड़ ब्लैक मनी है। अगर ऐसा कारपोरेशन आप बनाएंगे और इसमें एक हजार करोड़ रुपया भी आता है, पांच सौ करोड़ भी आता है तो उससे आप इस ब्लैक मनी को एक रोल प्रोवाइड कर पाएंगे। इसके अलावा और कोई रोल नहीं दे पाएंगे। या बैकवर्ड एरियाज के लिए कीजिए, इरीगेशन और पावर के लिए कीजिए या स्माल स्केल इंडस्ट्रीज के लिए कीजिए। ब्लैक मनी को आप इस तरह से खत्म नहीं कर पायेंगे। जब तक जसको आप कोई रोल प्रोवाइड नहीं करेंगे। इसलिये इंटर स्टेट पावर एंड इरिगेशन प्रोजेक्ट्स डिस्प्यूट में पेंडिंग पड़े हैं उनको क्लीयर कर दीजिये। उन पर कंस्ट्रक्शन शुरू कीजिये और उसके लिये ब्लैक मनी को एलाऊ कर दीजिये कि जो बांड्स खरीद ले या खरीद लेगा उस से

[श्री मतपाल कपूर]

सोर्स नहीं पूछा जायेगा । इस तरह से यह ग्राबलम तय हो जायेगी । (व्यवधान)

चेयरमैन साहब, यहां पर तमाम स्पीकर्स ने कहा कि प्रोडक्शन ज्यादा होना चाहिये । हमारी आजकल जितनी प्रेस रिपोर्ट आ रही हैं उसमें नवल टाटा, बिरला, ट्रेड यूनियन लीडर्स, टक, एटक और एच०एम०एस० सभी कहते कि प्रोडक्शन ज्यादा होना चाहिये । जहां प्रंडर कैपेसिटी है, वहां पैदावार बढ़नी चाहिये, यूटिलाइजेशन पूरा होना चाहिये लेकिन आज हमें प्लैनिंग करने की भी जरूरत है कि पदावार किस चीज की करनी है । उसका पैटर्न क्या हो ? पैदावार किसके लिये करनी है और किस चीज की जरूरत है ? प्रेस रिपोर्टस आती हैं कि बैंक क्रैडिट न होने की वजह से मिल मालिकों का कपड़े का स्टाक जमा हो गया है । टैक्सटाइल एसोसियेशन और उनकी लाबी कहती है कि बैंक क्रैडिट नहीं मिल रहा है इसलिये इमिडियेटली बैंक क्रेडि का इन्तजाम किया जाये लेकिन बैंक क्रैडिट देना है तो कंडीशन लगाने की जरूरत है । जो प्रोडक्शन पैटर्न मानने के लिये तैयार है, जो कोर्स क्नाथ पैदा करे, उनको क्रैडिट दिया जाये । जो डिसिप्लिन मानने के लिये तैयार न हों, प्रोडक्शन पैटर्न मानने के लिये तैयार न हों, उनको न दिया जाये । अगर कास्मैटिक्स की पैदावार बढ़ाना चाहते हैं तो उससे देश की तरक्की नहीं होगी । अगर रैफ्रीजरेटर्स और एयरकंडिशनर्स की पैदावार बढ़ाना चाहते है तो उससे देश की तरक्की नहीं होगी । इसलिये प्रोडक्शन पैटर्न को भी तय किया जाये कि किन चीजों की जरूरत है ? आज सीमेंट और लोहे की पदावार की जरूरत है । मैं समझ नहीं पाया कि प्लैनिंग कमीशन के किस दिमाग को यह उपज है कि हर स्टेट में, हर हिस्से में थर्मल पावर स्टेशन लगा दिये जायें । एक पंजाब में, एक हिमाचल मे, चार यू० पी० में लगा दिये जायें । इस वक्त जितने थर्मल पावर स्टेशन्स लगे है, उनके लिये चार हजार वैगन डेली कोयला उठाने के लिये चाहिये । जैसा कि श्री आर० एस० पांडे ने कहा मे उनसे सहमत हूं कि जहां पर कोयला है जैसे मध्य प्रदेश मे, बंगाल में, बिहार में, वहां पर थर्मल स्टेशन्स लगाये जायें । दो हजार मेगावाट के बडे प्लांट वहा पर लगाये और वहां से ट्रान्समीट करें। अगर सभी जगह पर थर्मल स्टेशन्स बना देंग तो उससे वैगन मूवमेंट का बहुत नुकसान होगा और सिचुएशन कन्ट्रोल में नहीं होग । इसलिए मेरी तजवीज है कि सरकार इसकी तरफ ध्यान दे ।

आज एक बड़ी मांग लोगों मे इस बात की भी है कि ब्यूरोक्रेसी को कैसे कर्ब किया जाये । अगर ब्यूरोक्रेसी से आप को-आपरेशन की अपील करेंगे तो असर नहीं होगा । उनसे आप कहें कि आप बड़े अच्छे बन जाइये तो अच्छे बनने वाले नहीं हैं । आप कैसे हालात पैदा करते हैं जिनसे ब्यूरोक्रेसी बढ़ती है । वह इफैक्टिवली प्रोग्राम मे को-आपरेट करें, इसके लिए जरूरी है कि आर्टिकल 311 को एलीमिनेट करे । आप आई० ए० एस० और आई०पी०एस० के लिये सिक्योरिटी आफ सर्विस रूल्स बनाते हैं । जो छोटे एन०जी०ओज० है उनको प्रोटेक्शन दे दें लेकिन बड़े-बडे सेक्रेटरीज, डायरेक्टर्स, ज्वायन्ट सैक्रेटरीज, एडीशनल सैक्रेटरीज इन सबको सिक्योरिटी आफ सर्विस देने की जरूरत क्या है ? कोई एक आदमी करप्ट हुआ, बेईमान हुआ, उसके खिलाफ़ इनक्वायरी हुई, तो उसको दूसरी जगह ट्रान्सफर कर दिया गया । वहां भी करप्ट रहा, इन-एफिशियेंट रहा तो तीसरी जगह ट्रांस्फ कर दिया । कुछ लोगों को ठीक करने की जरूरत है और इसके लिये अगर विधान में थोड़ी सी तबदीली लाई जाये

तो देश का नुकसान नहीं होगा, फायदा होगा। यही मैं कहना चाहता हूं।

SHRI S. M. BANERJEE (Kanpur): Sir, I have moved an amendment which reads thus:

"That at the end of the motion, the following be added, namely:—

"and calls upon the Government to associate the progressive political parties, Trade Unions, Kisan Sabhas, Social Youth and Women's Organisations at all levels to make the programme a success."

This is a harmless amendment and I hope the Government is likely to accept it. I have not said anything which the Prime Minister does not say every day Day in and day out, the Congress President, the other Congress leaders and the Prime Minister are assuring the people that they will be associated with the implementation of this programme to make it a success. The leader of our group, Shri Indrajit Gupta has whole-heartedly supported the 20 point programme. On behalf of our party, I would assure the Government that we shall ask all our party members, sympathisers and those who believe in socialism to rally round this slogan of socialism, self-sufficiency in the country and also defeating the right reactionary forces. Keeping this in view, I have brought this amendment, with the hope that the Government will not stand on prestige and will accept it.

What is the purpose of this amendment? I have listened to the various speeches with rapt attention. They say, everything should not be left to the bureaucracy for implementation. There are good people and there are bad people. There are people who are committed to socialism and those who are not. That is why I have said that every person who believes in the 20 point economic programme and who want socialism should be associated with it. This has already started as far as the trade unions are concerned. I am indebted to the Union Labour Minister, to Mr. Pai and last but not the least to the Prime Minister for giving the lead in this direction. The General Secretary of the AITUC, Shri Dange, has hailed this idea of the appointment of a bipartite committee. I am happy this committee has been formed. Five representatives of AITUC, five representatives of INTUC and one from HMS have been taken in. I hope this committee will improve the condition in the textile mills. Similar committees should be formed in all the public undertakings and the scheme of participation of labour in management should be translated into action.

I am happy the Minister of Defence Production asked me, "Why not appoint joint production committees in ordnance factories?" These committees are already functioning in the ordnance factories but they are not ineffective. I suggest that such committees should be formed at national level, State level and shop level. In that case, it can be translated into action. That is why I expect the hon. Finance Minister to accept this amendment, which should have really come from their side, because they have given a call to the entire nation, to the youths, to the women, to all political parties, all trade unions, kisan sabhas and all other organisations and the nation responded to the call. I am sure, the Prime Minister's call has been heralded by all of us and the nation as a whole barring a few people whose slogan was to defeat our democracy. I am sure, with this amendment, we shall enthuse the people further.

Now, I would like to say one or two points about rise in production. My friend, Shri Indrajit Gupta, has already mentioned as to how lay-offs are still continuing. We have been trying our best that the production is raised. In Kanpur, two textile mills i.e. Laxmi Rattan Textile Mill and Atherton Cotton Textile Mill, are still closed and 8000 workers are still on the streets. Government has taken a decision to take over these mills but

[Shri S. M. Banerjee]

unfortunately, it has not been able to do so until now. The procedure of take over is such that by the time the mills will be taken over physically by the Government, the machinery will become a scrap and the workers will also collapse. I would request the Finance Minister to kindly apply his mind and see that these mills are taken over immediately.

Then about lowering of production Whenever there is a need to improve production, this particular multi-national company—The Hindustan Levers Limited—has always reduced the production. Six months back, the production of Dalda in their Ghaziabad factory was 540 tonnes a week. Then it was reduced to 200 tonne a week and during emergency, they have further reduced it to 100 tonne a week. Sir, this could not be checked and no action has been taken against them. I have written a letter to Shri Qureshi a few days back, the relevant portion of the letter is as follows:

> "I have learnt with some sense of pride in your personally discovering some mal-practices in the matter of evasion of freight by some big soap concern. Knowing as I do a foreign subsidiary in India, Hindustan Lever Limited, I have personally no doubt in my mind that the whole thing is related to this Company. After all, the Company which can afford to cheat the consumers by way of reduction in weights, can indulge in excise evasion, is caught red handed in hoarding vanaspati and other essential items manufactured by it for profiteering, can as well be found to be evading payment of proper freights to the Railways."

Two or three wagons have been caught for evading freight. This Hindustan Lever Company which has reduced the quality and size of the soap, is producing the costliest soap Lux Supreme which can compare with the foreign made soap Camay. They have reduced the weight of Lifebuoy and Sunlight. They have reduced the price of Surf by 5 paise only. The prices of all other commodities have been reduced but the Hindustan Lever has not reduced the prices of its products. Shri Mohd Qureshi has taken courage and I have requested him that this thing must be investigated by CBI. I have nothing against this Company I never approached them for the appointment of my son. But in the larger public interest, I want to request the Minister that the case of this factory must be investigated by CBI. They have already sold their factory at Trichy and they are going to sell their factory at Ghaziabad also.

I would request the hon. Minister to take note of this If my words are correct, if my information is correct that they have reduced the production of Dalda from 450 to 100 tonnes during this Emergency, they should be brought to book. Sir, another one or two points and I will finish. I will not take more than 3 minutes.

Now about the nationalization of the sugar industry. I say his only, because they are cheating the cane-growers; and they are cheating the Government in the matter of excise duty. My hon. friend Mr. Narsingh Narain Pandey who has championed the cause of nationalization more than any one of us will bear me out. If you are unable to nationalize the sugar industry taking advantage of this Emergency, it will never be nationalized. It is high time that it should be nationalized. Both the State Governments, viz. Bihar and U.P. have passed unanimous resolutions in their Assemblies and said that it should be nationalized. The Centre has also promised. They have said that it will be nationalized after the report is out. But the time has come when the sugar industry should be nationalized, in order to save the consumer from further exploitation. What are the arrears? They run to the tune of crores. They do not

want to pay to the consnmer or to the cane-growers. Mr. Sat Pal Kapur said that Article 311 should be deleted. You can change the entire Constitution and leave only the title. I don't mind. But Article 311 is a Magna Carta as far as government employees are concerned. Don't change the Constitution or Article 311 only because there are some corrupt officers. Do we change the Constitution simply because we have got some corrupt MPs.? Have you changed the Constitution because of Tulmohan Ram?. The question is whether Tulmohan Ram should be suspended or sent out of this House—or Bhagwat Jha Azad or somebodyelse. Merely because some officers are corrupt, don't change Article 311. When Mr. Asoke Sen was the Law Minister, we stood like a rock. I was a government employee who was sacked without any notice., because Article 311 was not applicable to Defence employees. Shri Mahavir Tyagi sacked me without any notice and without any reason. I could go to the court only under Article 226. Let us not punish those who are not in the wrong. On the basis of Article 311, the appeal and control rules have been framed. Let us send out dishonest fellows; but don't make others suffer. Otherwise, it will be a sad commentary on our Constitution. Our intelligence people are there; they can find out who are corrupt. Lastly, apart from attacking bureaucracy—I know half of them do not believe in socialism—we should also search our hearts and ask ourselves: "Are we sincerely wedded to socialism and are we really doing something? These are the two wheels of the Government. Bureaucracy, on the one hand, should be there; they should be set right and should be taught a lesson and brought nearer to these things, Committed people are there. We should have committed radio, committed television; but committed to what? Committed to high ideals. In that case, the politicians should also play a role, which is suitable for this country's welfare; and I am sure once we all unitedly work, the 20-point programme will be a succees in this country. But succees depends more on the right steps. We have to support the bureaucracy. Let us shake hands with them and say: "To defeat the sinister plans of the counter-revolutionary forces, we should unite on a common platform, on a common mission." When a huge gathering came to hear Indira Gandhi on that day, some people had said that people have been brought in trucks. I have seen myself, sir, those poorest people with babes in their arms. They were not hired. I remember it was cloudy weather and everybody expected rain. In my heart of heart I felt that I have to tell her, not in praise, that—

> घट गई आंधी भी रुक कर रह गया
> तूफ़ान भी,
> ले लिया मेहनतकशों ने आज का
> मैदान भी ।

That is exactly what I wanted to say. With these words, I extend my fullest support to this.

श्री नरसिंह नारायण पांडे (गोरखपुर) : सभापति जी, जो 20 सूत्री कार्यक्रम प्रधान मन्त्री ने देश के सामने रखा है वह कार्यक्रम ऐसा है कि जिसको अगर सही तरह से कार्यरूप दिया जाय तो उससे समाज के अन्दर और समाज के पिछड़े वर्ग के लोगों के अन्दर एक अच्छी स्थिति पैदा होगी और वह इस भावना से जो हमेशा ग्रसित रहे हैं कि सरकार हमारी तरफ़ और हमारी समस्याओं की तरफ़ ध्यान नहीं करती है, इससे ऊपर उठेंगे । सर्वप्रथम, इस प्रोग्राम के पीछे जो सबसे बड़ी बात है वह यह है कि गरीब तबके के लोगों को मकान के लिये जमीन दी जायगी । जिन्हें आज मकान की जरूरत है उन्हें होम साइट देंगे । मेरा निवेदन है कि हमारे उत्तर प्रदेश में बहुत से गांवों में जो हरिजन लोग रहते हैं जिनके पास रहने के लिये कोई जगह नहीं थी

[श्री नरसिंह नारायण पांडे]

ग्राम समाज ने और दूसरे सूत्रों से सरकार से उनको पट्टे दिये और उसके बाद उनको होम साइट प्रोवाइड की। लेकिन आज तक वह पट्टे गरीब किसान, हरिजन और आदिवासी अपने पास रखे रहे। उन को यह नहीं मालूम हुआ कि हमें कहां जमीन मिली है और कहां हमको बसना है। जिन जमीदारो द्वारा उन गरीबों का पहले शोषण किया जाता था, आज वही जमीदार या उनके नुमाइन्दे कहीं सभापति हो गये और कही सरपच हो गये जिन्होंने लेखपालों से, अधिकारियों से मिल कर, जो जमीन उन गरीबों को रहने के लिये दी, उस जमीन पर वह गरीब आज तक भी सही माने में काबिज नही हो पाये।

डा० राव ने कहा कि ब्यूरोक्रेसी की हमें सहायता लेनी चाहिये। मैं अपने क्षेत्र के एक गांव की बात करता हूं। मैं कलेक्टर से करीब 10 बार मिल चुका, वह हरिजन गरीब मेरे पास आया, उसने मुझे पट्टा दिखाया और कहा कि यह जमीन मेरे पास है, लेकिन मुझे पता नही कि वह जमीन कहा है। मैं लेखपाल से, सभापति से, एस० डी० एम० से, तहसीलदार से, सबसे मिला लेकिन आज चार साल हो गये यह कहते हुए कि मुझे वह जमीन बतायी जाय, किन्तु अभी तक मुझे सफलता नही मिली। आज तक उस जमीन पर वह गरीब काबिज नही हो पाया। एक नही मैं कई ईस्टांसेज दे सकता हू जहां पर गरीब को पट्टा तो मिल गया, कागज में होम साइट मिल गई, लेकिन मौके पर उसको जमीन अभी तक नहीं मिली।

आज लैंड रिफार्म और सीलिंग ऐक्ट के ऑपरेशन की जब बात की जाती है तो मैं अपने जिले की बात जानता हूं कि गोरखपुर शहर जहां खत्म होता है और जहां कुसुमी का हवाई अड्डा है वहां से लेकर चौरी चौरा तक, जहां क्रान्ति हुई थी एक जमाने में और गांधी जी को उस हिंसात्मक क्रान्ति के लिये अनशन करना पड़ा था, उस जगह तक सड़क के दायें बायें, दोनों तरफ़ सरदार सुरजीत सिंह मजीठिया का फार्म है। हमारे यहां कोई बड़ा जमींदार ऐसा नहीं है जिसने जमींदारी अबालीशन के बाद सीलिंग ऐक्ट से बचने के लिये, अपने फ़ार्मों को बचाने के लिये, लायल वर्कर्स के नाम से, अपने परिवार के सदस्यों के नाम से, अपने कुत्ते बिल्ली के नाम से, जानी और टोनी के नाम से कोआपरेटिव फ़ार्म न बना लिये हों। 4000 एकड़ का एक फ़ार्म है, फैक्ट्री मालिक, चीनी मिल मालिक का, जिसको वित्त मन्त्री जी देख सकते हैं या इस सदन के पार्लियामेंटरी कमेटी देख सकती है कि वहां ट्यूब वैल है, ट्रैक्टर है, सारे खेत उसी तरह से पड़े हुए है और कोआपरेटिव बना लिये हैं सोसायटीज रजिस्ट्रेशन ऐक्ट में रजिस्टर करा लिये है और इस प्रकार सारी की सारी जमीन को उन्होंने अपने कब्जे में रखा हुआ है। मैं पूछना चाहता हू कि कहां सीलिंग ऐक्ट लागू है। मैं केवल अपने जिले के मजीठिया की बात न ही कर रहा हूं बल्कि सारे सूबे में कोई चीनी मिल मालिक नही है जिसके पास एक फार्म नही है और वह फ़ार्म कही रिलीजस इन्स्टीट्यूशन के नाम पर, कही स्कूल के नाम पर, कही किसी धरम खाते के नाम पर आज भी उन्ही के पास बरकरार है और सीलिंग कानून की परिधि के बाहर कागजो मे लिखा है।

श्रीमन जिनको मैंने चुनाव में हराया गुरु गोरखनाथ मन्दिर के महन्त को 400 एकड़ का फ़ार्म उनके पास महाराजगज तथा सदर तहसीलो में पड़ा हुआ है और मन्दिर के नाम से सोसायटी बनी हुई है जिसमें उनके लायल लोग ही सदस्य हैं, और इस तरह से उस फ़ार्म को अपने कब्जे मे किये बैठे हैं। इस तरह से सोसायटीज बना कर के सीलिंग ऐक्ट से बचने के लिये लैंड लेजिस्लेशन को इम्प्लीमेंट किया जा रहा है। इस प्रकार आप सीलिंग

ऐक्ट के तहत एक इंच जमीन भी नहीं पा सकेंगे क्योंकि सारी जमीन बटी हुई है। लोगों को मोडस-ओपरेन्डी मालूम है कानून से बचने की। इसको बन्द किया जाय और इमरजेंसी के दौरान आप सही तरीके से सीलिंग को लागू करा सकते हैं। यह एक अच्छा अवसर हमें प्राप्त हुआ है। सरकार को तो खुद उन जमीनों को, फार्मों को लेकर गरीब भूमिहीन किसानों की कोआपरेटिव बना कर उन लोगों को जमीन दे ताकि वह गरीब अपना पेट पालने के लिए शहरों की तरफ न दौड़ें। मैं समझता हूं कि यह अच्छा अवसर है। यदि हमने लैंड रेजिस्ट्रेशन का काम प्रदेश सरकारों को आदेश देकर, या मॉडल लाज बना कर, उनके ऊपर छोड़ दिया तो आप गरीब की मदद नहीं कर सकेंगे। इसलिए मेरा सुझाव है कि केन्द्रीय स्तर पर लैंड के लिए एक यनिफाइड प्रोग्राम बनाना चाहिये, सारी स्टेट्स के चीफ मिनिस्टर्ज को बुलाना चाहिये, ऐसी जमीनों का पता लगाना चाहिये कि कौन जमीन किस महन्त के, किस धर्म के नाम पर, सोसायटी के नाम पर, दूसरी चीजों के नाम पर रजिस्टर कराके अपने कब्जे में की हुई है। और पता लगाने के बाद यूनीफाइड प्रोग्राम और पोलिसी के अनुसार फालतू जमीन को गरीब हरिजन आदिवासियों में इस इमरजेंसी के दौरान बांट दिया जाय।

मैंने एक भी सदस्य को नहीं पाया जिसने अर्बन सीलिंग की बात की हो, और लैण्ड के सोशलाइजेशन का क्या तरीका होगा, इसके बारे में बात की हो। वित्तमंत्री जी ने कहा, कि इस सत्र में हम एक बिल लायेंगे, हम सोशलाइजेशन उस लैण्ड का करना चाहते हैं जो नजूल लैण्ड या खाली जमीन है। बहुत अच्छा मकसद है आपका। लेकिन मैं कहना चाहता हूं कि हमारे प्रदेश में 1954 से रेंट कंट्रोल ऐक्ट लागू है जिसके द्वारा बहुत मकान एलाट किया गया कि हर एक को मकान का अलाटमेंट किया जाय। यह बड़े पुराने दकियानूसी मकान हैं जो बड़े बड़े जमींदारों के बनवाये हुये हैं। आज आपको दिल्ली, बम्बई में मकानों के वैलुएशन में दिक्कत पड़ रही है, आप जांच करा रहे हैं कि वैलुएशन क्या है। लेकिन ऐसे मकानों के बारे में तो आपको कोई दिक्कत नहीं होनी चाहिये जहां रेंट कंट्रोल ऐक्ट लागू है। जो दो लाख से ऊपर की आबादी के शहर नहीं हैं, जहां म्युनिसिपैलिटी है, टाउन एरिया है ऐसी जगह पर आपको किरायेदार को मकान मालिक बना देना चाहिये। जैसे आपने जमींदारी अबालिश की 10 गुना देकर, ऐसे ही आप किराये दारों को मकान मालिक बनाने के लिये क्या कर रहे हैं? शहरों में यदि आप ऐसा करेंगे तो सारे देश में शहरों में रहने वाले की रक्षा होगी, मध्य वर्ग का जो आदमी है, जो रिक्शा चलाता है, जो छोटे लोग हैं, उनकी रक्षा होगी और वे मकानों के मालिक बन जायेंगे। ऐसा आपने नहीं किया तो हाउसिंग प्राबलम जिस तरह से बढ़ रहा है आप हल नहीं कर सकेंगे, उस पर रोक नहीं लग सकेगी। इस प्रोग्राम से सरकार के इकानामी ड्राइव (Economy Drive) में मदद मिलेगी और देहाती क्षेत्रों में गरीबों के मकान बनाने हेतु धन की व्यवस्था होगी।

फूड के बारे में एक शब्द मैं कहना चाहता हूं। आपने रिव्यू जो रखा है उसमें कहा है कि आप 69 मिलियन टन खरीफ की फसल पैदा करना चाहते है और साल भर में सारी फसलें करीब 114 मिलियन टन पैदा करना चाहते हैं। आज आपके पास केवल साढ़े-चार मिलियन टन का बफर स्टाक है। अगर डा० वी० के आर० वी० राव की बात को मान लिया जाए तो बारह मिलियन टन की आपको साल में जरूरत पड़ेगी। तीन महीने जो हैं थे बड़ी मंदी के होते हैं, यह ऐसा वक्त होता है जब कोई फसल नहीं होती है और देहातों में रहने वाला जो आदमी है उसको खिलाने की इन महीनों में

[श्री नरसिंह नारायण पांडे]

आपको जरूरत पड़ती है । इस वक्त वह दुकानों की तरफ भागता है । आपने खाद सस्ता किया है, अच्छा किया । लेकिन मैं पूछना चाहता हूं कि आप इन लोगों को इन तीन चार महीनों में खिलाने के लिये कोई कंज्यूमर स्टोर बना रहे हैं या क्या वितरण व्यवस्था होगी । इसके सम्बन्ध में आपने राज्य सरकारों को कोई गाइड लाइंस दी हैं या देने जा रहे हैं । इन तीन चार महीनों के बारे में हमारे यहां कहा जाता है कि सुग्गा भी भूखा रहता है, चिड़िया भी भूखी रहती है । किस तरह से आप इस पालिसी को जमीन पर लागू करने जा रहे हैं यह आप हमें बतायें ?

अन्त में चीनी के बारे में कहना चाहता हूं । इकोनोमी की बहुत बात की गई है । मंत्री महोदय ने कहा कि हमने अपनी इकोनोमी को तहस नहस होने से बचा दिया है, हाल्टिंग पोजीशन में इसको ला दिया है । मैंने इसी सदन में कहा था कि आप—चीनी का एक्सपोर्ट करें और देहातों और शहरों में खडसारी और गुड़ या दूसरी चीजों को सप्लाई करें । एक इंटेग्रेटिड पालिसी, चीनी गुड़, खडसारी की आप बना कर चलें । एक मिलियन टन अगर क्रूड आयल हम को इम्पोर्ट करना पड़ता है तो एक मिलियन टन शूगर हम एक्सपोर्ट कर सकते थे । मैंने कहा था कि चीनी का अधिक निर्यात हो 600 पाउंड फी टन का अंतर्राष्ट्रीय मार्किट में चीनी का भाव था । अब चीनी का भाव नीचे गिर रहा हैं । आपके शिपिंग यार्ड्ज में जहाज नहीं मिल पा रहे हैं चीनी एक्सपोर्ट करने के लिये यह भी मैंने यहीं इसी इस सदन में कहा था । इससे एक्सपोर्ट में बाधा उत्पन्न हो रही है । इस महंगी के जमाने में गन्ना किसान का आज भी सत्तर करोड़ रुपया मिल मालिको की तरफ बाकी है । उत्तर प्रदेश में तीस करोड़ बाकी है । 600 पाउंड से आज चीनी का भाव अन्तर्राष्ट्रीय बाजार में डेढ़ सौ पौने दो सौ पर आकर टिक गया है । आप चीनी का एक्सपोर्ट नहीं कर पाये । जितना आपका एडवर्स बैलेंस आफ पेमेंट है वह एक चीनी के एक्सपोर्ट से पूरा हो सकता था और आप देश की इकोनोमी को स्ट्रांग बना सकते थे, फारेन एक्सचेंज के अपने रिजर्व को पूरा कर सकते थे । हमारे यहां चीनी मालिक इतने सशक्त हो गये हैं कि हमारी पूरी इकोनोमी को सही तरीके पर चलने नहीं दे रहे हैं । आपने क्रेडिट सब्सीडी की पालिसी अपनाई । आपने कहा हम साठ परसेंट ही देंगे । वे कहते हैं कि हम सौ परसेंट चाहते हैं । हम चाहते हैं कि लेवी शूगर की प्राइस को रिवाइज करो, ज्यादा क्रेडिट दो और मनमाने तौर पर फ्री शूगर का स्टाक बाजार में बिकने दो । उसके बावजूद भी वे कहते हैं कि अगर आप सौ परसेंट क्रेडिट नहीं देंगे तो हम चीनी का स्टाक रिलीज नहीं करेंगे । गन्ना किसान का पेमेंट वे रोके हुये हैं । आज एमरजेंसी है, इसका इस्तेमाल चीनी मिल मालिकों के ऊपर किस प्रकार किया जा रहा है जिससे गन्ने के दाम का भुगतान करें । आप ऐसी नीति बनायें ताकि किसान मजदूर और उपभोक्ता सभी को आराम मिले, इकोनोमी हमारी मजबूत हो । मैं यह नहीं कहता हूं कि अभी आप चीनी मिलों का राष्ट्रीयकरण कर दें, सूती मिलों का कर दें । लेकिन क्या आप तभी करेंगे कि जब सभी सिक मिलें हो जायेंगी, जब मिलें पुरानी पड़ जायेंगी, जब सारे इंस्ट्रूमेंट्स वे बेच कर धन बना लेंगे और सौ परसेंट कर्जे बैंकों से ले लेंगी ? क्या तब करेंगे जब व इस लायक नहीं रहेंगी कि जितनी कैपेसिटी है उसके मुताबिक वे प्रोडक्शन करें ? भार्गव कमीशन की रिपोर्ट आपके सामने है । सूर्य नारायण जो किसान हैं और राम गोपाल रेड्डी जो कोआपरेटिव शूगर मिलों के मालिक हैं । वे जानते ही हैं कि नब्बे परसेंट पैसा गवर्नमेंट से आता है और दस परसेंट किसानों का आता है । कोआपरेटिव

सेक्टर की मिलों का स्ट्रक्चर जो है उसको आप देखें। हालत यह है कि कुछ लोग ही इनको चला रहे हैं और एक्सप्लाइटेशन वहां हो रहा है। मैं कहुगा कि भार्गव कमीशन की रिपोर्ट को इम्प्लामेंट किया जाये। हमारी जुबान को आप बन्द मत करें। यह हमारा ही मंतव्य नहीं है। आल इंडिया कांग्रेस कमेटी ने भी इसकी माग की है। बम्बई से लेकर तमाम जो अधिवेशन हुये हैं उनमे इस आशय के प्रस्ताव पास हुये है। इस मांग को आप पूरा करें तभी देश की इकोनोमी को सुदृढ आधार मिल सकता है। तभी हम कह सकते हैं कि हम आज समाजवाद की तरफ जा रहे हैं और जनता राहत की और सतोष सांस ले सकेगी और उसके अन्दर उत्साह तथा विश्वास पैदा होगा। मैं इन शब्दो के साथ इस आर्थिक कार्यक्रम का स्वागत करता हू तथा प्रधान मंत्री जी द्वारा उठाये गये सामयिक कदम के लिये उनको मुबारकबाद पेश करता हूं।

SHRI LILADHAR KOTOKI (Nowgong): Mr Chairman, Sir, I rise to welcome the new economic programme which the Hon'ble Prime Minister broadcast on the 1st July. The twenty points of this programme, as the Prime Minister has herself said, are all not new.

MR. CHAIRMAN: The House is now adjourned and you can continue tomorrow. The House is adjourned to meet tomorrow at 11.00 a.m.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August, 1, 1975|Sravana 9, 1897 (Saka).

GMGIPND—Job I—L.S. 1197—19-8-75—978